

C O N T E N T S

**Sixteenth Series, Vol. XVIII, Ninth Session, 2016/1938 (Saka)
No. 6, Monday, July 25, 2016/Shravana 3, 1938 (Saka)**

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Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

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Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Monday, July 25, 2016/Shravana 3, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

OBSERVATION BY THE SPEAKER

Constitution of a Committee to probe into serious breach of security of Parliament House by improper conduct of an Hon'ble Member

HON. SPEAKER: Hon. Members, as you are aware on 22nd July, 2016 several Members of the House raised the matter of the serious breach of security of the Parliament House by the improper conduct of Shri Bhagwant Mann, MP by videographing and posting critical footage of Parliament House Complex on a social media. I had also expressed my serious concerns in this regard. The Parliament is the *sanctum sanctorum* of democracy. Our Parliament was attacked in 2001 and thirteen security men and parliamentary personnel had sacrificed their lives to protect us. After the attack, the security arrangements for the Parliament were reviewed and the complete security apparatus, security systems and procedures have been completely overhauled to secure the Parliament. The act of the Member of audio visual recording of the Parliament and posting it on the social media puts the security of the Parliament in peril. In the light of the serious security implications and consequences of these actions, I had given an assurance to the House that I will look into the matter. In view of the extreme gravity of the matter, I have discussed it with the Leaders of political parties in Lok Sabha and all of them have unanimously agreed to the course of action I propose to take.

I have decided to constitute a nine Member Inquiry Committee to probe this incident and submit its Report. The Inquiry Committee shall inquire into the serious security implications and related aspects germane to and arising out of the conduct of audio visual recording around Parliament House Estate and in the installations situated within the Parliament House by Shri Bhagwant Mann, MP on 21st July, 2016 and subsequent uploading of the said audio visual recording by him on social media, suggest suitable remedial measures to avoid recurrence of such incidents in future, and, recommend appropriate action in the matter. The concerned Member

will be asked to submit his statement or explanation regarding the matter by 10:30 am on 26th July, 2016 before the Inquiry Committee.

The Inquiry Committee will consist of the following hon. Members: Dr. Kirit Somaiya, Chairperson; Shri Anandrao Adsul, Member; Shrimati Meenakashi Lekhi, Member; Shri Bhartruhari Mahtab, Member; Dr. Ratna De (Nag) , Member; Shri Thota Narasimham, Member; Dr. Satya Pal Singh, Member; Shri K.C. Venugopal, Member; and Dr. P. Venugopal, Member.

The Committee is requested to examine the matter expeditiously and submit its Report not later than 3rd August 2016. The Committee is authorized to follow its own procedure. The Report of the Committee will be presented to the House for its consideration. In view of the seriousness of the matter, Shri Bhagwant Mann, MP is advised not to attend the sittings of the House until a decision is taken in the matter.

... (*Interruptions*)

HON. SPEAKER: I will allow in Zero Hour. I know price rise is also there; your matter is also there.

... (*Interruptions*)

11.05 hours**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Now the Question Hour. Question No. 101. Shri S. Rajendran.

... (*Interruptions*)

(Q. 101)

SHRI S. RAJENDRAN: Madam Speaker, recently, as you are aware, 40 students out of 60 Indian students at Western Kentucky University in the US did not meet the requirements of their admission; 25 students who lack coding skills have been asked by the University to return home or find some other university. While the students of other countries were able to do well, our Indian students were unable to perform. To the best of my knowledge, most of the engineering colleges are not teaching the software programme in detail.

So, I would like to know whether the Government has any action plan to improve the teaching system in the current year to avoid such incidences in future.

SHRI PRAKASH JAVADEKAR: Madam, this is a very important question as far as higher education centres are concerned. The quality of higher education is an issue, importantly, and teaching also. So, we have already taken up a new initiative of teaching improvement and for teachers, professors, continuous education updation and then filling up of all the vacancies. Even in private colleges, I now regularly monitor. Therefore, quality improvement is continuously done by AICTE because that is the body which oversees all the quality aspects of the higher education and there is a continuous endeavour to improve the quality.

SHRI S. RAJENDRAN: In the reply, the hon. Minister has said that improving the quality of education is a continuous and ongoing process. He has mentioned about several central schemes only. I would like to know whether there is any action plan within the given period of two or three years that can show the quality of education in the country.

SHRI PRAKASH JAVADEKAR: This is again an important issue. We have taken several steps, and particularly, our Prime Minister is very much concerned about how to improve the quality at higher education level because that is the final product we get. Therefore, there is a Scheme called IMPRINT. In IMPRINT, we can go up to Rs. 1,000 crore in 10 sectors of health, energy security, rural-urban housing, nano technology, water/river system, advanced materials and all other 10 important themes. We received more than 2,000 research proposals and already final evaluation of 483 projects is being done. We will give them the grants. It will continue for the next two-three years.

There is the *Uchhatar Avishkar Abhiyan*, that is, in IITs there has been an industry and education interaction. Therefore, those industries who want some research to be done to improve their own productivity, we are asking them to give their requirements. The students from IITs and the research scholars, under the guidance of faculties, will do it. So, industry will contribute 25 per cent; HRD will contribute 50 per cent, and 25 per cent of the research projects so taken will be done by the Department concerned.

There is a start-up initiative also. The incubation centre initiative is also there. There is a gap. The world is one now. Therefore, good faculties from our country go to foreign universities to teach and similarly, we welcome foreign university faculties, if they are interested to come. We have already 643 faculties approved to carry out courses right from four weeks to eight weeks and 200 faculties have come and have completed the courses under the GIAN Scheme and that has become more popular now and we have also recorded their classes so that they will always available to other students also.

Last but not least, we are doing now the ranking framework. The original question was about ranking. So, world ranking is one thing. But we are also doing ranking on our own and national ranking has got good appreciation from all corners and that will guide the students to go abroad for quality education. Some new initiatives like I am using television, online courses, anytime education, anywhere

education, open learning systems - all these will be scaled up to a level matching the world quality requirements. Therefore, all these efforts are in the direction of improving quality.

श्री ओम बिरला: माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री महोदय से कहना चाहता हूँ कि इंडिया इकोनामिक फोरम ने लक्ष्य रखा था कि भारत में कम से कम दस विश्वविद्यालय निजी और सार्वजनिक क्षेत्र में विश्वस्तरीय बनाने का प्रयास करेंगे। हमने यह भी लक्ष्य रखा था कि इन्फ्रास्ट्रक्चर और वित्तीय सहायता निर्बाध रूप से उपलब्ध कराकर विश्वस्तरीय संस्थाएं बनाने में कामयाब होंगे। माननीय प्रधानमंत्री जी का भी यही मत है।

मैं माननीय मंत्री जी से पूछना चाहता हूँ कि इस दिशा में अभी सरकार ने क्या प्रगति की है? अगर विश्वविद्यालयों, संस्थाओं, निजी या सार्वजनिक क्षेत्रों में चयन किया गया है तो इस बारे में अवगत कराने का कष्ट करें। अभी तक जो भी प्रगति की है, उसके बारे में भी बताने का कष्ट करें।

श्री प्रकाश जावड़ेकर: माननीय अध्यक्ष जी, 20 विश्वस्तरीय इंस्टीट्यूट्स तैयार हैं। आज भी आईआईटीज़, एनआईआईटीज़, आईआईएसईआर और सेंट्रल यूनिवर्सिटीज़ प्लेस आफ प्राइड हैं। हमारे देश के क्रीम आफ द क्रीम स्टूडेंट्स विदेश में जाकर पढ़ते हैं और वहीं काम करते हैं। उन्हें यहीं अवसर मिले, इसके लिए हमने यह तय किया है और इसका पूरा खाका बन गया है। इसके बारे में कैबिनेट की अंतिम मंजूरी के बाद सबको बताया जाएगा। इस पर काम बहुत हुआ है, दस निजी और सरकारी संस्थान ऐसे बनेंगे, जो विश्व स्तर के हों और इनमें भारतीय छात्रों को बहुत अच्छी शिक्षा मिले, यह सेंटर आफ एक्सीलेंसिस तैयार करने की प्रक्रिया का ही एक भाग है।

PROF. SUGATA BOSE: It is sad to read the Annexure that has been provided by the hon. Minister as a part of his reply. There are no institutions of higher education in India that figure in the top 250 of the list and there are no Universities that figure in the top 500 of the list that he has provided. It is a matter of only small satisfaction for me that the University that figures at the top as it were is the Jadavpur University from West Bengal which is in the 500 to 600 range of the world rankings of the Times higher education supplement.

Of course, it will not be right only to bemoan the fact that we do not figure on this list but we have to devise a proper strategy to make sure that our institutions of higher education are globally competitive. I want to ask a very specific question.

Five months ago, in his Budget Speech, the Finance Minister had declared that the Government was going to set up an enabling regulatory architecture for the emergence of 10 public and 10 private institutions as world class centres of excellence in teaching and research. What specific progress has been made to set up such an enabling architecture and what criteria will the Government use to select these 20 institutions? Will they pay attention to State universities which are poorly funded and yet they do better than many Central universities? We have Jadavpur University and University of Calcutta in the top 800 institutions of the list that you have provided. They are State universities and not Central universities. So, will you pay special attention to State universities when you select these top 20 institutions for global competitiveness?

SHRI PRAKASH JAVADEKAR: Prof. Sugata Bose has raised the very important issue of world class institutes. This is a new initiative to create new centres of excellence, and we have already prepared for it because the central question again is, whether you make them part of the UGC regulation or you give that freedom what makes the institute the best. Therefore, we have deliberated on that. We have now created our own proposal. After the Inter-Ministerial consultation, it is now on the way to the Cabinet. So, once that is approved, we will give all the details to you also. But as you rightly said, the State universities are also there. As you said, there is Jadavpur University, Panjab University, Aligarh Muslim University, Amrita University, Andhra University, University of Calcutta, University of Delhi, and Savitribai Phule Pune University. They are all in these 800 institutes. But we want them to be on the top rank. So, my answer to the original question is that we will take the help of those who have taught in foreign universities also because, as you rightly said, we have to strategize. However, the universities perform the best in many fields but not so in perception because perception carries a lot of weightage in ranking at the international THE World University Rankings or other rankings, QS. They have to find out a place in perception also, and there we need to strategize. We have so much of big Diaspora. We have so many avenues available. We are thinking

out of the box solution to increase our perception of how far our universities are able to get their due recognition in international rankings also.

SHRI B. VINOD KUMAR: Madam, very recently I have read it in a newspaper that the HRD Ministry is framing a 'Brain Gain' policy to lure academics back. Is the Government planning or has it designed any policy by relaxing the conditions and regulations for recruitment of these professionals who are now teaching abroad?

SHRI PRAKASH JAVADEKAR: First, as I have narrated earlier that GIAN is a very good initiative to bring good foreign teachers, and particularly the Indian teachers who are teaching abroad. We can bring them for this course here. We have succeeded. More than 600 proposals are sanctioned and 200 have already come. They gave the lectures, completed the course and the students are very happy. That is the real gain. But, as you are asking, this morning only I have discussed this with my officials as to how we can bring back the talented youngsters as Assistant Professors in our top universities, and on how to attach them. We have some ideas and we are working on those ideas after completing the structure of how we will gain. But we certainly approve this idea of the 'Brain Gain' policy. The Chinese have done it successfully. We will also do it successfully.

HON. SPEAKER: Q. 102, Shri Vijaysinh Shankarro Mohite Patil – Not present.

Shri M.B. Rajesh.

(Q. 102)

SHRI M.B. RAJESH: Madam Speaker, the Indian Labour Conference is the highest tripartite body in the country as far as labour is concerned. The 15th Indian Labour Conference held in 1957 had taken a unanimous decision to accept Aykroyd's formula based on caloric norms in fixing the minimum wages of employees. Madam Speaker, the hon. Supreme Court in the famous Reptakas Brett case had ruled that the final minimum wages should be 25 per cent higher than the minimum wage fixed on caloric norms.

Today, based on the said criteria – both the Aykroyd Formula which came after the unanimous decision taken by Indian Labour Conference (ILC) in 1957 and the Supreme Court judgement based on the ILC decision – the minimum wage will come around Rs.26,000 per month. Even demand of the trade unions is only Rs.18,000 per month. My question is – will the Central Government implement the decision of ILC and the Supreme Court judgement in fixing the minimum wage?

SHRI BANDARU DATTATREYA: Madam, the hon. Member has said that the Indian Labour Conference, which was held in 1957, had given some guidelines in respect of minimum wages. He also referred to the historic Supreme Court judgement of 1991. I would like to say that in the Minimum Wages Act itself neither there is any major definition nor any recommendation in this regard. But in spite of that we have taken into consideration the ILC norms as well as the historic judgement of the Supreme Court, and we are working on it.

As per the norms, in a family of three members, the consumption units, that is, minimum food requirement is 27,000 calories; clothing requirement is 72 yards per annum; and for housing, rent is corresponding to the minimum area and similarly there are norms for fuel and other things. The Supreme Court has also added a few more items like children education, medical requirement, recreation and festivals in the list.

Recently, we have had a meeting with the Minimum Wage Advisory Board. We have taken into consideration all the suggestions given by them and we

are positively moving in that direction. But, as the hon. Member has given his calculation, I would like to say that the Government has its own calculation for the same which is based on some scientific norms. The amount which he mentioned is not nearing to the fact.

SHRI M.B. RAJESH: Madam, my question is very straight and simple. My question is, whether the Government will fix the minimum wages based on the Supreme Court Judgement and the unanimous decision of ILC taken in 1957. There may be some dispute over the amount. But the question is, will the Supreme Court judgement be accepted and implemented, and, in the same manner, will the ILC decision be accepted and implemented?

Despite having these discussions and arriving at a formula, why are you again consulting only the employers? In the reply itself, the hon. Minister has stated about variable Dearness Allowances (DAs). But in most of the States, the variable DA is not implemented. So, I will again repeat my question. Can the hon. Minister assure this House that the minimum wages will be fixed on the basis of the Supreme Court judgement and the ILC decision?

SHRI BANDARU DATTATREYA: Madam, the Government will definitely fix the minimum wages. We are positively going in the same direction.

As far as the fixation of minimum wages is concerned, there is a variation in the Dearness Allowance and the Consumer Price Index. These are two very important elements. Now, 28 State Government have already agreed at this variable DA system. The Central Government with this sole objective is going to bring an amendment in the Act itself.

As I said in the beginning, there is no clear definition and there are no norms in this regard. The Government is going to amend this Act and we will come with new provisions.

श्री हरीशचन्द्र उर्फ हरीश द्विवेदी: माननीय अध्यक्ष जी, मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या सरकार यह मानती है कि अन्य विकासशील देशों की अपेक्षा भारत में न्यूनतम मजदूरी की दरें कम हैं? क्या अन्तर्राष्ट्रीय श्रम संगठन ने सरकार से न्यूनतम मजदूरी की दरों की समीक्षा करने का आग्रह किया है?

श्री बंडारू दत्तात्रेय: माननीय अध्यक्ष जी, इस विषय पर बार-बार इंटरनेशनल फोरम में भी चर्चा होती है और जैसा मैंने पहले बताया कि हर बार यहां की परिस्थिति के अनुसार पहले वर्ष 2005 में मिनिमम वेजेज फिक्स किये गये थे और फिर बाद में वर्ष 2009 में फिक्स किये गये थे। इसके बाद हमारी सरकार मिनिमम वेजेज फिक्स करने पर विचार रही है, लेकिन वहां चर्चा होती रहती है।

SHRI ADHIR RANJAN CHOWDHURY: Madam, I would like to ask one question with respect to EPFO because for the last couple of years, there has been no increase in the number of EPFO beneficiaries. Why is it stuck up?

Each and every year, more than one crore people are getting inducted into the queue of job-seekers in various organisations. In comparison to this, the EPFO entitlements have not increased. Why is to so.

My second question is....

HON. SPEAKER: No, you can ask only one supplementary. That is all.

SHRI BANDARU DATTATREYA: Madam, the hon. Member has asked a question which is outside the main Question.

SHRI ADHIR RANJAN CHOWDHURY : It is not outside the Question.

HON. SPEAKER: It is outside the periphery of the Question.

SHRI BANDARU DATTATREYA: I am telling you that it is not within the scope of this Question.

Secondly, EPFO has taken many initiatives. After the coming of this Government led by Shri Narendra Modiji, we have given the social security much importance due to which for the first time in the country, 4.70 crore construction workers have been taken into the fold of ESI and EPFO.

(Q. 103)

SHRI PRATAP SIMHA: Madam, the hon. Minister has given a detailed reply, but I would like to ask her a different question because she understands our problem.

Now, she represents Karnataka. I represent Mysore and Coorg. Mine is a unique constituency. I represent both the world-class coffee growers and tobacco growers. India produces three lakh metric tonnes of coffee every year, out of which two lakh metric tonnes of coffee is produced in Karnataka, and out of this two lakh metric tonnes of coffee, more than 50 per cent is produced in my constituency, Coorg.

Sadly, Madam, for last three or four years, we have been facing a series of problems like high wages of labourers, havoc created by rains and high prices of fertilisers. On top of it, the river Cauvery takes her birth in Coorg and it is the main catchment area of the Cauvery. So, our farmers and growers are suffering a lot. For the last two years, we have been demanding from the Government to give some kind of a loan waiver or interest subsidy, but we have not yet found any positive reply from the Government. I would like to know from the hon. Minister, through you Madam, whether we can expect any positive reply from the Government at least this year.

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, the Member is quite right that the coffee industry, in spite of doing very well in terms of production, in terms of the quantum which is getting exported from India and the foreign exchange that it earns, is doing very well. However, this year again, unfortunately because of the lack of timely rain during the blossoming season of coffee, we expect that there will be a fall in the total output in the coming year. I understand, we have had a meeting of the Coffee Board once in 2014 and early 2015. I will be going again to hold a meeting to understand if there are any specifics that we can work on. The 12th Plan which comes to an end in 2017, has had quite a few provisions with which coffee sector can be given some kind of assuaging steps. Similarly, as and when there is an issue of rainfall based difficulties – say, the shortfall in rain or excessive

rain – we have had some kind of an insurance extended for the coffee growers. I can only say that the Coffee Board will certainly be going back to the field, work with the teams there and understand what specific action can give them some relief.

SHRI PRATAP SIMHA: Madam, the Government is all set to repeal the Coffee Act, 1942 and enact a new legislation. It is a welcome move. But I would like to know from the hon. Minister, through you, whether we are going to have political appointment for the post of Chairman of the Board. The reason as to why I am asking is that for many years, we are not getting any support or encouragement from the Board because of the officials becoming the Chairman of the Board. For them, it is just an appointment or just a post. Why do we not have a political appointment or a grower as the Chairman of the Coffee Board so that he understands our problem? Coffee is facing white stem borer and berry blotch problem. A political person can understand the problem.

SHRIMATI NIRMALA SITHARAMAN: Madam, the Member has raised two issues. One relates to the Coffee Act, which is fairly old. The coffee sector has gone through quite a few changes subsequently. The coffee pooling system itself was brought to an end by 1994-96. Subsequently, the basic activity of the Coffee Board has gone into increasing the production, per acreage productivity, looking at research, looking at marketing, better access of markets and so on. However, yes, the Coffee Board similarly placed as the other Boards, the Tea Board, the Rubber Board, have all had certain disconnect with those who are in the field. This has come through a lot of stakeholders meeting that I held. ... (*Interruptions*)

SHRI K.C. VENUGOPAL: The disconnect has been there for the last two years. ... (*Interruptions*)

HON. SPEAKER: Not like this. You are not supposed to answer something like this.

SHRIMATI NIRMALA SITHARAMAN: Madam, the disconnect has been largely perceived because the people in the field – the growers, the traders and the exporters – felt that their voice has not been adequately heard in spite of nominated members

being in these Boards. Since the Member asked a very pointed question, yes, there is a move to discuss, if it will make much more sense to have an appointed Chairman together with the nominated members, who already exist by State, by category – producers, farmers – in each category and in each State. There is a discussion going on. Nothing has concluded as yet. But the Coffee Act, itself is something about which the stakeholders' discussion has been held for more than four, five years now. There is a feeling that the old Act is no longer serving the purpose. We might want to withdraw that and come up with a new Bill, on which discussions have been held for the last three years. We are continuing the discussion. We hope to conclude and come with a new Bill.

SHRI M.I. SHANAVAS: Madam Speaker, there are two types of coffee growers - one is those with huge landholdings and huge estates and the other is small growers. In my Constituency Wayanad there are 50,000 small coffee growers. The Coffee Board is showing step-motherly attitude to these small coffee growers. Nothing is being done for them. Their production is very low. So, my request to the hon. Minister is to declare a support price for coffee at Rs.150 per kg and to give interest free help for small irrigation facilities entirely for small growers. They are all in dire situations now. Some urgent steps may be taken to help the small growers.

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, the issues of coffee growers, particularly of small growers, are being taken up. We are extending a lot of facilities to the small growers. I would only assure the Member that there is no step-motherly treatment being shown by the Board. We want the coffee to be grown, more coffee to be grown, more good quality coffee to be grown so that India exports as much as we can because for both Robusta and Arabica, the two varieties that are grown in India, there is definitely a very good market and the market outside fetches a very good rate.

Today the coffee export in this country is earning nearly Rs.5,000 crore. So, I would like to assure the Member that there is no such differentiation between small and big growers. In fact today there are lot more smaller growers contributing to the

coffee production of this country. If the Member is desirous of any particular thing that he wants to highlight, certainly he can. But I would certainly say that in terms of help extended to smaller coffee growers, we give re-plantation subsidy, water augmentation, quality operation, and upgradation subsidy.

The hon. Member referred to the issue of irrigation and other things. There is a discussion going on to see if the *Pradhan Mantri Sinchayi Yojana* can also be extended to plantation growers such as coffee and tea growers. So, that negotiation is going on. If that materializes, we will be able to extend that to the small growers too for irrigation.

डॉ. संजय जायसवाल: अध्यक्ष जी, मैं मंत्री जी को बधाई देना चाहता हूँ, क्योंकि उन्होंने बताया है कि हम कॉफी के बहुत बड़े एक्सपोर्टर हैं और एक्सपोर्ट से पांच हजार करोड़ रुपया प्रतिवर्ष अर्न करते हैं। दूसरी तरफ देश के हर शहर में इंटरनेशनल कॉफी आउटलेट्स खुल रहे हैं और वे बाकायदा प्रचार करके कहते हैं कि हम साउथ अमरीका से कॉफी मंगाते हैं, कोई कहता है कि हम अफ्रीका से कॉफी मंगाते हैं। जिस तरह से हमने आलू के चिप्स के लिए किया है कि इंटरनेशनल कम्पनीज़ भारत में आई और आलू के चिप्स बनाने के लिए जिस तरह का आलू उन्हें चाहिए था वैसे आलू का भारत के किसानों से उत्पादन कराया।

मैं मंत्री जी से पूछना चाहता हूँ कि क्या सरकार की ऐसी कोई प्लानिंग है कि कॉफी का उत्पादन करने वाले हमारे जो किसान डिस्ट्रेस्ड हैं, इनकी कॉफी को इंटरनेशनल आउटलेट्स खरीदें। अगर कॉफी की क्वालिटी में डिफरेंस है तो वह क्वालिटी हम बनाएं, जिससे कि भारतीय कॉफी उत्पादकों को इंटरनेशनल आउटलेट्स द्वारा पूरे विश्व में एक्सपोर्ट करने में मदद मिले?

श्रीमती निर्मला सीतारमण : महोदया, मैं माननीय सदस्य के प्रश्न का उत्तर देने से पहले एक जानकारी सदन को देना चाहती हूँ। पूरे विश्व के कॉफी ग्रोइंग एरियाज़ से अगर हम कम्पेयर करें तो भारत में सिर्फ दो फीसदी कॉफी ग्रोइंग एरिया है। Only two per cent of the world coffee growing area is in India, but we produce four per cent of coffee in this country in that two per cent land area. And five per cent of the total coffee exports are from India. So, our coffee producers are doing very well and nearly 90 per cent of all that is growing in the country is being exported. About 3.4 lakh metric tonnes of coffee was grown in the country in the year 2015-16 of which three lakh metric tonnes of coffee was exported. Only 0.48 lakh metric tonne of coffee grown is being used in the country. So, exports

occupy a very big market. Whatever is left over is being utilized in a very good way in the country. If there are overseas coffee outlets coming and setting up business in our country, they are also necessarily buying Indian coffee.

In fact, consumption of Indian varieties of coffee has gone up because many Indian brands themselves are setting up outlets, particularly in the north India where coffee drinking habit is far lesser than in South India. You have private coffee outlets coming and setting up business in north India. So, I am not averse to the idea of telling anybody to buy more of Indian coffee. But as it is, more than 90 per cent of all that we are producing is going out. We are also doing a lot of branding of coffee in this country. We go and participate in the international exhibitions. We are already able to send a majority of our coffee outside. Coffee outlets are coming and setting up business and they can also be asked to do so. But I think the position of the entrepreneurs in the coffee growing areas is absolutely remarkable, if I can say so.

माननीय अध्यक्ष : अब थोड़ी चाय पी लें।

Question No. 104. Shri R.K. Bharathi Mohan.

SHRIMATI NIRMALA SITHARAMAN: Madam, this one relates to tea.

HON. SPEAKER: That is why, I have said it.

(Q. 104)

SHRI R.K. BHARATHI MOHAN: Hon. Speaker Madam, the Government of Tamil Nadu headed by the hon. Chief Minister Dr. Puratchi Thalaivi Amma has extended various concessions not only to small tea growers but also to tea industries and launched Amma Tea to benefit the tea industry in Tamil Nadu. With a view to providing permanent solution to the recurring crisis in the tea market, the Government of Tamil Nadu created a Price Stabilization Fund with an initial corpus of Rs 12 crore. This Price Stabilization Fund will be a permanent one. From July 2004 to June 2016, a total of Rs 1,870 crore has been disbursed under this Scheme benefitting more than 70,000 members across 15 industrial cooperative tea factories. In view of frequent fluctuation in the tea market, the small tea growers are suffering due to low rates of green leaves received by them. Will the Government of India extend subsidy or grant to the small tea growers during such crisis period?

SHRIMATI NIRMALA SITHARAMAN: Madam, may I ask him to repeat his question?

HON. SPEAKER: Yes. I also could not get it. Shri Bharathi Mohan, what is your specific question? You are reading the whole page.

SHRI R.K. BHARATHI MOHAN: Madam, during the 11th Plan period, the Tea Board of India was extending subsidy to the tea factories at the rate of 25 per cent of machinery cost under the modernization scheme whereas during the 12th Plan period, this scheme was stopped by the Tea Board. Will it be restarted?

SHRIMATI NIRMALA SITHARAMAN: Since the hon. Member is specifically asking about the Plan related expenditure, I would like to say that the subsidy of 25 per cent of unit cost for tea machinery is still there under the Tea Quality Upgradation and Product Diversification Scheme. So, I am not sure if the Member is misquoting it. It is still there in the 12th Plan among the various things that we do in terms of the Tea Quality Upgradation and Product Diversification Scheme for which a total of Rs 350 crore have been allocated. One of the things that we do is for giving subsidy for machinery and that is the question that the Member has asked

– providing subsidy of 25 per cent of unit cost for tea machinery and 50 per cent of the consultancy cost for ISO Certification and so on. We are still giving it.

HON. SPEAKER: Have you got any second supplementary?

SHRI R.K. BHARATHI MOHAN: Will the Government of India extend the subsidy or grant to the small tea growers during such crisis period?

SHRIMATI NIRMALA SITHARAMAN: We will provide it. There is no change at all.

SHRI RAMEN DEKA: I would like to know whether the Government has any proposal or plan to address the grievances of the tea growers of north bank of River Brahmaputra who are facing difficulty in selling their leaves as there is lack of infrastructure and facilities; they are at the whims of the big fish.

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, for the issue of lack of infrastructure and lack of aggregation centres we have in fact proposed – and that has been made a part of my answer too – that the Directorate under the Tea Board, headquartered at Dibrugarh extends facilities. If that is insufficient – I will be soon visiting Assam for tea-related matters – the Member and the tea-growers are very welcome to point out where the deficiencies are. We are willing to address it. Certainly, we will take up the issues of the small tea growers. In this context, I would like to add that we are trying to make sure that the tea control order will come up with a clear statement of what mini and micro tea processing units would be; and these factories could be established by the SHGs. So, if they find that there are tea manufacturing centres inadequately placed and they do not have enough of them, we are willing to have micro and mini factories set up in places of difficult access where tea aggregation is becoming an issue; provisions are being made for this.

PROF. SAUGATA ROY: West Bengal is the second biggest tea producing State after Assam. We have a large number of gardens in the districts of Darjeeling and Jalpaiguri. We are facing a peculiar phenomenon where gardens belonging to large groups are closing down but new small tea gardens are coming up in places like Islampur in North Dinajpur district. I want to ask the Minister specifically what is

the policy vis-à-vis small gardens and big gardens that the Government is adopting. Just before elections, the Commerce Minister went to West Bengal and said they were taking over seven sick gardens of the Duncans Group which are lying closed and Tea Board will look after them. May I inform the hon. Minister that four months after her announcement not one garden has opened, not one garden has been taken over. So, what is the policy of the Government with regard to opening of the closed tea gardens of the Duncans Group which she had announced in West Bengal just before the elections?

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, I wish to inform the Member. Probably, he is only partly informed of what has happened in the ground there. ... (*Interruptions*)

PROF. SAUGATA ROY: I am fully informed. ... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: We did take over, as was announced. This was in consultation with the State Government. After consulting and having a meeting – I personally had a meeting with the owners of the Duncan tea gardens – which we took over the gardens, not all of them. In the process, I would like to say that there was also a litigation in which the Duncans took us to the court, saying, ‘You cannot take it over’. I have been in constant touch with the State Government. My officials are in discussion with the Chief Secretary. We have even very openly said to the State Government that we are even willing to go to the extent of extending the Central Government schemes for those workers who are in deep hardship. They are not getting electricity; they are not getting food; there are no medicines. I have gone there. ... (*Interruptions*)

PROF. SAUGATA ROY: The State Government is giving them food and ration. ... (*Interruptions*)

HON. SPEAKER: Prof. Saugata Roy, this is not the proper way. Do not interrupt like this.

... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Hon. Member, with due respect, you have asked me a question and with the permission of the Chair, I am giving an answer. I wish you hear me out fully. ... (*Interruptions*)

I have been there and I have seen it. After that, I am asking the State Government to see if the Central Government's schemes could be routed to these people who are suffering. That discussion is going on with the State Government. ... (*Interruptions*)

HON. SPEAKER: No such interruptions please.

... (*Interruptions*)

HON. SPEAKER: Please complete your statement.

... (*Interruptions*)

HON. SPEAKER: Only the Minister's reply will go on record.

...(*Interruptions*)... *

HON. SPEAKER: Only the Minister's reply will go on record. Please do not interrupt like this.

...(*Interruptions*)... *

SHRIMATI NIRMALA SITHARAMAN: I wish the hon. Members listen to my answer. If they do not have the willingness to hear my answer, I wish they do not even ask me the question. Kindly hear me out.... (*Interruptions*)

HON. SPEAKER: Do not do like that. You have to listen her.

... (*Interruptions*)

SHRI KALYAN BANERJEE: The Minister is not giving the answer.... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: I am not giving the answer, Madam! (*Interruptions*)

* Not recorded.

HON. SPEAKER: You have asked a question and now you have to listen her.

... (*Interruptions*)

HON. SPEAKER: Yes, Minister. You may complete your reply. Do not listen to them.

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, there are discussions with the State Government and, particularly for the Duncans, we are in the process of identifying new agencies who can be handed over the management, just the management, to run these gardens and take over the management control alone, not anything else just so that the workers are not affected and just so that the total output of high quality tea which comes from that area does not go down. I would like to say that the consultations are done along with the State Government in the matter. So, yes, it is taking time, but it is because we are in the process of consulting the State Government and finding out agencies which can run these gardens.

माननीय अध्यक्ष : अब गाड़ी में पेट्रोल डाल दो। प्रश्न संख्या 105।

(Q. 105)

श्री भैरों प्रसाद मिश्र: अध्यक्ष महोदया, मैं सर्वप्रथम अपनी सरकार को बधाई देना चाहता हूँ कि जब हमने सत्ता संभाली थी, तब पेट्रोल 71-72 रुपये लीटर था, आज वह घटकर 62-63 रुपये लीटर हो गया है। वहीं डीजल जहां पहले 58-59 रुपये लीटर था, वह घटकर 54 रुपये लीटर हो गया है। लेकिन इस बीच में कीमतों में जितनी कमी हुई है, उसका लाभ उपभोक्ताओं तक नहीं पहुंच पाया है। उसके प्रमुख कारण मैंने मंत्री जी के जवाब में और पहले भी देखे हैं कि राज्यों ने कर बढ़ाने का काम किया है, जैसे मैं उत्तर प्रदेश से आता हूँ। वहां पहले 25 प्रतिशत कर था, उसे बढ़ाकर उन्होंने 35-36 प्रतिशत करने का काम किया है। यही हाल उत्तराखंड में है, वहां भी इसे बढ़ाकर 25 से 36 प्रतिशत किया गया है, यानी 10-12 परसेंट बढ़ाने का काम किया है। अगर यह इतनी बड़ी मात्रा में न बढ़ाया जाता तो उपभोक्ताओं को इसका और लाभ मिलता।

इसी तरह हमारे यहां उत्पादन कर में भी बढ़ोतरी एक बड़ी मात्रा में की गई है। जैसे पहले पेट्रोल पर लगभग यह 11 रुपये था, वह अब 21 रुपये हो गया है। डीजल पर पांच प्रतिशत था, वह बढ़कर 17 परसेंट हो गया है। मेरा यह कहना है कि जैसे अब हम जी.एस.टी. लागू करने जा रहे हैं, उसमें भी पेट्रोल को अलग कर रहे हैं तो क्या आप कोई एक सीमा निर्धारित करेंगे? जैसे उत्तर प्रदेश में लगभग एक-तिहाई कर है तो क्या कोई सीमा निर्धारित करने का काम करेंगे, ताकि उत्पादन कर में और राज्य के जो कर हैं, उनमें जो भी घट-बढ़ हो, उसका सीधा लाभ उपभोक्ता को मिल सके?

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदया, करों का आधार क्या होगा, संघीय व्यवस्था में हम जी.एस.टी. में एक रास्ता निकालने की कोशिश कर रहे हैं और पेट्रोलियम प्रोडक्ट जी.एस.टी. में आएंगे, इस पर केन्द्र सरकार और राज्य सरकार सैद्धांतिक रूप में सहमत हुए हैं। लेकिन यह कब आयेगा, यह राज्यों को हम जबरन नहीं कह सकते, क्योंकि पेट्रोलियम प्रोडक्ट की बिक्री का राज्य की आमदनी में एक बहुत बड़ा हिस्सा रहता है। एक संघीय व्यवस्था में हम सबको साथ लेकर चलना चाहते हैं। जब तक राज्य और केन्द्र दोनों की सहमति नहीं बनती है, ये जी.एस.टी. में आ नहीं सकते हैं, इसलिए उसके ऊपर एक यूनिफोर्म टैक्स पैटर्न नहीं हो सकता है। माननीय सदस्य ने सही कहा कि कंज्यूमर को कुछ लाभ मिला है, केन्द्रीय कर बढ़े हैं और राज्यों के कर भी बढ़े हैं। तमिलनाडु, मिजोरम और कुछ केन्द्र शासित इलाकों को छोड़कर बाकी सभी राज्यों ने पिछले दो सालों में कर बढ़ाये हैं। केन्द्र सरकार ने भी कर बढ़ाये हैं, कल्याणकारी योजनाओं के लिए हम 42 प्रतिशत केन्द्रीय देय राज्यों को लौटाते हैं। इसलिए यह बात सही है कि आगे चलकर एक यूनिफोर्म टैक्स पैटर्न बन पायेगा, देश एक मार्केट हो पायेगा और जी.एस.टी. में जो एक रास्ता निकला है, उसमें राज्यों को अपनी स्वीकृति देनी पड़ेगी।

श्री भैरों प्रसाद मिश्र: माननीय अध्यक्ष जी, इसी तरह से मिट्टी के तेल और पेट्रोलियम पदार्थों में बड़ी मात्रा में मिलावट भी होती है, यह अक्सर देखने में आता है। मैं माननीय मंत्री जी से कहना चाहता हूँ कि एक तो इसकी जो सब्सिडी सहायता दी जा रही है, वह भी उपभोक्ताओं तक नहीं पहुंच रही है। खैर, यह तो दूसरे मंत्रालय से संबंधित विषय है कि क्या उसको सीधे खातों में भेजने की व्यवस्था करेंगे। दूसरा, जो बड़ी मात्रा में मिट्टी के तेल की मिलावट हो रही है, उसको रोकने के लिए माननीय मंत्री जी ने क्या इंतजाम किया है और आगे क्या कार्रवाई करेंगे?

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदया, हम लोग मिट्टी का तेल थोक में सीधे राज्यों को देते हैं। राज्य सरकारें उसको अपनी पीडीएस प्रणाली के माध्यम से उपभोक्ता तक पहुंचाती हैं। इन दिनों एक अच्छी बात हुई है कि हमारे विभाग ने सभी राज्यों के साथ चर्चा की है। अभी जब राज्यों को प्रधान मंत्री जी ने बुलाया था और इंटर स्टेट काउंसिल में चर्चा हुई तो मिट्टी के तेल को एजेंडा में रखा गया था। मिट्टी के तेल में मिलावट हो रही है, यह सब जानते हैं, राज्य सरकारें भी जानती हैं और हम लोग भी जानते हैं। इसके आगे, वे फॉरवर्ड क्या है? हमने एक रास्ता निकाला है कि मिट्टी का तेल जन वितरण प्रणाली में डी.बी.टी. स्कीम में कंवर्ट हो, जैसा कि हमने एलपीजी में सफलता के साथ किया है। कई राज्यों ने उसमें स्वीकृति दी है। अपनी संघीय व्यवस्था की यही सौंदर्यता है कि कर्नाटक ने स्वीकृति दी है, हिमाचल प्रदेश ने स्वीकृति दी है, हरियाणा ने स्वीकृति दी है, झारखण्ड ने स्वीकृति दी है, मध्य प्रदेश ने स्वीकृति दी है, गुजरात ने स्वीकृति दी है और उड़ीसा ने भी स्वीकृति दी है। कई राज्यों ने 33 जिलों में इसी आर्थिक वर्ष में पायलट स्कीम चलाने के लिए स्वीकृति दी है। हमने भी केंद्र सरकार की ओर से ऑफर किया है कि मिट्टी के तेल की सब्सिडी घटाने में डी.बी.टी. स्कीम में जो लाभ होगा, उसका लाभ केंद्र सरकार नहीं रखेगी, उसके लाभ का 75% हिस्सा राज्यों को दे दिया जाएगा। उसमें एक सहमति बनती दिख रही है, क्योंकि मिट्टी के तेल में मिलावट होने से उस राज्य की पेट्रोल डीज़ल की सेल घटती है, दूसरा प्रदूषण होता है, तीसरा, पेट्रोल-डीज़ल की जो नैट बिक्री घटती है, उसमें राज्यों के टैक्स का नुकसान होता है, इसलिए राज्यों में भी एक सहमति बनती दिख रही है। मैं आशावादी हूँ कि इसी आर्थिक वर्ष में काफी जिलों में यह व्यवस्था चालू हो जाएगी।

अध्यक्ष महोदया, दो-तीन राज्यों ने तो अपने समूचे राज्य को कैरोसिन मुक्त करने का ऑफर भी दिया है, जिसमें हरियाणा सबसे आगे है। चंद दिनों में हम हरियाणा को कैरोसिन फ्री हरियाणा बनाएंगे। जैसे कुछ साल पहले माननीय मोइली जी के समय में दिल्ली को भी कैरोसिन फ्री बनाया गया था। अभी हरियाणा उसी रास्ते पर जा रहा है। इसमें राज्य और केंद्र दोनों मिलकर सहमति बना रहे हैं।

माननीय अध्यक्ष : श्री गजानन कीर्तिकर - उपस्थित नहीं।

डॉ. शशि थरूर।

DR. SHASHI THAROOR: Thank you very much Madam Speaker.

Madam, we all know that India is one of the largest oil importers in the world. We are importing almost 80 per cent of our total needs and this is, obviously, having a severe impact on our fiscal deficit and everything else.

Madam, when this Government assumed office, Brent oil prices were 105 dollars a barrel. Today, they stand at 44.07 dollars. In the first 18 months of their tenure, crude oil prices plunged to their 13 year low at 27.10 dollars a barrel and yet we have seen a spike in retail prices. The petrol prices recently rose by Rs.4.47 a litre and diesel prices by Rs.6.46 a litre.

Mr. Minister, I would like to know whether you are aware that providing consumers the benefit of lower oil prices would benefit the country as their savings on oil prices would increase their own spending capacity, therefore, acting as a stimulus to boost the economy at a time when your colleague, the Finance Minister, has been talking about the need for a stimulus. So, have you, as Minister, undertaken consultations with the Finance Minister to reduce the high taxes on petroleum products to boost the spending capacity of citizens, consequently improve domestic consumption and stimulate the economy? Are you in dialogue with the Finance Minister?

SHRI DHARMENDRA PRADHAN: Madam, already I have answered the question in Hindi but let me improve my English by answering Mr. Tharoor, the learned Member of this House. Let me put the answer again.

12.00 hours

Madam, there is no direct relation between the international crude price and the price of product that we are selling in the Indian market. Consciously, various Governments, when the UPA was in power, also chose this path. ... (*Interruptions*)
India is governed by the International Price Mechanism... (*Interruptions*)

SHRI K.C. VENUGOPAL: Madam, he is misleading the House... (*Interruptions*)

SHRI DHARMENDRA PRADHAN: My friend Shri Venugopal has all the privileges to discuss this matter in detail in a special discussion. I am ready to answer him. But let me be permitted to answer this question. I am agreeable to answering any question.

In this country, we have consciously taken a decision, since long and for so many decades that we will be governed by the International Price Mechanism. We are not pricing our product on the crude price but on international product price because refining charge is the same; transportation charge is not reducing. That apart, the hon. Member raised an issue as to why there are so many taxes. I agree and I have already answered that question. We have passed on some of the benefits of reduction to the consumers in the last one and a half years. Some amount has been collected as a Central Tax... *(Interruptions)*

HON. SPEAKER: Only the reply of the hon. Minister will go on record.

...*(Interruptions)*... *

SHRI DHARMENDRA PRADHAN: Madam, in the last one and a half years we have reduced the price of petrol 27 times and 21 times in diesel. If I only quote the figures of only the month of July, there has been a reduction of Rs. 3.14 in petrol and 86 paise in diesel.

The other issue that has been raised by the hon. Member is this. How do you create a stimulus in the economy? Are they -- building good roads, creating rural marketing infrastructure, spending more in rural sector, spending more in agricultural sector -- not going to compliment the overall economy of the country? Passing on the benefits to the consumer in this type of a society is the first priority of this Government. My Government, my Prime Minister is very focused on that. Simultaneously we want to create a market, we want to pump in money in agriculture, we want to irrigate our lands and we want to subsidise our agriculture. These are our priorities. This is the fiscal management policy of this Government.

* Not recorded.

HON. SPEAKER: Now, Question Hour is over.

12.03 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: The House will now take up Papers to be laid on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

- (1) The Employees' Pension (Third Amendment) Scheme, 2016 published in Notification No. G.S.R. 533(E) in Gazette of India dated 19th May, 2016.
- (2) The Employees' Pension (Fourth Amendment) Scheme, 2016 published in Notification No. G.S.R. 603(E) in Gazette of India dated 16th June, 2016.
- (3) The Employees' Pension (Fifth Amendment) Scheme, 2016 published in Notification No. G.S.R. 657(E) in Gazette of India dated 1st July, 2016.

[Placed in Library, See No. LT 4909/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4910/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 15 of the Oil Industry (Development) Act, 1974:-

- (i) S.O.1259(E) published in Gazette of India dated 30th March, 2016, specifying that the rate of duty of excise in respect of crude oil, an item specified in the Schedule to the Oil Industry (Development) Act, 1974, shall be at the rate of 20 % *ad-valorem*.
- (ii) S.O.1260(E) published in Gazette of India dated 30th March, 2016, rescinding Notification No. S.O.868(E), dated 19th April, 2012.

[Placed in Library, See No. LT 4911/16/16]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand Petroleum and Petroleum Products Pipelines) Amendment Regulations, 2016 published in

Notification No. F. No. VKS/DB/03/PPL in Gazette of India dated 30th March, 2016.

- (ii) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2016 published in Notification No. F. No. VKS/DB.03/CGD in Gazette of India dated 30th March, 2016.

[Placed in Library, See No. LT 4912/16/16]

- (5) A copy of the Petroleum and Natural Gas (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 874(E) in Gazette of India dated 6th December, 2014 under Section 10 of the Oilfields (Regulation and Development) Act, 1948.

[Placed in Library, See No. LT 4913/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I, on behalf of Shri Piyush Goyal, beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (1) The Minerals (Transfer of Mining Lease Granted Otherwise than through Auction for Captive Purpose) Rules, 2016 published in Notification No. G.S.R. 560(E) in Gazette of India dated 30th May, 2016.
- (2) G.S.R. 578(E) published in Gazette of India dated 7th June, 2016 notifying the Central Mine Planning and Design Institute Limited for the purposes of the Second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library, See No. LT 4914/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay on the Table copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 28A of the Boilers Act, 1923:-

- (1) The Boiler Attendants' (Amendment) Rules, 2016 published in Notification No. G.S.R. 528(E) in Gazette of India dated 18th May, 2016.
- (2) The Boiler Operation Engineers' (Amendment) Rules, 2016 published in Notification No. G.S.R. 529(E) in Gazette of India dated 18th May, 2016.

[Placed in Library, See No. LT 4915/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4916/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2014-2015.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4917/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4918/16/16]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री उपेन्द्र कुशवाहा) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) (एक) नेशनल बाल भवन, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल बाल भवन, नई दिल्ली के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल बाल भवन, नई दिल्ली के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4919/16/16]

(3) (एक) बिहार माध्यमिक शिक्षा परिषद (राष्ट्रीय माध्यमिक शिक्षा अभियान), पटना के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बिहार माध्यमिक शिक्षा परिषद (राष्ट्रीय माध्यमिक शिक्षा अभियान), पटना के वर्ष 2013-2014 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4920/16/16]

(5) (एक) केरल महिला समाख्या सोसाइटी, त्रिवेंद्रम के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) केरल महिला समाख्या सोसाइटी, त्रिवेंद्रम के वर्ष 2013-2014 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4921/16/16]

(7) (एक) झारखंड एजुकेशन प्रोजेक्ट काउंसिल, रांची के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) झारखंड एजुकेशन प्रोजेक्ट काउंसिल, रांची के वर्ष 2013-2014 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4922/16/16]

इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय) : महोदया, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

(1) वर्ष 2016-17 के लिए एमओआईएल लिमिटेड और इस्पात मंत्रालय के बीच हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 4923/16/16]

(2) वर्ष 2016-17 के लिए राष्ट्रीय इस्पात निगम लिमिटेड और इस्पात मंत्रालय के बीच हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 4924/16/16]

(3) वर्ष 2016-17 के लिए एमएसटीसी लिमिटेड और इस्पात मंत्रालय के बीच हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 4925/16/16]

12.04 hours**STATEMENT BY MINISTER****Status of implementation of the recommendations contained in the 121st Report of the Standing Committee on Commerce on Demands for Grants (2015-16), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry***

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 121st Report of the Standing Committee on Commerce on Demands for Grants (2015-16), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

* Laid on the Table and also placed in Library, See No. LT 4926/16/16.

12.04 ½ hours**ELECTIONS TO COMMITTEES****(i) Committee on Welfare of Other Backward Classes**

श्री गणेश सिंह (सतना) : महोदया, मैं प्रस्ताव करता हूँ :-

“कि इस सभा के सदस्य एकल संक्रमणीय मत द्वारा आनुपातिक प्रतिनिधित्व प्रणाली के अनुसार अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से एक वर्ष के कार्यकाल के लिए उक्त समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करें।”

HON. SPEAKER: The question is:

“That the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee.”

The motion was adopted.

12.05 hours**(ii) Committee on Welfare of Other Backward Classes**

श्री गणेश सिंह (सतना) : अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ :

“कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से एक वर्ष के कार्यकाल के लिए समिति में शामिल होने हेतु अपने में से दस सदस्यों को निर्वाचित करने के लिए सहमत हो तथा समिति के लिए इस प्रकार निर्वाचित किए गए सदस्यों के नाम इस सभा को सूचित करे।”

HON. SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to elect ten members from amongst the members of the Rajya Sabha to join with the Committee on Welfare of Other Backward Classes for the term of one year beginning from the date of the first sitting of the Committee and do communicate to this House the names of members so elected to the Committee.”

The motion was adopted.

12.05 ½ hours

(iii) Joint Committee on Offices of Profit

DR. SATYA PAL SINGH (BAGHPAT): I beg to move:

“That this House do proceed to elect two Members of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote; to serve as members for the remaining term of the Joint Committee on Offices of Profit *vice* induction of Sarvashri P.P. Chaudhary and Arjun Ram Meghwal in the Council of Ministers and their resignation from the Committee on 05 July, 2016. ”

HON. SPEAKER: The question is:

“That this House do proceed to elect two Members of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of the single transferable vote; to serve as members for the remaining term of the Joint Committee on Offices of Profit *vice* induction of Sarvashri P.P. Chaudhary and Arjun Ram Meghwal in the Council of Ministers and their resignation from the Committee on 05 July, 2016. ”

The motion was adopted.

12.06 hours**(iv) Joint Committee on Offices of Profit**

DR. SATYA PAL SINGH (BAGHPAT): I beg to move:

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote; to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri K.C. Tyagi from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee.”

HON. SPEAKER: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do elect one Member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote; to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri K.C. Tyagi from Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee.”

The motion was adopted.

माननीय अध्यक्ष : माननीय सदस्यगण। मुझे सर्वश्री राजेश रंजन, पी.के.बिजू, प्रो. सौगत राय, सर्वश्री जय प्रकाश नाराणय यादव, धर्मेन्द्र यादव, कौशलेन्द्र कुमार, दुष्यंत चौटाला, के.सी.वेणुगोपाल, मल्लिकार्जुन खड्गे, तारिक अनवर, अधीर रंजन चौधरी, ए.अनवर राजा और संतोख सिंह चौधरी से विभिन्न विषयों पर स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं।

यद्यपि ये मामले महत्वपूर्ण हैं, परंतु इनके लिए सभा की कार्यवाही में व्यवधान डालना अनिवार्य नहीं है। ये मामले अन्य अवसरों पर उठाए जा सकते हैं।

इसलिए मैंने स्थगन प्रस्ताव की सूचनाओं को अनुमति प्रदान नहीं की है।

...(व्यवधान)

माननीय अध्यक्ष : शून्य काल ले रहे हैं। आपका तो पहले नंबर पर है।

श्री के.सी.वेणुगोपाल।

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam Speaker, we have given notices of Adjournment Motion on last Thursday and Friday for raising the serious issue of price rise of essential commodities including dal, vegetables and pulses.

As per the latest reports, there is an inflation rate of 8.5 per cent prevailing in the country. In addition to this, the prices of diesel, petrol and kerosene have been increased exorbitantly. People from all walks of life in the country are facing serious difficulty due to price rise. It is reported that prices will further be increased especially during the festival season. The sorry fact is that the Government is not taking sufficient action to curb price rise. This is the general feeling.

The people of India has a feeling now that these days are not good days because there is a report in the newspapers that the price of pulses may go upto Rs.300 per kilogram. According to the data compiled by the Government itself, the biggest price increase has been seen in tomatoes which was sold at Rs. 18 per kilogram in retail in April but has risen to Rs. 42 by 14th July. It is 132 per cent increase. Moreover, the price of chana dal, one of the daily staple food of every household in the country, is also increasing. It has increased by almost 40 per cent in the last three months. The price rise variation is about 40 per cent in gram dal,

about 44 per cent in potatoes, and about 132 per cent in tomatoes. This type of price rise is not appreciated.

This is very alarming. Therefore, we have given a notice requesting for a discussion on this issue under Rule 193. The Government should come forward and take action. The prices of petrol and diesel are being hiked. ... (*Interruptions*) Crude oil price is decreasing internationally. But the Government is not ready to transfer that benefit to the consumers. This is also aggravating the situation. Therefore, we are pressing for a discussion under Rule 193 in this regard. This is a very important issue.

HON. SPEAKER: Dr. Mamta Sanghamita, Shri Jose K. Mani, Dr. Shashi Tharoor, Shri Rabindra Kumar Jena, Shri P. K. Biju and Adv. Joice George are allowed to associate with the matter raised by Shri K.C. Venugopal.

12.10 hours**SUBMISSIONS BY MEMBERS****(i) Re: Candidates disqualified by UPSC due to reported change in criteria of creamy layer by DOPT**

श्री जय प्रकाश नारायण यादव (बाँका) : अध्यक्ष महोदया , यह एक अति महत्वपूर्ण, अत्यंत संवेदनशील और राष्ट्र को झकझोरने वाला सवाल है। ओ.बी.सी. आरक्षण में क्रीमी लेयर का सहारा लेकर यू.पी.एस.सी. में पिछड़े वर्ग के छात्रों के भविष्य के साथ अन्याय किया जा रहा है। बड़े साजिश के तहत, सेट एजेंडा के तहत ओ.बी.सी. के आरक्षण को समाप्त करने की घनघोर साजिश इस देश में हो रही है। देश में एक बार फिर बवेला मचेगा, ज्वालामुखी फूटेगी, स्कूल-कॉलेज बंद होंगे, किसान-मज़दूर सड़क पर आएंगे। स्थिति बद से बदतर है। बाबा साहब भीम राव अम्बेडकर साहब ने संविधान दिया। उन्होंने पिछड़ों के लिए, दलितों के लिए, अकालियत के लिए, एस.सी./एस.टी. के लिए, सबके लिए कानून बनाया। मंडल कमीशन आया। मंडल कमीशन के तहत आरक्षण मिला।...(व्यवधान) आज जो आरक्षण है, उस पर करारा प्रहार हो रहा है।

अध्यक्ष महोदया, मुझे सुन लिया जाए।...(व्यवधान) यू.पी.एस.सी. की सिविल सेवा परीक्षा का फाइनल रिजल्ट आया।...(व्यवधान) 1078 अभ्यर्थी आए। उसमें 314 ओ.बी.सी. के छात्र आए। ओ.बी.सी. के 314 छात्रों का गला घोंट दिया गया, समाप्त कर दिया गया। रिजल्ट आने के बाद कहा कि आप नियम में आ सकते हैं, लेकिन आपको यू.पी.एस.सी. में आई.ए.एस., आई.पी.एस. नहीं बनने दिया जाएगा। कहां जाएगा गरीब? कहां जाएगा किसान? कहां जाएगा मज़दूर? कहां जाएंगे मेहनतकश छात्र?... (व्यवधान)

माननीय अध्यक्ष : अब हो गया न?

श्री जय प्रकाश नारायण यादव: अध्यक्ष महोदया, सारा सदन इस पर एकमत है कि यह फैसला दलित विरोधी है, अल्पसंख्यक विरोधी है, पिछड़ा विरोधी है।...(व्यवधान)

माननीय अध्यक्ष : अब हो गया। अब आप बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : श्री रवीन्द्र कुमार जेना, श्री राजेश रंजन, डॉ. मनोज राजोरिया, श्री राहुल कस्वां, श्री देवजी एम. पटेल एवं श्री हरीश मीना को श्री जय प्रकाश नारायण यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री धर्मेन्द्र यादव (बदायँ) : जय प्रकाश भाई, आप बैठ जाइए।...(व्यवधान)

अध्यक्ष जी, जो बात जय प्रकाश जी ने उठाई, पिछले पूरे हफ्ते मैंने इसके लिए लगातार नोटिस दिया।... (व्यवधान) दुर्भाग्य से, मुझे ज़ीरो आवर में बोलने का मौका नहीं मिला।... (व्यवधान)

अध्यक्ष जी, एक बार नहीं, कई बार, कई मौके पर आपके समक्ष इस सदन में हमने पहले भी कहा कि क्रीमी लेयर का जो माध्यम है, वह पिछड़ों का गला घोटने का एक हथियार है। इस क्रीमी लेयर को पूरी तरह से खत्म होना चाहिए।

अध्यक्ष जी, हमारी बात उस समय नहीं सुनी गयी। आज जो यू.पी.एस.सी. की रिजल्ट के बारे में, जिसके बारे में जय प्रकाश जी ने चर्चा की, उसे हम दुहराएंगे नहीं। लेकिन यू.पी.एस.सी. के रिजल्ट होने के बाद, डी.ओ.पी.टी., जो प्रधान मंत्री के अंडर में आता है, उस विभाग ने जिस तरह से क्रीमी लेयर का इंटरप्रेटेशन किया, मैं कह सकता हूँ कि तकरीबन साठ फीसदी जो देश के पिछड़े हैं, उन पिछड़ों के साथ कांग्रेस ने भी पहले गलत किया और बी.जे.पी. उससे ज्यादा गलत कर रही है।... (व्यवधान) यह बी.जे.पी. पिछड़ों के लिए गलत कर रही है।... (व्यवधान)

अध्यक्ष जी, माननीय नेता जी बोलेंगे, मैं बैठ रहा हूँ।... (व्यवधान)

माननीय अध्यक्ष : श्री राजेश रंजन को श्री धर्मेन्द्र यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): अध्यक्ष जी, जय प्रकाश नारायण यादव जी और धर्मेन्द्र यादव जी जो कह रहे हैं, यह सरासर सच्चाई से दूर है।... (व्यवधान) ऐसा कुछ नहीं है।... (व्यवधान)

श्री धर्मेन्द्र यादव: अध्यक्ष जी, नेता जी बोलने के लिए खड़े हैं।... (व्यवधान)

HON. SPEAKER: Everybody will not speak.

... (Interruptions)

माननीय अध्यक्ष : बैठिए।

... (व्यवधान)

माननीय अध्यक्ष : ज्योतिरादित्य जी, प्लीज़ बैठिए।

... (व्यवधान)

श्री अनन्तकुमार : ओ.बी.सी. के लिए जो आरक्षण है, यू.पी.एस.सी. में जो आरक्षण है, उसके लिए भारतीय जनता पार्टी और एन.डी.ए. की सरकार कटिबद्ध है।... (व्यवधान) हम कोई परिवर्तन लेकर नहीं आए हैं।... (व्यवधान)

माननीय अध्यक्ष : प्लीज़, आप लोग बैठिए।

...(व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (Interruptions) ... *

HON. SPEAKER: It will not happen like this. Now, you will have to listen.

... (Interruptions)

माननीय अध्यक्ष : नेता जी, हो गया। बैठिए।

...(व्यवधान)

श्री अनन्तकुमार : मैडम, जैसा जय प्रकाश नारायण यादव जी और धर्मेन्द्र यादव जी ने यहां चित्र खड़ा किया, वह सच्चाई से बहुत दूर है।...(व्यवधान) भारतीय जनता पार्टी और नरेन्द्र भाई मोदी जी के नेतृत्व वाली एन.डी.ए. सरकार पूरी तरह से ओ.बी.सी. के आरक्षण के लिए कटिबद्ध है।...(व्यवधान) इसने कतई कोई गलत नहीं किया है।...(व्यवधान) वर्ष 2004 से यू.पी.ए. सरकार के काल से क्रीमी लेयर के जो नियम चले आ रहे हैं, वही नियम आगे बढ़ रहे हैं।...(व्यवधान)

ओबीसी के पक्ष में यदि किसी सरकार ने सब कुछ किया है तो वह नरेन्द्र भाई मोदी जी की सरकार ने दिया है।...(व्यवधान) जो दोनों सदस्य कह रहे हैं, अभी यूपीएससी के तहत हम सूचना भेज रहे हैं। वह सूचना आज के दिन में नहीं भेज रहे हैं। यह सूचना वर्ष 2004 में, 2005 में, 2006 में हर साल यह सूचना भेज चुके हैं।...(व्यवधान) आज के दिन में ओबीसी की क्रीमी लेयर के बारे में जो नियमावली है उसको ही हम आगे बढ़ा रहे हैं।...(व्यवधान) इसमें यदि कोई परिवर्तन फार्मूला के तहत होगा, तो वह परिवर्तन करने के लिए मोदी सरकार तैयार है, यह भी हम कहना चाहते हैं।...(व्यवधान)

माननीय अध्यक्ष : प्लीज़ बैठिए।

... (Interruptions)

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, मैं सदन को जानकारी देना चाहता हूं कि इस बार जो यूपीएससी के सिलेक्टेड केडीडेट्स हैं जो उनको नोटिस दी गई है, यह नोटिस वर्ष 2004 से लगातार दी जाती रही है। उसमें ऐसा नहीं है।...(व्यवधान)

श्री धर्मेन्द्र यादव: मंत्री जी, आप सदन को गुमराह कर रहे हैं।...(व्यवधान)

श्री राजनाथ सिंह : वह जानकारी इसलिए मांगी जाती है, ताकि ...(व्यवधान)

* Not recorded.

माननीय अध्यक्ष : अरे सुनिए तो सही।

...(व्यवधान)

श्री राजनाथ सिंह : इसलिए जानकारी मांगी जाती है कि आप क्रीमी लेयर के अंतर्गत आते हैं या नहीं आते हैं, ताकि भविष्य में दूसरे कैंडीडेट्स कोर्ट में न चले जाएं और मामला लिटिगेशन में न फंस जाए, इसलिए केवल जानकारी मांगी जाती है, इसके अतिरिक्त और कुछ नहीं हुआ। ...(व्यवधान) यह पॉलिसी डिजीजन है। ...(व्यवधान) ओबीसी के कैंडीडेट्स को किसी भी प्रकार की कोई क्षति नहीं पहुंचने पाएगी। ...(व्यवधान)

माननीय अध्यक्ष : श्री गजेन्द्र सिंह शेखावत।

...(व्यवधान)

श्री धर्मेन्द्र यादव : गुमराह कर रहे हैं, गुमराह कर रहे हैं। ...(व्यवधान)

माननीय अध्यक्ष : बैठिए। अब नहीं। हो गया।

... (*Interruptions*)

HON. SPEAKER: What do you want to say?

... (*Interruptions*)

DR. BOORA NARSAIAH GOUD (BHONGIR): I just want to say a few words on this issue. I do not want to make it a political issue.

Shri Rajnath Singh and Shri Ananthkumar have also made their responded to it. Since 1993 onwards, there are two sets of creamy layers. One is for the employees, which is cadre-based creamy layer. The other one is for non-employees like doctor, architect and professors, which is income-based. IAS officers, those holding constitutional posts, etc. are not eligible for creamy layers. We agree with it. Fourth Class employees, gangman, manual workers are also not eligible according to the new guidelines. This was never implemented. This is what I want to bring it to the notice. We have told this to the DoPT Minister; we have told this to the Secretary, DoPT that this is never implemented and unjustifiable.

After the recent Pay Commission Report, no single OBC employee's children is going to be eligible for the post, if new guidelines are implemented. What we are requesting is - whatever constitutional rights have been given, do not deny them to OBC. Otherwise, it would become a big issue. We do not want the

Government to get a bad name. Because of one official, this is happening. We went with all the records to prove our point. Because of one official, the entire NDA Government is getting the bad name. I am not saying that Modi ji is against OBC. The Government would get the bad name. This is my request. ... (*Interruptions*)

माननीय अध्यक्ष : श्री गजेन्द्र सिंह शेखावत।

...(व्यवधान)

माननीय अध्यक्ष : सेम इश्यू आपने भी उठाया, उन्होंने भी उठाया। ऐसा नहीं होता है।

...(व्यवधान)

माननीय अध्यक्ष : अभी कितने लोग खड़े हैं? एक ही इश्यू पर बात है।

...(व्यवधान)

माननीय अध्यक्ष : धर्मन्द्र जी ऐसा नहीं होता है। यह डिस्कशन शुरू हो जाएगा।

...(व्यवधान)

श्री राजनाथ सिंह : अध्यक्ष महोदया, जो माननीय सदस्य ने अभी प्रश्न खड़ा किया है, इस संबंध में इतना ही कहना चाहता हूँ कि ऐसा कुछ नहीं है, जहां तक मेरी जानकारी है, लेकिन फिर भी यदि माननीय सदस्य ने इस प्रश्न को खड़ा किया है तो मैं इसे एग्जामिन करा लूंगा और यह भी सदन को आश्वस्त करना चाहता हूँ कि पिछड़े वर्ग को किसी भी प्रकार की क्षति नहीं पहुंचने दी जाएगी। मैं यह सदन को आश्वस्त करना चाहता हूँ। ...(व्यवधान)

HON. SPEAKER: The hon. Minister has explained the position very nicely. This is not the way. We will see to it.

... (*Interruptions*)

माननीय अध्यक्ष : चिल्लाने से क्या होता है? आपने भी वही बोल दिया। He has explained it.

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : हम इसके लिए सपोर्ट कर रहे हैं। We are with this cause. लेकिन एक बात याद रखना, You also know it. It is the Congress Party - in 1993 – and Shri Arjun Singh himself moved this G.O. and fixed this criteria. Now, you are telling that the Congress is also doing it. ... (*Interruptions*)

No, that is not true. ... (*Interruptions*) How can you say like that? ...
(*Interruptions*)

माननीय अध्यक्ष : हो गया। आपका भी रिकार्ड में गया।

...(व्यवधान)

श्री गजेन्द्र सिंह शेखावत (जोधपुर) : अध्यक्ष महोदया, पिछले सप्ताह सदन के दोनों सदनों में कश्मीर के विषय पर व्यापक चर्चा हुई। लगभग पूरे सदन ने अपनी राजनीतिक प्रतिबद्धताओं से ऊपर उठकर कश्मीर को मुख्य धारा में लाने के लिए बात की। कश्मीरियों को अनेक तरह की सहूलियतें देने की बात सरकार लगातार करती रही है।...(व्यवधान) इसी अनुक्रम में कश्मीर के विस्थापितों और कश्मीरी पंडितों के बच्चों को राज्यों के विश्वविद्यालयों में एडमिशन के लिए प्राथमिकता मिले, इसके लिए मानव संसाधन विकास मंत्रालय ने वर्ष 2015 में एक नोटिफिकेशन ईशू किया था। जिन विश्वविद्यालयों, स्टेट्स के लिए नोटिफिकेशन ईशू हुआ था, उनको एडमिशन की ऐलिजिबिलिटी में 10 प्रतिशत का रिलैक्सेशन देने का प्रावधान था। साथ ही साथ 5 प्रतिशत सीटें अतिरिक्त कश्मीरी माइग्रेंट्स के वाडर्स के लिए आरक्षित की गई थीं।

पंजाब यूनिवर्सिटी ने सीनेट और सिंडिकेट दोनों में इसको एप्रूव किया। लेकिन एप्रूव करने के बाद उन्होंने एडमिशन के लिए 2015-2016 के सत्र के लिए अपना जो प्रॉसपैक्टस छापा, उसमें केवल 5 प्रतिशत रिलैक्सेशन का प्रावधान किया। उसके बाद 2016-2017 के सत्र का जो प्रॉसपैक्टस छापा, उसमें उसको भी विलोपित कर दिया। जिन छात्रों का 5 प्रतिशत एडिशनल सीट्स का प्रावधान होना चाहिए था, उन्हें उससे भी वंचित कर दिया गया है।

मैं आपके माध्यम से इस सदन और मानव संसाधन विकास मंत्रालय का ध्यान आकर्षित करना चाहता हूँ कि पूरा देश और पूरा सदन जब कश्मीरियों के बारे में चिंतित है तब जो विस्थापित कश्मीरी विस्थापन का दंश झेल रहे हैं, उनके बच्चों के लिए जो सुविधा भारत सरकार ने की है, उसे एमएचआरडी अपने लैवल पर ऐंशोर कराए। जिन विश्वविद्यालयों ने इन प्रावधानों का पालन नहीं किया, इस अनुपालना को सुनिश्चित कराते हुए उनके विरुद्ध कार्यवाही करें। धन्यवाद।

SHRI R.K. SINGH (ARRAH): Madam Speaker, I associate myself with the matter raised by him.

HON. SPEAKER: Yes, you can associate.

...(व्यवधान)

माननीय अध्यक्ष : श्री सत्यपाल सिंह, श्री अजय मिश्रा टेनी, डा. मनोज राजोरिया, श्री देवजी एम. पटेल, श्री हरीश मीना, कुंवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री आर. के. सिंह, श्री रामचरण बोहरा, श्री सुखबीर सिंह जौनापुरिया, श्री अरविंद सावंत, श्री श्रीरंग आप्पा बारणे, डॉ.

श्रीकांत एकनाथ शिंदे, श्री सुभाष चन्द्र बहेडिया और श्री चन्द्र प्रकाश जोशी को श्री गजेन्द्र सिंह शेखावत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री हुक्मदेव नारायण यादव (मधुबनी) : अध्यक्ष महोदया, अन्य पिछड़े वर्ग कल्याण संबंधी संसदीय समिति ने अपने पहले प्रतिवेदन में सिफारिश की थी कि अन्य पिछड़ा वर्ग राष्ट्रीय आयोग को संवैधानिक दर्जा दिया जाए जैसे अन्य राष्ट्रीय आयोग को प्राप्त है। आज पिछड़े वर्ग के कर्मचारियों और अन्य लोगों पर किसी तरह का अन्याय होता है तो उस मामले को अनुसूचित जाति, जनजाति आयोग को भेजा जाता है। आरक्षण के मामले में भी आयोग को सुनवाई करने का अधिकार नहीं है। इस आयोग का अध्यक्ष कोई सामाजिक एवं राजनीतिक व्यक्ति नहीं हो सकता। अनुसूची में दर्ज पिछड़े वर्ग की जातियों की अतिरिक्त जातियों को आरक्षण देने से इस वर्ग के हिस्से में कटौती करना है। पिछड़े वर्ग की जनसंख्या लगभग 54 प्रतिशत है। उसी अनुपात में आरक्षण देने की व्यवस्था की जाए और संविधान में संशोधन किया जाए। देश के पिछड़े वर्गों की भावना को सम्मान दिया जाए। आयोग को संवैधानिक दर्जा देने के लिए संविधान में संशोधन किया जाए।... (व्यवधान)

माननीय अध्यक्ष : आप लोग नाम दे दीजिए और एसोसिएट कीजिए।

... (व्यवधान)

माननीय अध्यक्ष : श्री राजेश रंजन, श्री प्रहलाद सिंह पटेल, श्री गणेश सिंह, श्री धर्मन्द्र यादव, श्री चन्द्र प्रकाश जोशी, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री लखन लाल साहू, डॉ. मनोज राजोरिया, श्री कपिल मोरेश्वर पाटील, श्री नाना पटोले, श्री मुकेश राजपूत, कुंवर पुष्पेन्द्र सिंह चन्देल, श्री बीरेन्द्र कुमार चौधरी, श्री लक्ष्मी नारायण यादव को श्री हुक्मदेव नारायण यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : अध्यक्ष महोदया, आपने मुझे सात लाख बच्चों के मामले को उठाने का मौका दिया, इसके लिए धन्यवाद। मैं इस पर आपसे संरक्षण भी चाहूंगा क्योंकि लोक सभा में पिछले हफ्ते जो बिल पास हुआ था, उसके द्वारा एनईईटी ऐगज़ाम हो रहा है। जब पिछले हफ्ते इस पर डिसकशन हो रही थी, तब मैंने मंत्री जी से पूछा था कि जो एनईईटी वन हुआ है, वह ट्रांसपेरेंट हुआ है या नहीं, इस पर आपका वक्तव्य आना चाहिए। लेकिन मंत्री जी ने इसका कोई जवाब नहीं दिया। मैं यहां वह पेपर दिखाना चाहूंगा कि वाराणसी में यह पेपर लीक हुआ था जिसकी सारी जानकारी सब अखबारों में थी। फिर भी इस पर कोई कार्यवाही नहीं की गई। मैंने उसी समय कहा था कि नीट टू यूपीएससी की तरह बिल्कुल ट्रांसपेरेंट हो, इसे मंत्री जी सुनिश्चित करें। लेकिन मुझे बहुत दुख के साथ कहना पड़ रहा है कि हल्द्वानी में एक पूरा रैकेट पकड़ा गया। जब पुलिस ने वहां छापा मारा तो वे लोग हल्द्वानी से रामनगर शिफ्ट हो गए।

पूरा होटल जिसमें बिहार, उत्तर प्रदेश और मध्य प्रदेश के बच्चे थे, वे सब हल्दानी परीक्षा देने गये थे। अब वे रिजॉर्ट में बैठकर क्यों परीक्षा दे रहे थे, यह बिल्कुल साफ है। सारे पेपर्स में निकला है कि दस लाख से पचास लाख रुपये में यह पेपर बिका है। मैं कल खुद पटना में सुनकर आया हूँ कि वहां पर यह पेपर दस से तीस लाख रुपये में बिका है।

अध्यक्ष महोदया, इस पूरे मामले की जांच होनी चाहिए। यह बिल लोक सभा से पास है, इसलिए हमारी जिम्मेदारी बनती है कि इसमें एग्जाम ट्रांसपेरेंट हो। अगर जरूरत हो तो दोबारा नीट की परीक्षा हो, लेकिन बच्चों को इंसाफ मिलना चाहिए। ऐसा नहीं होना चाहिए कि अब प्राइवेट प्लेयर के हाथ से दलालों के पास नीट एग्जाम चला जाये।

माननीय अध्यक्ष: श्री सी.पी.जोशी, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री रवीन्द्र कुमार जेना, श्री भैरों प्रसाद मिश्र, कुंवर पुष्पेन्द्र सिंह चन्देल, डॉ. मनोज राजोरिया, श्री हरीश मीना, श्री देवजी. एम. पटेल, श्री राहुल कस्वां और श्री सुखबीर सिंह जौनापुरिया को डॉ. संजय जायसवाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI MULLAPPALLY RAMACHANDRAN (VADAKARA): Madam Speaker, thank you very much for giving me this opportunity. With your kind permission, I would like to draw the attention of this august House to a most atrocious act against two young *dalit* women hailing from Kuttimakkool of Tellichery which is a part of my Parliamentary Constituency.

*are daughters of one *, who is a local dalit leader. They reside in an area which is the stronghold and party village of CPM. ... (*Interruptions*)

Tellichery and surrounding areas are notorious for political violence and political murders. Hon. Union Home Minister, Shri Rajnath Singh ji, is sitting here. He had an occasion to visit that area. He had, on the spot, assessed the volatile situation prevailing over there.... (*Interruptions*)

The family of * was being harassed time and again by activists of CPI(M). When this became unbearable, the young ladies sought to lodge their complaints with the CPM local leadership. In response, the CPM leaders had attacked their house and their father. ... (*Interruptions*)

* Not recorded.

HON. SPEAKER: No name will go on record.

... (*Interruptions*)... *

SHRI MULLAPPALLY RAMACHANDRAN : They then lodged a complaint with the local police.... (*Interruptions*) They were called to the police station presumably to record their statements on their complaint. ... (*Interruptions*) But shockingly, on reaching the police station, the poor girls were arrested and put in custody on fictitious charges of non-bailable offences. One of them had, in her arms, her one and a half years old baby girl. ... (*Interruptions*)

These hapless girls had to spend the whole night in Kannur Sub-Jail for no fault of theirs. ... (*Interruptions*) Totally shocked over the incident, the younger of these girls, *, attempted to take her own life and was admitted to Tellichery Hospital in a very critical condition. ... (*Interruptions*)

The Chief Minister of Kerala is hailing from that area. ... (*Interruptions*) Instead of protecting these girls, he had tried to justify such a despicable act on the part of the police and his own Party workers. ... (*Interruptions*)

The National Human Rights Commission, the National Commission for SC, ST and the National Women's Commission are seized of the matter. ... (*Interruptions*) Hon. MPs Mr. K.C. Venugopal, Mr. Anto Antony, Mr. M.I. Shanavas and Mr. M.K. Raghavan and a lot of other MPs have visited that place. The situation is so volatile. This family is living under the shadow of fear and panic. ... (*Interruptions*)

The Union Government should intervene in the matter and alert the State Government so that the situation can be brought back to normal and the poor family can be saved from panic and fear. ... (*Interruptions*)

HON. SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Mullappally Ramachandran.

* Not recorded.

श्रीमती मीनाक्षी लेखी (नई दिल्ली) : आदरणीय अध्यक्ष महोदया, मैं आपके माध्यम से एक बहुत महत्वपूर्ण मुद्दा पूरे देश और खास तौर से इस सदन के सामने लाना चाहती हूँ। दलितों के प्रति द्वेष से प्रेरित कई ऐसी घटनाएं घटीं, जिन पर जमकर राजनीति हुई। लेकिन दलित समाज के ऊपर कोई भी अपशब्द इस्तेमाल न हो या उनके प्रति धिनौनी हरकतें न हों, उसके लिए कोई काम नहीं हुआ।

अध्यक्ष महोदया, मैं आपके सामने दो विषय लाना चाहती हूँ। पहला विषय यह है कि शैड्यूल्ड कास्ट /शैड्यूल्ड ट्राइब प्रिवेंशन ऑफ एट्रोसिटीज एक्ट की धारा 3 में पनिशमेंट फॉर अफेन्सेज ऑफ एट्रोसिटीज में जो वन का टू प्वाइंट है, उसे मैं पढ़कर सुनाना चाहती हूँ --

“Acts with intent to cause injury, insult or annoyance to any member of a Scheduled Caste or a Scheduled Tribe,...”

जो कि एक अपराध बनाया गया है।

उसी प्रकार से संविधान के आर्टिकल 341 में प्रावधान है:

“The President may with respect to any State or Union territory, and where it is a State after consultation with the Governor thereof, by public notification, specify the castes, races or tribes or parts of or groups within castes, races or tribes which shall for the purposes of this Constitution be deemed to be Scheduled Castes. ”

अध्यक्ष जी, सन् 2011 में जब दिल्ली में कांग्रेस की सरकार थी तो मैंने हाई कोर्ट में एक केस दर्ज किया था कि चार अपशब्दों का प्रयोग होता है। वाल्मीकि समाज को जब चूड़ा और भंगी कहा जाता है, तब इन लोगों को शर्म नहीं आती है। जब जाटव समाज को चमार कहा जाता है, तब किसी को तकलीफ नहीं होती है और घियारा समाज के लोगों को कंजर कहा जाता है। इसके खिलाफ मैंने हाई कोर्ट में एक याचिका दायर की थी। उस समय कांग्रेस की सरकार, जो इस तरीके के सर्टिफिकेट्स इश्यू करती थी और उसके आधार पर बच्चों को स्कूल-कॉलेज में एडमिशन लेना होता है, ने इस विषय को वापस लिया और कहा कि हम ये सर्टिफिकेट्स इश्यू नहीं करेंगे। इसके लिए उन्होंने नोटिफिकेशन भी जारी किया और उस नोटिफिकेशन के तहत वर्ष 2011 में इन शब्दों को वापस लिया,...(व्यवधान) लेकिन उसके बाद जब से दिल्ली में नई सरकार आई, वापस इन शब्दों का इस्तेमाल होना शुरू हो गया।...(व्यवधान) चूंकि आज तमाम राज्यों में ये चार शब्द, जो जातिसूचक शब्द हैं, आपराधिक शब्द हैं, जिनका इस्तेमाल नहीं होना चाहिए।...(व्यवधान) इसलिए मैं चाहती हूँ कि केन्द्र सरकार यह संशोधन भी लाए और हर राज्य को यह आदेश दे कि इन चारों शब्दों को और इनके अलावा, अगर दक्षिण भारत की भााओं में अन्य ऐसे शब्द हों, क्योंकि मैं दक्षिण भारत की

भाषाओं को नहीं जानती हूँ, ऐसे जितने भी शब्द हों, उनको सूची से अलग किया जाए।... (व्यवधान) समाज में जो द्वेष की भावना है, उनके ऊपर उत्पीड़न के भाव हैं, उनको समाप्त किया जाए और पूरे समाज को इकट्ठे लेकर चला जाए, न कि उस पर राजनीति की जाए। धन्यवाद।

माननीय अध्यक्ष : कुँवर पशुपेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, डॉ. मनोज राजोरिया, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री चन्द्र प्रकाश जोशी, श्रीमती नीलम सोनकर, श्रीमती प्रियंका सिंह रावत, श्रीमती अंजू बाला एवं श्रीमती रेखा वर्मा को श्रीमती मीनाक्षी लेखी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRIMATI V. SATHYABAMA (TIRUPPUR): Thank you, Madam. Tiruppur is the knitwear Capital of our country and generates employment opportunities for six million people and huge revenue to Indian exchequer. Despite being the top revenue earning centre, Tiruppur does not get its dues as far as the railway facilities are concerned. More than 30,000 passengers travel to and fro Tiruppur every day but the railway station has just two platforms. Passenger trains from other destinations like Palakkad, Coimbatore and Trichy are already over-crowded and large number of passengers at Tiruppur station finding it very difficult to board the train particularly elderly persons, women and children.

It is the long-pending demand of the people of my Tiruppur constituency for the introduction of a shuttle train service between Tiruppur and Salem *via* Erode so that millions of rail commuters will be benefited. There is also an urgent demand for the change of starting time of Train No. 22615 Tirupati-Coimbatore Express from the existing 1450 hours to 1315 hours so that it can reach Tiruppur and Coimbatore stations little early.

I therefore urge the Government to introduce a shuttle train service from Tiruppur to Salem and to change the starting time of the train No. 22615 Tirupati-Coimbatore Express from the existing 1450 hours to 1315 hours.

Thank you, Madam.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shrimati V. Sathyabama.

श्री कौशल किशोर (मोहनलालगंज) : माननीय अध्यक्ष जी, भारत संचार निगम लिमिटेड एवं केन्द्र सरकार के अधीन कुछ अन्य विभागों में विशेषकर ग्रुप डी कर्मचारियों के मृतक आश्रित परिवारों की ओर सदन का ध्यान आकर्षित करना चाहता हूं।

मैडम, बीएसएनएल एवं केन्द्र सरकार के अधीन अन्य विभागों में जब ग्रुप डी का कोई कर्मचारी खत्म हो जाता है तो उसकी जगह पर मृतक आश्रित को अनुकम्पा के आधार पर नौकरी नहीं दी जाती है। उसमें कुछ प्वाइंट्स दिए जाते हैं और पांच प्रतिशत कोटे में ही उन लोगों को नौकरी देने का काम होता है। उस परिवार के लोग, जो पहले एक अच्छी जिन्दगी जी रहे होते हैं, जब वह व्यक्ति खत्म हो जाता है, उस समय से उनकी आर्थिक स्थिति बहुत खराब हो जाती है क्योंकि उनको ग्रेच्युटी और फण्ड आंशिक रूप से मिलता है या नहीं मिलता है, केवल पेंशन से ही वे अपना गुजारा करते हैं और अपने बच्चों की पढ़ाई का खर्च भी उठाते हैं। ऐसे में उनकी स्थिति बहुत दयनीय होती है। जिस विभाग में वह व्यक्ति काम कर रहा होता है, उसमें एक सीट रिक्त हो जाती है, उस सीट पर उसके परिवार के व्यक्ति को नियुक्त करने में कोई प्रॉब्लम नहीं होनी चाहिए, लेकिन जो नियम बना दिए गए हैं, उनसे उन विभागों में कर्मचारियों की संख्या भी घटती जाती है।

इसके अलावा बेरोजगार लोगों की एक फौज भी धीरे-धीरे खड़ी होती जाती है। इसलिए मेरा आपके माध्यम से सरकार से अनुरोध है कि ऐसे लोग जो सरकारी सेवा में हैं और यदि काम करते हुए सरकारी कर्मचारी की डैथ हो जाती है तो उनके परिवार के किसी भी एक सदस्य को नौकरी में रखने का काम किया जाए, यह मेरा आपके माध्यम से सरकार से अनुरोध है।

HON. SPEAKER: Kunwar Pushpendra Singh Chandel and Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Kaushal Kishore.

DR. THOKCHOM MEINYA (INNER MANIPUR): Madam, I rise to raise a matter of urgent public importance.

A Manipuri woman, Monika Khangembem alleged that late on July 9, an immigrant official at Indira Gandhi International Airport hurled racist remarks at her when she was on her way to Seoul for a global women's conference on 14-15 July, 2016. We strongly condemn it. This is racism and, of course, bullying.

Madam, these are the latest one among many such racial profiling against the Northeast people in the country. This episode has once again brought to the fore the issue of racial discrimination in the Indian State.

We, Northeasterners often question ourselves, “whether we are Indians” when we are confronted with attitudes unbecoming of an Indian to another. This perhaps is a phenomenon borne out of lack of inclusiveness in the Indian identity or a failure in the Indian national building process.

Madam, Northeastern part of India does not even find a mention in our National Anthem “*Jana Gana Mana*”. A lot of NE people have constantly faced subtle racist jibes whether in the form of a sarcastic remark, smile or attitude. Sometimes we cannot define it but you just feel it so you never express it. The fault lies in our Indian system

Madam, the history of Northeast people and its geography are not included in the Indian school curriculum, whereas we in the Northeast are taught Indian history and geography, probably, which is why generations in Indian mainland grew up with no knowledge of the Northeast and its people.

Madam, unless Indian establishment make amends to racially integrate the Northeast, such incidents would continue to happen. Hence, I strongly urge the Union government to immediately enact a strong anti-racial law in the country.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel, S/Shri Mullappally Ramachandran and Gaurav Gogoi are permitted to associate with the issue raised by Dr. Thokchom Meinya.

SHRIMATI BUTTA RENUKA (KURNOOL): Thank you, Madam Speaker, for allowing me to speak on this important subject.

A five milligram tablet of Amiloride Hydrochloride, a medicine that is included in the List of Essential Medicines prepared by the World Health Organisation, is prescribed for retaining potassium and magnesium in the human body. Though it is approved and being manufactured in India, it is not being sold in our country thereby forcing the patients to import the medicine from abroad.

I request the Government of India to take measures to make this essential drug available to patients in India, where potassium and magnesium related

potentially life-threatening conditions are increasingly becoming common. Thank you.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shrimati Butta Renuka.

मेजर जनरल भुवन चन्द्र खंडूड़ी एवीएसएम (सेवानिवृत्त) (गढ़वाल): माननीय अध्यक्ष महोदया, मेरे संसदीय क्षेत्र गढ़वाल में सभी पहाड़ी जिले हैं जिनकी परिस्थितियां प्राकृतिक रूप से जटिल हैं और जीवन-यापन के सीमित साधन हैं। ऐसे में लगभग हर साल प्राकृतिक आपदाओं के आने से स्थिति और भी प्रतिकूल हो गई है। अभी हाल ही में चमोली जिले के राट क्षेत्र में अतिवर्षा से अत्यधिक नुकसान हुआ है। वहां जानमाल की क्षति हुई है तथा कुछ परिवार बेघर भी हो गये हैं। मैंने स्वयं उस क्षेत्र का दौरा किया है और उनकी पीड़ा को समझा है। अतः आपके माध्यम से मेरा सरकार से निवेदन है कि इन सभी क्षेत्रों में जहां पर इस प्रकार की आपदा आई है, इसकी राहत के विशेष प्रबन्ध केन्द्र सरकार द्वारा किये जाएं। उक्त क्षेत्रों में जनजीवन को सामान्य स्थिति में लाने के लिए सरकार द्वारा आर्थिक सहायता दी जानी चाहिए, विशेषकर सड़क, संचार, खाद्य-सुरक्षा, बेघरों के लिए आवास, शिक्षा एवं सुरक्षा के लिए केन्द्र सरकार से विशेष सहयोग वांछनीय है। मैं सरकार का ध्यान इस ओर भी आकृष्ट करना चाहता हूं कि उत्तराखंड के अंदर जल्दी सूचना आपदा के बारे में मिले, इस बारे में चर्चा हो रही है। दुर्भाग्य से वहां अभी इस प्रकार के यंत्र नहीं लगे हुए हैं। मैं सरकार से आग्रह करता हूं कि जो भी विलम्ब हो रहा है, उसको खत्म करके अर्ली वार्निंग इंफॉर्मेशन दी जाए।

दूसरे, चमोली और दूसरे जिलों में अत्यधिक वर्षा से बहुत ज्यादा नुकसान हुआ था और सरकार के माध्यम से यह आदेश दिया गया था कि जिन व्यापारी इत्यादि लोगों ने ऋण लिया है, उनके ऋण को माफ किया जाए और उसको पोस्टपोन किया जाए। सरकार के आदेश हो गये हैं, लेकिन दुर्भाग्य से वहां की प्रदेश की सरकार और वहां के बैंक उस पर कार्रवाई नहीं कर रहे हैं। मेरा आपके माध्यम से सरकार से आग्रह है कि बैंक को सख्त आदेश दिया जाये और उस आदेश का पालन किया जाये। धन्यवाद

माननीय अध्यक्ष : श्री शरद त्रिपाठी, श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को मेजर जनरल भुवन चन्द्र खंडूड़ी एवीएसएम (सेवानिवृत्त) द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI P.R. SUNDARAM (NAMAKKAL): Madam, I thank you for giving me this opportunity to speak.

Petrol and diesel are major commodities in the Indian economy and the prices of petroleum products have a cascading effect on all other commodities. The

uncertain periodically fixed price leads to increase in freight charges, and the prices of essential commodities also go up periodically, affecting the ordinary people. The bi-monthly determination of fuel price based on the Rupee-US Dollar exchange rate is not the right policy.

When the price of crude oil is low in the international market, the Central Government imposes additional excise duty so as to not reduce the sale price of petrol. For example, the Central Government, in different instalments, since 2014 has increased the excise duty on petrol and diesel by Rs. 11.77 and Rs. 13.57 respectively and not allowed the benefit of dip in crude prices to pass on to the customers.

In this connection, our hon. Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma* has been urging the Central Government continuously to withdraw the periodical hike in petrol and diesel prices under the wrong policy.

Therefore, I once again urge upon the Central Government to reduce the excise duty fixed by it and revert back to the system where the right is given by the Central Government to the oil marketing companies for fixing prices of petrol and allied products.

Thank you.

माननीय अध्यक्ष : श्रीमती वी. सत्यबामा को श्री पी.आर.सुन्दरम द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

Shri Harinarayan Rajbhar – not present.

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : आदरणीय मैडम स्पीकर, आज मैं बहुत ही महत्वपूर्ण विषय की तरफ इस सभागृह का ध्यान आकर्षित करना चाहता हूँ। जो विषय आज मैं यहां प्रस्तुत करने जा रहा हूँ, वह किसानों से ताल्लुक रखता है। एक तरफ, हम खेती के क्षेत्र में बड़े पैमाने पर निवेश कर रहे हैं, इस वर्ष माननीय वित्त मंत्री जी ने जो बजट पेश किया था, उससे भी यह साफ जाहिर होता है कि खेती और किसानों का विकास एन.डी.ए. सरकार की प्राथमिकता है, उसके बावजूद आज ऐसे कई किसान हैं, जो अपनी जमीन बचाने के लिए झगड़ रहे हैं। ऐसा एक वाक्या मेरे चुनाव क्षेत्र के किसानों के साथ हो रहा है।

मेरे चुनाव क्षेत्र में एक जगह है, जो 'नेवाली' के नाम से जानी जाती है। वहां के किसानों की 1,676 एकड़ जमीन दूसरे महायुद्ध के दरम्यान ब्रिटिश गवर्नमेंट ने डिफेंस कॉर्डिनेशन डिपार्टमेंट के नोटिफिकेशन के जरिए और डिफेंस ऑफ इंडिया रूल्स के नियम 75(ए) के अनुसार आदेश पारित कर के रिक्विजिशन के तहत जमीन ली थी, उस नोटिफिकेशन में यह साफ लिखा था कि युद्ध समाप्ति के बाद छः महीने के भीतर वह जमीन फिर से किसानों को सौंपी जायेगी, लेकिन आज तक ऐसा नहीं हुआ। यह देश का बड़ा ही दुर्भाग्य है कि आज सात दशकों के बाद भी किसान अपने हक, अपनी जमीन के लिए लड़ रहे हैं और अपने ही सरकार के साथ उन्हें झगड़ना पड़ रहा है। विडम्बना यह है कि इन किसानों को बिना बताये इस जमीन का हस्तांतरण सरकार के एक विभाग से दूसरे विभाग में हो जाता है। पहले यह जमीन वायु सेना के कब्जे में थी, लेकिन अब कागजों के ऊपर किसानों को बिना बताये नेवी का नाम लगा दिया गया है। बीच में एयरपोर्ट एथॉरिटी ऑफ इंडिया ने भी इस पर दावा ठोका था। अब वहां नेवी कुछ काम शुरू करने की कोशिश में है, मगर गांव वालों और किसानों के विरोध को मद्देनजर रखते हुए, नेवी की कोशिश लगातार नाकाम हो रही है। हालत अब इतने बिगड़ चुके हैं कि लॉ एंड ऑर्डर की सिचुएशन निर्माण हो गई है। गांव वालों में बड़े पैमाने पर असंतोष है, गुस्सा है। नेवी के कर्मचारियों और गांव वालों में आये दिन अनबन हो रही है। वहां पुलिस को रोजाना कार्रवाई करनी पड़ रही है, इसलिए मैडम स्पीकर, मैं आपके माध्यम से रक्षा मंत्री जी से गुजारिश करता हूं कि इस मामले में जल्द से जल्द कोई उपाय निकाला जाये और किसानों को उनकी जमीन फिर से लौटा दी जाए। धन्यवाद।

माननीय अध्यक्ष : श्री गोपाल शेट्टी, श्री भैरों प्रसाद मिश्र, श्री अरविन्द सावंत, श्री श्रीरंग आप्पा बारणे, कुँवर पुष्पेन्द्र सिंह चन्देल और श्री कपिल मोरेश्वर पाटील को डॉ. श्रीकांत एकनाथ शिंदे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI IDRIS ALI (BASIRHAT): Madam, with your kind permission, I am speaking from this seat. For this, I am grateful to you.

At the same time, I am deeply grateful to our hon. Chief Minister, Mamata Banerjee, who is, in our eyes, 'Mother Teresa'. "Tebhaga Movement", as you are already aware, has the long history of my constituency Basirhat, West Bengal. So, the economy of my Basirhat constituency is mainly based on agriculture, fishery, animal husbandry and few rural industries of brick-making, *gamcha* and fishery.

Since the job profiles of the people are mainly on daily wages basis and as such the financial transactions are mainly done during the evening time. Hence,

there is a need for an evening branch of public sector banking systems in few blocks of Basirhat constituency. I demand from the hon. Finance Minister to take steps in this regard.

There is also a long-standing demand of introducing computerised speed posts centres along with the money transfer system in all the post offices of my constituency.

I would, therefore, urge upon the Government to start full-fledged public sector banks and post offices in all the blocks of Sandeshkhali and Hingalganj particularly the central portion of island based gram pachayats of Sandeshkhali, Gobindakathi, Kalitala and Joeshganj panchayats to cater to economic security to the people of my constituency.

I would like to draw the attention of the Central Government to the issues of Basirhat particularly so that work commences immediately and West Bengal is not deprived of anything. Government should take care of the State of West Bengal. We believe that our Hon. Chief Minister Mamata Banerjee is like goddess Saraswati who is doing a lot of developmental work for the state. She should not be disrespected in any manner. If she is disrespected then the State of West Bengal feels humiliated and we are never going to accept that. Thank you.

SHRI BHEEMRAO B. PATIL (ZAHEERABAD): Hon. Speaker, I would like to draw the attention of the House towards the poor condition of the CRPF personnel in the country.

Being a Member of the Standing Committee on Home Affairs, I recently got a chance to visit and analyze the working conditions of CRPF. What I saw was that even basic facilities are not being provided to the personnel. If there are some facilities, they are in worst conditions. This is the reason why India is losing more para-military personnel because of poor working conditions and high stress levels rather than the enemy's bullets. Shocking statistics reveal that one para-military

..... English translation of this part of the speech was originally delivered in Bengali.

troop commits suicide every three day. The Central Reserve Police Force (CRPF) personnel who are fighting Maoists in the jungles are facing the worst condition. Even diseases like heart attacks, malaria and HIV are taking its toll on the forces. The three ailments have claimed the lives of 1,131 personnel in the last five years while the number of personnel killed by Maoists is 323.

The CRPF, the country's largest para-military force, with over three lakh personnel, has been stressed by fights in hostile conditions, be it fighting the Naxals in jungles, serving in tough terrains in the North-East or battling terrorists in Jammu and Kashmir. The conditions seem to have taken a toll on the personnel with 370 suicides between 2012 and 2014 in all para-military forces. Lack of basic amenities like toilets also affects the force in Maoist-hit jungles. A recent report said that the poor conditions of personnel was forcing early exit from the Force.

The CRPF report on high stress levels due to tough working conditions was submitted to the Home Ministry in September 2014. It said that the CRPF personnel are not able to fulfil social obligations like attending marriages, deaths and other ceremonies in the immediate family and society.

HON. SPEAKER: Shri Ram Tahal Chaudhary.

SHRI BHEEMRAO B. PATIL: One minute, Madam.

HON. SPEAKER: You are reading the whole page.

SHRI BHEEMRAO B. PATIL: This creates a sense of isolation, hampers proper matrimonial alliances and ostracizes them from society. The constant separation from family only compounds the problem. The poor living conditions make the personnel vulnerable to diseases and behavioural issues. ... (*Interruptions*)

HON. SPEAKER: Shri Ram Tahal Chaudhary. It is all right now. Nothing will go on record.

...(*Interruptions*) ... *

* Not recorded.

HON. SPEAKER: Shri Vishnu Dayal Ram, Shri Bidyut Baran Mahato, Shri Gajendra Singh Shekhawat and Shri Sumedhanand Sarswati are permitted to associate with the issue raised by Shri Bheemrao B. Patil.

श्री राम टहल चौधरी (राँची) : माननीय अध्यक्ष महोदया, मैं एक अति लोक महत्त्व के प्रश्न को आपके माध्यम से उठाना चाहता हूँ।

मैं आपके माध्यम से माननीय रेल मंत्री श्री सुरेश प्रभु जी का ध्यान आकृष्ट करना चाहता हूँ। मेरे लोक सभा क्षेत्र राँची के भ्रमण के दौरान उन्होंने घोषणा की थी कि राँची से एर्नाकुलम वाया काटपाड़ी, भेलौर, चेन्नई होते हुए एक सुपरफास्ट एक्सप्रेस ट्रेन चलायी जाएगी। उनके द्वारा की गयी घोषणा के लगभग दो वर्ष बीत चुके हैं, लेकिन अब राँची-एर्नाकुलम एक्सप्रेस ट्रेन नहीं शुरू की गयी है। जबकि रेल मंत्री जी के निदेशानुसार हटिया और राँची के मंडल रेल प्रबंधकों द्वारा इसका प्रस्ताव भी रेल मंत्रालय को भेजा जा चुका है। रेल मंत्री जी के द्वारा राँची-एर्नाकुलम एक्सप्रेस ट्रेन की समय-सारणी की भी घोषणा की जा चुकी है, जिसे अखबारों में भी प्रकाशित किया गया है। ट्रेन की घोषणा करके उसे शुरू नहीं करने से आम जनता में सरकार के प्रति गलत संदेश जा रहा है। इस ट्रेन के शुरू नहीं होने के कारण मेरे लोक सभा क्षेत्र की आम जनता में काफी आक्रोश है क्योंकि इस ट्रेन को शुरू करने की घोषणा की जा चुकी थी। हजारों लोग इलाज व अन्य उद्देश्यों से उन स्थानों पर जाते हैं। रेल मंत्री जी ने इस ट्रेन को शुरू करने की घोषणा की थी और उसे सप्ताह में एक दिन चलाने की बात मैंने पर्सनली भी की थी। मगर अभी तक इसकी शुरुआत नहीं हो पायी है।

इसलिए आपके माध्यम से रेल मंत्री जी से मेरा आग्रह है कि वे अपनी घोषणा के अनुसार इस ट्रेन को जल्दी शुरू करें।

माननीय अध्यक्ष : सर्वश्री भैंरो प्रसाद मिश्र, विष्णु दयाल राम, विद्युत बरण महतो और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री राम टहल चौधरी द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI P.K. BIJU (ALATHUR): Madam Speaker, I would like to speak on a very important and long pending demand of dairy farmers in the country. Dairy farming is considered as an element for uplift of the farming community in our country. Income generated from dairy farming helps the rural economy. However, only grass farming and cattle shed construction are included in MGNREG Scheme as of now. Dairy farmers have been requesting for a long time that dairy farming must be included in the MGNREG Scheme.

Madam Speaker, MGNREG Scheme is considered an important scheme for the rural masses of our country. So, I urge upon the Government to include dairy farming in the MGNREG Scheme. It will greatly help the dairy farming community in our country in greater production of milk and that will help improve nutritional levels in the country. Thank you.

माननीय अध्यक्ष : सर्वश्री भैरो प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, एम.बी. राजेश, एन .के. प्रेमचन्द्रन, एम.के. राघवन, एडवोकेट जोएस जॉर्ज, जोस के. मणि, एम.आई. शानवास और रवीन्द्र कुमार जेना को श्री पी.के. बिजू द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

श्री अधीर रंजन चौधरी (बहरामपुर) : अध्यक्ष महोदया, पिछले कुछ दिनों से कश्मीर की बुरी हालत देखते हुए सारा सदन चिंतित है और इस विषय पर सदन में काफी चर्चा भी हुई थी। हमारे गृह मंत्री जी के कहने के मुताबिक, उन्होंने दावा किया था कि मैं कश्मीर घाटी में जाऊंगा, उन्होंने वहां दौरा भी किया लेकिन हमें जानकारी है कि वे वहां से खाली हाथ लौटकर आए हैं। अगर उन्होंने कुछ हासिल किया भी है तो उसके बारे में सदन को कुछ मालूम नहीं है।

इसी संदर्भ में, मैं एक और बात का जिक्र इस सदन में करना चाहता हूँ कि हमारा एक दूसरा पड़ोसी देश चाइना भी हमारे खिलाफ काफी कड़े तैवर दिखा रहा है। चीन भी हमें हिदायत दे रहा है कि “China has taken note of relevant reports. We are equally concerned about the casualties in the clash and hope that the relevant incident will be handled properly”.

मेरा सवाल यह है कि हम सब सदन में चर्चा करते रहें और बाहर कभी हाफिज भाई और शरीफ भाई पाकिस्तान में भाई-भाई मिलकर हिन्दुस्तान के खिलाफ जंग छेड़ने की धमकी दे रहे हैं और हमारे यहां प्रधानमंत्री नरेन्द्र भाई चुप्पी साधे हैं।

श्री प्रेम सिंह चन्द्रमाजरा (आनंदपुर साहिब) : अध्यक्ष महोदया, मैं आपके माध्यम से सरकार के ध्यान में बहुत ही संवेदनशील और गंभीर मामला लाना चाहता हूँ।

पिछले दिनों से हम देख रहे हैं कि देश में गैर-सामाजिक तत्व लोकतांत्रिक प्रणाली की अवहेलना करते हुए देश में और समाज में अराजकता फैलाना चाहते हैं। अभी कल पंजाब की एक अदालत ने आर्डर दिया है कि "आप पार्टी के एक विधायक के खिलाफ वारंट इश्यु किया और ... *को अरेस्ट किया है।

माननीय अध्यक्ष : किसी व्यक्ति का नाम रिकार्ड में नहीं जाएगा। आप क्या कहना चाहते हैं?

* Not recorded.

श्री प्रेम सिंह चन्दूमाजरा: अध्यक्ष महोदया, इस विधायक पर दोष है कि ... *नाम के एक व्यक्ति को तैयार करके जामा मस्जिद दिल्ली में बहुत ही पवित्र धार्मिक ग्रंथ कुरान शरीफ को मलेरकोटला में लेकर गए और वहां सड़क पर फैंक दिया और उसका अपमान किया। आज जब कोर्ट ने आर्डर किया तो मलेरकोटला में स्टोन पेल्टिंग की जा रही है और दो सम्प्रदायों में झगड़ा हो रहा है। ऐसे तत्व प्रजातांत्रिक प्रणाली के अंतर्गत नजायज फायदा उठा रहे हैं, मेरा मानना है कि सारे सदन को इसे गंभीरता से लेना चाहिए और इस पार्टी को बैन कर देना चाहिए।... (व्यवधान)

माननीय अध्यक्ष : आप नाम लेकर कोई आरोप मत लगाएं।

श्री प्रेम सिंह चन्दूमाजरा: अध्यक्ष महोदया, हमारे धार्मिक ग्रंथ पवित्र हैं और समाज में औरत का बहुत सम्मान किया जाता है। मैं देख रहा था कि पिछले एक वर्ष में इस पार्टी में हर महीने एक न एक विधायक पर दोष लग रहा है। कुल 11 विधायकों पर दोष लग चुका है कि औरतों से छेड़खानी करते हैं और औरतों का अपमान करते हैं।

इसी तरह से डेमोक्रेटिक सिस्टम की भी बात है, जहां संसद सबसे बड़ी है, संसद के सदस्य बड़े हैं। आपने "आप" पार्टी के एक सदस्य के खिलाफ एक्शन लिया है। मैं आपसे कहना चाहता हूँ कि सारे सदन को इस बात को गंभीरता से लेना चाहिए और ऐसी पार्टियों पर बैन होना चाहिए जो देश में अराजकता फैलाना चाहती हैं तथा हमारे जज्बातों को नजायज तौर पर इस्तेमाल करके राजसत्ता प्राप्त करके देश का नुकसान करना चाहती हैं।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री प्रेम सिंह चन्दूमाजरा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री चिराग पासवान (जमुई) : अध्यक्ष महोदया, मैंने मनुस्मृति नहीं पढ़ी है और न ही समझना चाहता हूँ कि 'ताड़न का अधिकारी' किसे कहें?

माननीय अध्यक्ष : मनुस्मृति में ऐसा कुछ नहीं है।

श्री चिराग पासवान: ऐसी मानसिकता जो कि कान में गरम शीशे को घोलकर डालने की रही हो, उसमें जारी संघर्ष में मैं इस सदन का संरक्षण जरूर चाहूंगा।

मैडम स्पीकर, हम इसे कैसी सामाजिक घटना कहें, जिसमें आज भी दलितों को जबरन पकड़ कर उन पर यूरिनेट किया जाता है और उसके बाद भी जो उसमें अपराधी हैं, वह खुलेआम घूमते हैं क्योंकि शासन और प्रशासन की उन्हें शह प्राप्त होती है। वह शासन और प्रशासन जिनके पास दूसरे राज्यों में हो रहे दलित

उत्पीड़न के लिए घड़ियाली आंसू बहाने का तो समय है, लेकिन खुद अपने राज्य बिहार में ठीक नाक के नीचे हो रहे दलितों के दमन की उनको कोई फिक्र नहीं है।

मैडम स्पीकर, पिछले बुधवार, 20 जुलाई की यह घटना है, मुजफ्फपुर के पारु प्रखंड के बाबूटोला में दो दलित युवक राजीव और मुन्ना को जबरन पकड़ कर उनको एक कमरे में बांध कर चोरी का गलत इलज़ाम कबूलवाने के लिए उनको जबरन एक कमरे में बांध कर घंटों पीटा गया और उसके बाद उनके साथ जो किया गया, वह मैं इस सदन में पुनः दोहराना नहीं चाहता हूं। हमारे राष्ट्रीय अध्यक्ष श्री रामविलास पासवान खुद वहां पीड़ितों से मिलने गए थे। इसी तरह की एक घटना किशनगंज के बहादुरगंज में हमने देखी। वहां एक दलित परिवार को सिर्फ इसलिए पीटा गया क्योंकि वह विवाद 2 डिसमिल जमीन से जुड़ा हुआ था और इसमें महिलाओं तक को वहां पीटा गया। इसी तरीके की घटना हमने पिछले हफ्ते दरभंगा के मानी-गाची टोले में हमने देखी, जहां एक दलित मां-बेटी के साथ अभद्र व्यवहार किया गया।... (व्यवधान)

माननीय अध्यक्ष : आप सभी दलितों का विषय उठा रहे हैं और वह भी तो वही कर रहे हैं।

श्री चिराग पासवान: मैडम स्पीकर, मैं जानना चाहता हूं कि देश की लगभग 20 करोड़ की दलित आबादी मदद के लिए किसकी ओर देखे? मैं इस प्रश्न का उत्तर इसलिए भी चाहता हूं कि पिछले 25 सालों का इतिहास गवाह रहा है कि हमारे प्रदेश बिहार में एक के बाद एक बड़े दलित नरसंहार हुए हैं और उसके बाद तमाम आरोपी बरी होते रहे हैं। क्रूरतम अमानवीय घटनाएं हुई हैं, जिसके बाद घड़ियाली आंसू तो बहाए गए हैं और मुजफ्फरपुर जैसी घटना इस बात का प्रमाण है कि अभी भी दलित उत्पीड़न बेरोकटोक वहां चल रहा है।

13.00 hours

महोदया, मैं सदन का ध्यान 1996 की बटानी टोला की घटना की ओर दिलाना चाहता हूं, जहां 21 दलितों को सुनियोजित तरीके से मार दिया गया था। उसके ठीक बाद 1997 में लक्ष्मणपुर बाथे की घटना है, जिसमें 58 दलितों को मार दिया गया था। उसके बाद 2000 में मियापुर की घटना है, जिसमें 32 दलितों को मौत के घाट उतार दिया गया। मैं ये बातें सदन में इसलिए रख रहा हूं, क्योंकि उस वक्त भी राज्य में वही लोग सरकार में थे, वही दल सत्ता में था, जो आज भी सत्ता में है। यह मामला हाईकोर्ट पहुंचा, लेकिन राज्य सरकार ने इसकी पैरवी में इतनी कोताही बरती कि हाईकोर्ट पहुंचते-पहुंचते तमाम आरोपी रिहा कर दिये गये।

मैं अंत में आपसे सिर्फ इतना ही आग्रह करना चाहता हूं कि दलितों की किस तरीके से अनदेखी की जाती है, इसका एक अभी हाल का एक ताजा उदाहरण हमारी राज्य सरकार ने दिया, जब उन्होंने लगभग 90 ज्युडिशियल ऑफिसर्स की नियुक्ति की, जिनमें से एक भी दलित नहीं है। आजादी के सात दशकों के बाद भी

149 सैक्रेटरी लैवल पदों में से एक भी पद किसी भी दलित के पास नहीं है। यह अपने में दर्शाता है कि इसके पीछे मुजफ्फरपुर जैसी घटनाओं को अंजाम देने वाली मानसिकता ही दोषी है।

इसलिए महोदया बिहार में हुई इन तमाम घटनाओं की मैं आपके माध्यम से सी.बी.आई. जांच की मांग करता हूँ और अंत में इतना ही कहना चाहूंगा कि हम हार मानने वालों में से नहीं हैं, हम डरने वालों में से नहीं हैं, परंतु हां, इस मानसिकता के खिलाफ अपने अधिकार की लड़ाई में इस सदन से सहयोग की अपेक्षा जरूर रखता हूँ। धन्यवाद। ...(व्यवधान)

माननीय अध्यक्ष : राजेश जी, आप एसोसिएट कर दीजिए।

...(व्यवधान)

माननीय अध्यक्ष : श्रीमती नीलम सोनकर, श्रीमती प्रियंका सिंह रावत, श्रीमती अंजू बाला, श्रीमती वीना देवी, श्री अरविंद सावंत, श्री श्रीरंग आप्पा बारणे, डॉ. श्रीकांत एकनाथ शिंदे, कुंवर पुष्पेन्द्र सिंह चन्देल, डा.किरीट सोलंकी, डा.मनोज राजोरिया, श्री शरद त्रिपाठी, श्रीमती मीनाक्षी लेखी, श्री चंद्रकांत खैरे एवं श्री भैरों प्रसाद मिश्र को श्री चिराग पासवान द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राजेश रंजन (मधेपुरा) : अध्यक्ष महोदया, इस घटना के होने पर मैं खुद श्री रामविलास पासवान जी के साथ गया था। मैं कहना चाह रहा हूँ कि जो बात श्री चिराग पासवान ने उठाई कि आजादी के 70 सालों के बाद हिंदुस्तान में जो 24 प्रतिशत दलित हैं, यह सवाल उन दलितों, ओबीसी, समाज के वंचितों पर ही क्यों उठता है? उस पक्ष के लोग यदि तालियां बजाते हैं तो मैं यह पूछना चाहूंगा और आग्रह करना चाहूंगा कि निश्चित रूप से उन्हें ताली बजानी चाहिए। लेकिन यह बहुत गम्भीर मामला है। चाहे वह किशनगंज का मामला हो...(व्यवधान) अध्यक्ष जी, आपने उन्हें इतना समय दिया है तो मुझे भी एक मिनट का समय और देने की कृपा करें। मेरा आपसे आग्रह है कि जो घटना घटी है, इसके अलावा दरभंगा और किशनगंज की घटना भी है। मुजफ्फरपुर की घटना अमानवीय है। मैं आपको बता दूँ कि दो बच्चों को लाकर जबरदस्ती उनकी मुंह को खोलकर उन्हें पेशाब पिलवाया गया। मेरा सवाल यह है कि केरल और कर्नाटक के बारे में भी अभी चर्चा हो रही थी। मैं कहना चाहता हूँ कि लगातार दलितों पर ही ये जुल्म क्यों बढ़ते जा रहे हैं? क्या इससे पूरे देश में गृह युद्ध की स्थिति खड़ी नहीं हो रही है? देश में दलितों को केन्द्र बिन्दु बनाकर उत्तर प्रदेश में जो घटना घटी है। मेरा आपसे आग्रह है कि उत्तर प्रदेश में दो जातियों के बीच खड़ा करके हिंदुस्तान को जलाने का प्रयास हो रहा है। इसके अलावा औरत, महिलाओं और बेटियों को सामने लाकर राजनीति करने का प्रयास हो रहा है। ये पोलिटिशियंस इसके लिए दोषी है। इसलिए हमें गंभीरता से सोचना चाहिए कि दलित कैसे सम्मानित हों और उन्हें कैसे न्याय मिले। धन्यवाद।

माननीय अध्यक्ष : इसमें कोई पोलिटिक्स न करे तो अच्छा रहेगा।

श्री दद्वन मिश्रा (श्रावस्ती) : अध्यक्ष महोदया, मैं सदन और सरकार का ध्यान 2011 में हुई जनगणना के तहत सामाजिक, आर्थिक सर्वेक्षण की सूची की विसंगतियों की ओर दिलाना चाहता हूँ। उल्लेखनीय है कि यही सूची विभिन्न योजनाओं की पात्रता के लाभार्थियों की सूची भी है। चाहे वह प्रधान मंत्री आवास योजना हो, चाहे हमारी भारत सरकार एवं यशस्वी प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी की महत्वाकांक्षी क्रांतिकारी उज्ज्वला योजना हो। लेकिन इस सूची में इतनी विसंगतियां हैं कि तमाम पात्रों के नाम छूटे हुए और अपात्रों के नाम सम्मिलित हैं। इसकी हद तब हो गई कि जब उसमें हमारे संसदीय क्षेत्र जनपद बलरामपुर के उत्तर प्रदेश सरकार के एक माननीय मंत्री जी का नाम शामिल हैं। जिस सूची में गरीबों के नाम सम्मिलित होने चाहिए, उस सूची में माननीय मंत्री जी के स्वयं के समेत उनके परिवार के सात सदस्यों के नाम दर्ज हैं। इसी तरह बहुत सारी ग्राम पंचायतें ऐसी हैं, जहां का एक भी पात्र व्यक्ति उस सूची में नहीं पाया गया। क्या ऐसा संभव है कि किसी गांव पंचायत में एक भी पात्र व्यक्ति न पाया जाए।

महोदया, माननीय गृह मंत्री जी भी यहां मौजूद हैं, इसलिए मैं आपके माध्यम से सरकार से मांग करता हूँ कि पुनः सर्वेक्षण कराकर छूटे हुए पात्र व्यक्तियों के नाम सूची में फिर से सम्मिलित कराने की कृपा करें। धन्यवाद।

माननीय अध्यक्ष : कुंवर पुष्पेन्द्र सिंह चन्देल, श्री शरद त्रिपाठी, श्री भेंरो प्रसाद मिश्र, श्री विष्णु दयाल राम एवं श्री विद्युत वरण महतो को श्री दद्वन मिश्र द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI A. ANWHAR RAAJHAA (RAMANATHAPURAM): In the wake of persistent arrest of the Indian fishermen from Tamil Nadu by the Sri Lankan Navy and with no signs of securing the release of 77 fishermen and their 102 fishing boats by the Indian Government, the Leaders of all Mechanized Fishermen Association of Tamil Nadu went on an indefinite strike on 22nd July. They had resolved to go on indefinite hunger strike from 28th July, 2016. The family members of those fishermen who have been arrested will also stage demonstrations and will join the indefinite hunger strike proposed by the Association from 28th July, 2016.

Speaker, Madam, now I would like to highlight the plight and serious circumstances under which the fishermen association has decided to go on an indefinite strike for the cause of the release of arrested fishermen and their boats. Since the atrocities of the Sri Lankan Navy are on the increase day-by-day, it has become a matter of daily ordeal for the Indian fishermen from Tamil Nadu. Our fishermen are brutally attacked and, even within the Indian waters their cages and boats are looted, taken away as prisoners along with their boats and fishing equipment. Hundreds of fishermen have been killed.... (*Interruptions*)

HON. SPEAKER: You do not have to read the whole thing.

SHRI A. ANWHAR RAAJHAA: I will just conclude, Madam. It is a very important matter.

HON. SPEAKER: It is not allowed to read out the whole paper during 'Zero Hour'.

SHRI A. ANWHAR RAAJHAA: I will just conclude.

Madam Speaker, on 9th July, 2016 Prime Minister, Shri Ranil Wickremesinghe in Sri Lankan Parliament while answering a question said that neither the Indian fishermen nor their boats that had been taken into custody while fishing in Sri Lankan waters will be released. So, I would request the hon. Prime

Minister as only our hon. Prime Minister's direct intervention to find a permanent solution to settle this problem is expected. Hence, the Union Government must come out with an earnest action plan to ensure safety and security of our fishermen.

Thank you.

HON. SPEAKER: Dr. Kirit P. Solanki and Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri A. Anwhar Raajhaa.

श्री अरविंद सावंत (मुंबई दक्षिण) : अध्यक्ष महोदया, मुंबई शहर एक समय वस्त्र उद्योग का केंद्र बिंदु माना जाता था। उस वस्त्र उद्योग की अनेक मिलें हमारे मुंबई शहर में हैं, जो कि आप जानती हैं। उनकी निवासी इमारतें हमारे पास हैं। उन इमारतों की तल मंजिल पर बहुत सारी दुकानें भी हैं। लालबाग जैसे तीर्थ स्थान पर जाम मिल नाम से एक मिल थी। उस जाम मिल की एक निवासी बिल्डिंग है, वहां नीचे दुकानें हैं। सन् 1984 तक ये सारी प्राइवेट मिलें थीं। सन् 1984 में जब राष्ट्रीयकरण हुआ तब यह मिल एनटीसी की मिल बन गयी। उसके बाद सन् 1999 तक इनसे किराया ले कर दुकानें चल रही थीं। सन् 1999 में उनके ऊपर एनटीसी ने किराया बढ़ाने की मांग की और इतना किराया बढ़ाने की मांग की कि वे भर नहीं पाए तो उन्होंने उनसे विनती की कि किराया इतना न लो, कुछ रीज़नेबल किराया हो तो हम दे देंगे और किराया लेना एनटीसी ने बंद कर दिया। उसके बाद वे कोर्ट में गए। तकनीकी मुद्दे पर हार गए, यह सही है, लेकिन 50-60 साल से वे दुकानें वहां स्थित हैं और उन सभी दुकानों को एनटीसी ने नोटिस दे कर खाली करने को कहा है। जिनके ऊपर उनका गुज़ारा हो रहा था तो सारा परिवार अभी 25 दुकानों का नष्ट हो जाएगा, वे कोई बड़ी दुकानें नहीं हैं। अब उसमें तकनीकी मुद्दा यह आया कि क्या इनके ऊपर पीपल्स प्रीमाइसिस एक्ट लगाया जा सकता है या महाराष्ट्र रेंट एक्ट लगाया जाता है। उस तकनीकी मुद्दों के ऊपर मैं आपके माध्यम से विनती करता हूँ, वहां जो ऊपर रहता है, उससे घर का किराया लेते हैं, नीचे का नहीं लेते हैं, बाजू में जो एनटीसी की दुकानें हैं, उनसे ढाई सौ, चार सौ रूपये किराया लेते हैं, उनको नोटिस नहीं दिया गया है, सिर्फ जाम मिल के लोगों को नोटिस दिया गया है। मैं आपके माध्यम से विनती करता हूँ कि इन सारी दुकानों को सुरक्षित किया जाए। इस समस्या का निराकरण करने के लिए एक छोटी सी चर्चा आयोजित करें और जिसके ऊपर उनका गुज़ारा चल रहा है, वह सरकार के निर्णय से न लिया जाए।

माननीय अध्यक्ष : कुँवर पुष्पेन्द्र सिंह चन्देल एवं श्री श्रीरंग आप्पा बारणे को श्री अरविंद सावंत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रमा देवी (शिवहर): महोदया, आपने मुझे मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मैं सदन का ध्यान अपने संसदीय क्षेत्र के पूर्वी चम्पारण जिले के अन्तर्गत मधुबन प्रखण्ड के मधुबन ग्राम में एच.पी. गैस सिलेंडर की लीकेज के कारण एक ही परिवार की चार महिलाओं की मृत्यु की घटना की ओर आकृष्ट कराना चाहती हूँ। आम गृहणियों की तकलीफों को दूर कर उन्हें सुविधा उपलब्ध कराने के उद्देश्य से हमारी सरकार घर-घर तक एल.पी.जी. गैस कनेक्शन के आवंटन के लक्ष्य के प्रति दृढ़ संकल्पित है, परन्तु उक्त घटना की तरह गैस सिलेंडर का लीकेज होना गम्भीर समस्या है। विदित हो कि गैस सिलेंडर की लीकेज होने के कारण श्री शंकर प्रसाद (कंज्यूर संख्या-601550) के परिवार की चार महिलाएं, सुश्री प्रिया कुमार, उम्र 19 वर्ष, पिता श्री शंकर प्रसाद, सुश्री प्रियंका कुमारी, उम्र 20 वर्ष, पिता श्री शंकर प्रसाद, श्रीमती सुनीता देवी, उम्र 45 वर्ष, पति श्री शंकर प्रसाद एवं श्रीमती संजू देवी, उम्र 42 वर्ष, पति श्री संजय शाह के शरीर में आग लग गई, जिसके बाद क्रमशः दिनांक 02.06.2016, 04.06.2016, एवं 07.06.2016 को पटना एवं दिल्ली में उपचार के क्रम में मृत्यु हो गई। परन्तु अफसोस के साथ कहना पड़ रहा है कि विपत्ति की इस घड़ी में भी पीड़ित परिवार को अब तक सरकार द्वारा कोई मुआवजा नहीं मिला है।

अतः सदन के माध्यम से पेट्रोलियम एवं नेचुरल गैस मंत्रालय के माननीय मंत्री जी से अनुरोध है कि उक्त घटना को अपने संज्ञान में लेते हुए उपरोक्त पीड़ित परिवार को समुचित मुआवजे की राशि यथाशीघ्र मुहैया कराने और साथ ही साथ कम्पनी द्वारा बरती गई लापरवाही की भी जाँच की जाए, जिससे कि भविष्य में इस तरह की घटना को घटने से रोका जा सके। बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्रीमती रमा देवी जी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री वीरेन्द्र सिंह (भदोही) : महोदया, आज सुबह जैसे ही मैं अपने संसदीय क्षेत्र भदोही से आया, मुझे एक बहुत ही भीषण और दुखद दुर्घटना की सूचना प्राप्त हुई। मैं आपके माध्यम से कहना चाहता हूँ कि भदोही जनपद के मेरे संसदीय क्षेत्र के ओराई स्टेशन के करियर मऊ गाँव के पास एक मानव रहित रेलवे का फाटक है, जो पूर्वोत्तर रेलवे में आता है। वहाँ एक स्कूल बस पैसेंजर रेलगाड़ी से टकरा गई। अभी तक सात बच्चे मर गए हैं और बहुत सारे घायल हुए हैं। मैंने पूर्वोत्तर रेलवे के डीआरएम से बात की, वे वहाँ गए, वहाँ उन लोगों ने उसकी व्यवस्था की। मैंने वहाँ के जिलाधिकारी प्रकाश बिन्दु से भी बात की।

महोदया, मैं आपके माध्यम से निवेदन करना चाहता हूँ कि अभी मैंने इस घटना के बारे में गृह मंत्री जी को भी अवगत कराया, उन्होंने कहा कि मैं रेल मंत्री से इस विषय पर बात करूँगा, लेकिन इस दुखद दुर्घटना में मैं आपके माध्यम से व्यक्तिगत तौर पर प्रार्थना करता हूँ कि उन स्कूल के बच्चों के परिवार के

लोगों को आर्थिक सहायता के तौर पर सहायता देने के लिए राज्य सरकार को निर्देशित करें और मंत्रालय को भी निर्देशित करें। जो लोग घायल हैं, उनके लिए सुव्यवस्थित चिकित्सा व्यवस्था सुनिश्चित की जाए। मैं इस दुखद घटना के लिए निवेदनपूर्वक आपसे प्रार्थना करता हूँ। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री वीरेन्द्र सिंह जी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

13.15 hours**SUBMISSIONS BY MEMBERS.....Contd.****(ii) Re: Missing of an Indian Air Force Plane**

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : महोदया, यह बहुत ही गम्भीर मामला है, लेकिन सरकार की तरफ से इसका रिप्लाय मिलेगा या नहीं मिलेगा, मुझे मालूम नहीं।

माननीय अध्यक्ष : प्रयास जारी है।

श्री मल्लिकार्जुन खड़गे : महोदया, प्रयास जरूरी है, क्योंकि यह देश के हित में रहने की वजह से और सारे देश के लोग भी इस बारे में चिन्तित हैं। भारतीय वायु सेना का एएन-32 विमान शुक्रवार को चेन्नई पोर्ट से पोर्ट ब्लेयर जाते वक्त अचानक लापता हो गया था। विमान में कुल 29 लोग सवार थे। वायु सेना के प्रवक्ता विंग कमांडर अनुपम बनर्जी के मुताबिक शुक्रवार को सुबह साढ़े आठ बजे एएन-32 विमान 23 लोगों के साथ चेन्नई के ताम्ब्रम एयरबेस से पोर्ट ब्लेयर जाने के लिए उड़ा था। विमान में दो पायलट सहित कुल छह क्रू मेंबर थे। ये सभी क्रू मेंबर वायु सेना के थे। विमान को ठीक साढ़े ग्यारह बजे पोर्ट ब्लेयर के नौ सेना एयरबेस आई.एन.एस. उत्क्रोश पहुँचना था। विमान करीब 16 मिनट तक एटीसी के संपर्क में था। उसके बाद उसका कोई अता-पता नहीं चला। जिस वक्त विमान राडार से गायब हुआ, तब वह 23 हजार फीट की ऊँचाई पर था। जानकारी के मुताबिक चेन्नई से पोर्ट ब्लेयर की दूरी करीब 1375 किलोमीटर है और वायुसेना का यह विमान एक रूटीन फ्लाइट कुरियर था। यह विमान अंडमान निकोबार की ट्राई-सर्विस कमान के अधिकारियों और जवानों को लेकर ताम्ब्रम एयरबेस से पोर्ट ब्लेयर जाने वाला था। विमान में सैन्य अधिकारी भी मौजूद थे। विमान में छः क्रू मैम्बर्स, 23 यात्री, दो पायलट, एक नैवीगेटर, दो टैक्नीशियन थे और एक स्कू स्टॉक था। यात्री वायुसेना के कुल 11 लोग भी इसी में सवार थे। ये सारी बातें मैं इसलिए बता रहा हूँ कि इतना कुछ होते हुए भी ...(व्यवधान) मेरी आपसे रिव्वैस्ट है और सरकार से मांग है कि रक्षा मंत्री इसके बारे में बताएँ।...(व्यवधान)

माननीय अध्यक्ष : वहीं गए हैं शायद।

श्री मल्लिकार्जुन खड़गे: शायद गए हैं लेकिन चार दिन हो गए हैं। यहाँ पर बतलाना चाहिए था। क्योंकि दूसरे लोग भी चिन्तित हैं और खासकर ... * वे कहाँ हैं, उस परिवार के लोग इसके बारे में बहुत चिन्तित हैं। ...(व्यवधान) इसलिए कम से कम इस सदन से यह मालूम हो कि हुआ क्या है, गवर्नमेंट क्या एक्शन ले रही

* Not recorded.

है और क्या लैप्सेज़ हो गए हैं या किसकी इसमें गलती है, ये सभी कुछ देश की जनता के सामने सदन के माध्यम से अगर डिफ़ैन्स मिनिस्टर बताएँगे तो अच्छा होगा। इसलिए मैं आपसे रिक्वैस्ट करता हूँ कि जल्द से जल्द इसका उत्तर मंगाकर सदन के सामने रखें। ...(व्यवधान)

माननीय अध्यक्ष : श्री दीपेन्द्र हुड्डा जी, मुझे मालूम है कि आपके एरिया से पायलट आ रहा है। श्री एम.के.राघवन, श्री दीपेन्द्र हुड्डा, श्री दुष्यंत चौटाला और श्री वाई.वी.सुब्बा रेड्डी, ये सभी लोग एसोसियेट करना चाहते हैं। बाकी और भी माननीय सदस्य जो एसोसियेट करना चाहते हैं, वे अपने नाम दें।

...(व्यवधान)

माननीय अध्यक्ष : अनुराग जी, अगर सभी बोलेंगे तो ठीक नहीं हैं। मंत्री बोलेंगे तो ठीक रहेगा।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर (हमीरपुर): यह जो कहा गया है कि ... * इसको रिकार्ड से निकाल देना चाहिए। ...(व्यवधान)

माननीय अध्यक्ष : आप सभी लोग एसोसियेट करें, मैं किसी को अभी बोलने का मौका नहीं दूँगी।

...(व्यवधान)

श्री अनुराग सिंह ठाकुर: मैडम, यह जो कहा गया है कि ... * इसको रिकार्ड से निकाल देना चाहिए। ...(व्यवधान) किसी की ... * है।...(व्यवधान)

माननीय अध्यक्ष : अभी किसी की ... *

...(व्यवधान)

माननीय अध्यक्ष : मैं तो कह रही हूँ कि एसोसियेट करो। एकदम ऐसा कुछ बोलना ठीक नहीं है। आप एक-एक मिनट क्या बोलेंगे? मैं कह रही हूँ कि एसोसियेट करो। ऐसा एकदम से इस पर क्या बोलेंगे? प्लीज़, आप समझ लो। मैं मान रही हूँ कि आपके एरिया का मामला है, मगर सभी लोग चिन्तित हैं। अभी शोध चल रहा है, अभी कुछ भी मालूम नहीं है। एकदम से हमारे बोलने से क्या होगा? ... * ऐसा कुछ मालूम नहीं है। इसलिए ऐसा कुछ बोलना भी उचित नहीं है। यह जो ... * ऐसा बोला गया है, इसको रिकार्ड से निकाल दें।

...(व्यवधान)

माननीय अध्यक्ष : श्री अजय मिश्रा टेनी को श्री मल्लिकार्जुन खड़गे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): मैडम, जो विषय उठाया गया, इसके बारे में पूरा सदन और पूरा देश चिन्तित है। भारत सरकार, रक्षा मंत्रालय और वायुसेना उस लापता विमान को ढूँढने में लगी हुई है। उस विमान में जो लोग सवार थे, सबको रेस्क्यू करने में लगे हुए हैं। खड़गे साहब ने जो विषय उठाया, वह मैं रक्षा मंत्री जी के संज्ञान में लेकर आऊँगा। ... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 14.20 hours.

13.19 hours

*The Lok Sabha then adjourned for lunch till Twenty Minutes past
Fourteen of the clock.*

14.25 hours

*The Lok Sabha re-assembled at Twenty Five Minutes past
Fourteen of the Clock.*

(Hon. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

HON. DEPUTY SPEAKER: Hon. Members, the matters under rule 377 shall be laid on the Table of the House. Members who have been permitted to raise the matters under rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

Now, we may take up item No. 15.

* Treated as laid on the Table.

(i) Need to conduct a CBI inquiry into the murder of the Bureau Chief of Dainik Hindustan newspaper, Siwan, Bihar.

श्री ओम प्रकाश यादव (सीवान) : मेरे संसदीय क्षेत्र सीवान के दैनिक हिन्दुस्तान समाचार-पत्र के ब्यूरो चीफ राजदेव रंजन की हत्या दिनांक 13.05.16 को कर दी गई है। घटना के कुछ दिनों के बाद राज्य सरकार ने सी.बी.आई. जाँच की सिफारिश अपने स्तर से कर दी है। यह हत्या लोकतंत्र की आवाज की हत्या है। इस हत्या के तार बड़े अपराधियों से जुड़े हो सकते हैं। ऐसे में सी.बी.आई. जाँच आवश्यक हो जाती है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि यथाशीघ्र राजदेव रंजन हत्याकांड की जाँच सी.बी.आई. से कराने की कृपा की जाये, जिससे पीड़ित परिवार को न्याय मिल सके।

(ii) Need to permit cultivation of crops in and around Kanwar Lake Bird Sanctuary in Begusarai Parliamentary Constituency, Bihar.

डॉ. भोला सिंह (बेगूसराय) : छठी एवं सातवीं शताब्दी में बंगाल के पाल वंशीय राजाओं की देवी माँ जयमंगलागढ़ और नौलागढ़ राजधानी और फौज की छावनी के रूप में इतिहास में वर्णित है। जयमंगलागढ़ से नौलागढ़ के बीच की दूरी में सुरंगे बनी हुई थी और जयमंगलागढ़ में ही उनकी सर्वमंगला देवी पीठ विजयश्री के प्रतीक के रूप में अभी भी लाखों करोड़ों की आस्था की देवी है। 14 हज़ार एकड़ का यह भू-भाग कावड़ झील के रूप में विख्यात रहा है। जाड़े के दिनों में साइबेरियन पक्षी प्रजनन के लिए हज़ारों किलोमीटर से उड़कर यहाँ कुछ माह के लिए बसेरा करते थे। इलाके के हज़ारों मछुआरे इस झील से अपनी जीविका चलाने के लिए मछली का शिकार किया करते थे। पर इतिहास की ये सारी स्मृतियाँ, गौरवशाली आलेख समाप्त हो गये हैं। झील की जगह पर फटी हुई वसुन्धरा की दरारें पड़ी हुई हैं। मात्र बैशाख के दिनों में 500 एकड़ जमीन में पानी रहता है शेष भाग में ऊख, गेहूँ, रैंचा, मकई की फसलें हो रही हैं। केंद्र सरकार द्वारा इसे 1998 ई. में पक्षी विहार के रूप में अधिसूचित किया गया था लेकिन पिछले 12 वर्षों से यहाँ सूखा पड़ा हुआ है। इसमें किसानों की खेती होती है। केंद्र सरकार द्वारा पक्षी विहार घोषित करने के कारण यहाँ पर खेती कार्य पर पाबन्दी लगी है। लाखों की आबादी जीविका को लेकर संकट में है। पेट की रोटी और मन के प्रवाह में गतिरोध है। मैं केंद्र सरकार के पर्यावरण मंत्रालय से मांग करता हूँ कि लाखों किसानों को बिना जल के पक्षी विहार के कारण किसानों की खेती पर लगा प्रतिबन्ध हटाया जाए। मैं इस ओर सरकार का ध्यान आकृष्ट करता हूँ।

(iii) Need to install a new Medium Wave Transmitter Tower at Akashwani centre, Rewa, Madhya Pradesh.

श्री जनार्दन मिश्रा (रीवा) : आकाशवाणी रीवा विन्ध्य क्षेत्र में प्रचार-प्रसार का एकमात्र प्रमुख माध्यम है जो विगत 40 वर्षों से संभाग के श्रोताओं के लिए मनोरंजन एवं जानकारी प्राप्त करने का एक सशक्त माध्यम रहा है। लेकिन मार्च, 2013 में आए आंधी-तूफान के कारण 126 मीटर ऊँचा मीडियम वेव मास्ट टूट गया है। जिसके कारण आकाशवाणी की कवरेज सीमित क्षेत्र तक रह गई है। क्षेत्र भ्रमण के दौरान लोगों द्वारा शिकायतें की जाती हैं। माननीय प्रधानमंत्री जी के "मन की बात" कार्यक्रम का श्रोताओं को सही लाभ नहीं मिल पा रहा है। केन्द्र के अधिकारियों से बात करने पर यह संज्ञान में आया है कि आकाशवाणी महानिदेशालय स्तर पर नया मास्ट लगाने की प्रक्रिया प्रारंभ की गई है। जिसमें अनुमानित खर्च 3,25,76,735 रूपए होने का अनुमान है। संभवतः यह कार्य बजट व्यवस्था न होने के कारण रूका है।

अतः आकाशवाणी रीवा की लोकप्रियता को देखते हुए मैं चाहूंगा कि आकाशवाणी रीवा में नया मीडियम वेव मास्ट लगाए जाने हेतु शीघ्र वांछित राशि का प्रबंध कर संबंधित अधिकारियों को पूरा करने के लिए निर्देशित करें।

**(iv) Need to rename the Bombay High Court as High Court of
Maharashtra and Goa**

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA) : After liberation of Goa in 1961, the jurisdiction of Bombay High Court was extended to Goa with its bench at Panaji.

Goa got the statehood in the year 1987 and the Parliament passed the Goa, Daman and Diu Reorganization Act, 1987.

In terms of Section 20 of the above Act, there shall be a Common High Court of Maharashtra, Goa, Dadra and Nagar Haveli and Daman and Diu. However, till date there is a Bench of the Bombay High Court at Goa.

In this connection I would like to state that there is a demand that the High Court may be renamed as High Court of Maharashtra and Goa. The Bar Council is also termed as Bar Council of Maharashtra and Goa.

(v) Need to reduce the percentage of physical disability to enable differently-abled people to avail the benefit of tri-cycle scheme.

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : देश में 75 प्रतिशत विकलांग व्यक्ति ग्रामीण इलाकों में रहते हैं, जहाँ विकलांग बच्चों की शिक्षा हेतु आज भी शिक्षण व्यवस्थाएँ नगण्य हैं। सन् 2020 तक प्रत्येक विकलांग बच्चे को प्राथमिक एवं माध्यमिक स्कूल की शिक्षा प्राप्त हो सके तथा गंभीर रूप से मानसिक अपंग व्यक्तियों के लिए मानसिक आरोग्य सेवा गृहों की स्थापना को बढ़ाये जाने एवं ई-लाइब्रेरी, ब्रेल लाइब्रेरी तकनीकी सिखाये जाने वाले औजार जैसे खिलौने, ब्रेल, टाकिंग बुक उपलब्ध कराये जाने के साथ ही साथ रोजगार की दृष्टि से विकलांगजनों को स्वावलंबी बनाने के लिए उन्हें दी जाने वाली ट्राई मोटरसाइकिल के लिए 80 प्रतिशत विकलांगता का जो नियम है, जिसके कारण बड़ी संख्या में विकलांग इस योजना का लाभ लेने से वंचित हैं।

अतः सरकार से अनुरोध है कि शिक्षण व्यवस्थाओं को बढ़ाने के साथ ही साथ ट्राई मोटरसाइकिल का लाभ प्राप्त करने हेतु विकलांगता का प्रतिशत 80 प्रतिशत से कम करने पर विचार किया जाए।

(vi) Need to accord B-2 status to Udaipur in Rajasthan.

श्री अर्जुन लाल मीणा (उदयपुर) : मैं अपने संसदीय क्षेत्र के उदयपुर शहर की ओर सरकार का ध्यान दिलाना चाहता हूँ। पूर्व में उदयपुर शहर (नगर निगम) क्षेत्र की जनसंख्या 4,51,100 थी। वर्ष 2001 को सरकार के आधार पर उदयपुर शहर की जनसंख्या में 23 प्रतिशत की वृद्धि दर्ज हुई थी। 23 प्रतिशत वृद्धि दर को आधार मना जाए तो अब (वर्ष 2015) तक जनसंख्या 5 लाख को पार कर चुकी है। उदयपुर शहर के 34 राजस्व ग्रामों को यू.आई.टी. क्षेत्र में माना गया है। इन ग्रामों को जनसंख्या व उनमें भी वर्ष 2015 तक हुई वृद्धि को जोड़ा जाए तो वर्तमान जनसंख्या 7 लाख से ऊपर हो जाती है।

अतः उपरोक्त बिंदुओं एवं जनसंख्या को ध्यान में रखते हुए मैं भारत सरकार से माँग करता हूँ कि उदयपुर शहर को "बी-2" श्रेणी का दर्जा दिया जाए। उदयपुर एक पर्यटन नगरी भी है जहाँ प्रतिवर्ष लाखों देशी-विदेशी पर्यटक आते हैं। अतः पर्यटन की दृष्टि से भी उदयपुर बी-2 की पात्रता रखता है।

अतः मैं सरकार से माँग करता हूँ कि उदयपुर शहर को अतिशीघ्र "बी-2" श्रेणी का दर्जा दिलाया जाए जिससे वहाँ के कर्मचारियों एवं आम जनता को "बी-2" श्रेणी के सभी लाभ प्राप्त हो सके।

(vii)Need to construct road-overbridges/road-under passes at various railway level crossings in Dharwad district of Karnataka

SHRI PRALHAD JOSHI (DHARWAD): In Dharwad district, agriculture is the main occupation. Many commercial and non-commercial crops are grown. For this the farmers need to move their produces from fields to district by roads. But while doing so they find it difficult to cross the manned railway gates which once closed do not open for a long time. Therefore there is an immediate need to construct ROBs/RUBs on the following gates

1. Dharwad-Haliyal L.C gate no. 300
2. Haliyal-Bedinal L.C gate No. 281
3. Amargul-Amminbhavi L.C gate No. 291
4. Annigeri-Navalgund road-L.C gate No. 18
5. Inghahalti-Kusgal -L.C gate No. 4
6. Kundgol-Hirenarti-L.C gate No. 5

If the ROB/RUB is constructed, it will be easy for the farmers. Proposal has already been sent to South Western Railway and is still pending. I urge the Government to take up the construction at the earliest.

(viii) Need to attach General coaches in Holiday Train running between Hazrat Nizamuddin and Kota in Rajasthan.

श्री सुखवीर सिंह जौनापुरिया (टोंक-सवाई माधोपुर) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र के जिला सवाई माधोपुर के गंगापुर सिटी रेलवे स्टेशन की ओर दिलाना चाहता हूँ। हज़रत निजामुद्दीन से कोटा चलने वाली होलीडे ट्रेन जो कि प्रातः 05 बजे निजामुद्दीन से चलकर गंगापुर सिटी लगभग 09 बजे पहुँचती है। इस ट्रेन का ठहराव गंगापुर सिटी में है और इसमें स्लीपर डिब्बे के साथ जनरल डिब्बे भी लगे हुए थे। पिछले लगभग 6 माह से इसके जनरल डिब्बे हटा दिए गए हैं और इसके साथ-साथ गंगापुर सिटी रेलवे स्टेशन से जनरल टिकट भी यात्रियों का बंद कर दिया गया है जिससे कि दैनिक ऊ्यूटी करने वाले यात्री जो कि कोटा की ओर जाते हैं, को काफी परेशानी होती है।

मेरी माननीय रेल मंत्री जी से मांग है कि होलीडे ट्रेन में पहले की तरह जनरल डिब्बे लगाए जाए और गंगापुर सिटी रेलवे स्टेशन पर जनरल टिकट देने का आदेश दिया जाए जिससे कि गंगापुर सिटी के लगभग 500 दैनिक यात्रियों के साथ-साथ आस-पास की लगभग 100 पंचायतों को इसका फायदा मिलेगा और रेलवे को भी काफी राजस्व प्राप्त होगा।

(ix) Need to provide a stoppage of Tatanagar-Allepey Express (Train No. 18189/90) at Sonua Railway Station in Singhbhum Parliamentary Constituency, Jharkhand.

श्री लक्ष्मण गिलुवा (सिंहभूम) : दक्षिण पूर्व रेलवे जोन के चक्रधपुर रेलवे प्रबंधक कार्यालय के अंतर्गत सोनवा रेलवे स्टेशन मेरे संसदीय क्षेत्र सिंहभूम (झारखण्ड) अंतर्गत आता है। इस रेलवे स्टेशन पर से टाटा-ऐलेपी एक्सप्रेस अप 18189 एवं डायन 18190 गुजरती है। सोनवा रेलवे स्टेशन के आस-पास विशाल औद्योगिक क्षेत्र है जहाँ पर ओडिशा, उत्तर प्रदेश एवं बिहार के मजदूर काम करते हैं। यह रेलवे स्टेशन एक दर्शनीय स्थल के रूप में माना जाता है जिस पर दूसरे राज्यों के लोग घूमने के लिए आते-जाते हैं। मेरे संसदीय क्षेत्र से एवं आस-पास के जिलों से हज़ारों की संख्या में लोग दक्षिण भारत इलाज के लिए जाते हैं। इस क्षेत्र से दक्षिण भारत के लिए कोई रेल सुविधा नहीं है। लोगों को दक्षिण भारत जाने के लिए कई सौ किलोमीटर दूर अन्य स्टेशन पर जाना पड़ता है, जहाँ पर ऐलेपी एक्सप्रेस रूकती है।

सरकार से अनुरोध है कि टाटा-ऐलेपी एक्सप्रेस अप 18189 एवं 18190 का सोनवा रेलवे स्टेशन पर ठहराव दिया जाये जिससे मेरे संसदीय क्षेत्र के लोगों को दक्षिण भारत आने-जाने के लिए रेल सुविधा मिल सके।

(x) Need for railway network in Darrang district of Assam

SHRI RAMEN DEKA (MANGALDAI): I would like to draw the attention of the Government towards a pertinent problem of Darrang district with regard to communication.

The Darrang district is not covered with railway network till date. The entire population of Darrang district and North Kamrup are not getting the opportunity of travel by rail. North bank of Brahmaputra is a backward region and communication to Guwahati is not good. Darrang District produces abundant vegetables and other agricultural produces but due to lack of communication, the farmers are not getting their due price.

In view of this, I earnestly request Government to provide rail connectivity to Darrang district.

(xi) Need to formulate a detailed plan for harnessing the large water bodies in coal mines in the country particularly in Dhanbad, Giridih and Hazaribagh districts of Jharkhand.

श्री रवीन्द्र कुमार राय (कोडरमा) : मैं सरकार का ध्यान एक महत्वपूर्ण मुद्दे की ओर आकृष्ट करना चाहता हूं। कोयला खदानों में उत्खनन के बाद नीचे लाखों गैलेन पानी जमा होता है। विशेषकर भूमिगत खदानों के अंदर कई दुर्घटनाएँ भी होती हैं, जिसमें कई लोगों की जान भी गई है। बड़ी मात्रा में उपलब्ध जल का कोई उपयोग नहीं हो रहा है। इनका उपयोग अनेक प्रकार से किया जा सकता है जैसे कृषि के लिए सिंचाई, पेयजल के लिए जलापूर्ति आदि। अधिक मात्रा में पानी से ऊर्जा उत्पादन का कार्य भी आधुनिक तकनीक से किया जा सकता है। देश में बढ़ते हुए जल संकट को देखते हुए खासकर झारखंड जैसे राज्य में जहाँ धनबाद, गिरिडीह व हज़ारीबाग जैसे जिले जहाँ बी.सी.सी.एल., सी.सी.एल. जैसी अनेकों खदानें जल से भरी पड़ी हैं। मेरा माननीय कोयला मंत्री जी से अनुरोध है कि विशेषज्ञों का दल गठित कर व जल संसाधन विभाग के साथ मिलकर इस पानी के उपयोग हेतु एक विस्तृत कार्ययोजना तैयार करें।

(xii) Need to improve the condition of rural roads in Dibrugarh Parliamentary constituency of Assam through centrally sponsored schemes

SHRI RAMESHWAR TELI (DIBRUGARH) : Dibrugarh district located in the easter part of Assam having a population of about 13,26,335 is very famous for its tea gardens, flora and fauna and oil industries. Surrounded by almost 200 tea gardens, Dibrugarh town is one of the major towns in the North Eastern India. But unfortunately, the district of Dibrugarh does not have proper road connectivity. Its 1362 villages are still without motorable roads. The roads that lead to interior places are in dilapidated condition. In the absence of proper road connectivity, students, farmers, traders, workers all are facing a lot of problems. The situation worsens further during rainy season. Patients, particularly in the rural areas being worst sufferers, since at times it takes hours to reach hospitals.

I, therefore, urge upon the Government to take urgent step under various centrally sponsored schemes for improving the rural road infrastructure in my constituency Dibrugarh.

(xiii) Regarding alleged malpractices in Bureau of Indian Standards

DR. UDIT RAJ (NORTH WEST DELHI): The Bureau of Indian Standards is a body constituted through an Act of Parliament under BIS Act, 1936. The Government of India had issued directions to BIS through its controlling Ministry i.e. Ministry of Consumer Affairs, Food and Public Distribution, order number 4.2.2015 - BIS dated 16th November 2015, which have not been followed by BIS till date. I have also requested that the Hon'ble Prime Minister and the Hon'ble Minister of Consumer Affairs, Food and Public Distribution look into the functioning of the BIS, as well as alleged malpractices committed by its Director General. Issues which I have brought to the attention of the Hon'ble Minister include incorrect vigilance clearance given to Director General in violation of DOPT's OM regarding vigilance clearance to IAS officers, apart from an estimated loss of Rs. 4 crore to the exchequer which had been upheld by a Ministerial disciplinary committee. However, no action had been taken by the Department of Consumers Affairs despite the then Minister in erstwhile Government noting on file that the matter be referred to the Central Vigilance Commission. Now that the CVC is seized of this issue, I request the Department of Consumer Affairs to probe why such alleged lapses are taking place as well as why BIS, is not functioning as per directions of the Government of India and Parliament.

(xiv)Need to set up adequate number of Veterinary hospitals and ensure availability of doctors and medicines in existing Veterinary hospitals in the rural areas of the country particularly in Sambhal Parliamentary Constituency, Uttar Pradesh.

श्री सत्यपाल सिंह (सम्भल) : मैं सरकार का ध्यान अति महत्वपूर्ण विषय देश में पशु चिकित्सालयों की कमी व चिकित्सालयों में डॉक्टरों की भारी कमी और पशुओं की दवाईओं की अनुपलब्धता के कारण पशुओं की मृत्यु और उससे चौपट होते किसानों की जिंदगी की ओर आकृष्ट करना चाहता हूँ। जैसा कि हम जानते हैं कि भारत एक कृषि प्रधान देश है और भारतीय किसान कृषि कार्य हेतु पशुधन पर निर्भर होते हैं। गाँव में पशुओं के ईलाज के लिए पशु चिकित्सालयों की कमी है और जहाँ कहीं दूर-दराज में पशु चिकित्सालय हैं भी तो वहाँ डॉक्टर नहीं है। नतीजतन कम्पाउण्डरों द्वारा पशुओं का ईलाज होता है और उससे भी ज्यादा परेशानी पशुओं की दवाई दूर-दूर तक उपलब्ध न होना है। ऐसे में ग्रामीणों/किसानों द्वारा अपने पशुओं को दूर के इलाकों में ईलाज के लिए ले जाना पड़ता है और दवाई के लिए भी दूर-दूर तक जाना पड़ता है। जिसके कारण किसानों को भारी परेशानियों का सामना करना पड़ता है। कभी-कभी तो जल्दी ईलाज नहीं होने के कारण पशुओं की मृत्यु तक हो जाती है और किसान को बहुत बड़ा नुकसान होता है। किसान पशु धन के नुकसान से उबर नहीं पाता है और उसके परिवार के जीवन-यापन में भी धर्म संकट खड़ा हो जाता है। वैसे कृषि कार्य एक घाटे का सौदा है फिर भी पशुओं का पालन (दुधारू या कृषि कार्य हेतु) किसानों के जीवन का एक हिस्सा है। मेरा लोक सभा क्षेत्र संभल (उ.प्र.) भी ग्रामीण क्षेत्र है जिसमें किसानों को उक्त समस्याओं से आये दिन जूझना पड़ता है।

मैं सरकार से प्रार्थना करता हूँ कि प्रत्येक ग्राम पंचायत में पशु चिकित्सालय और उसमें डॉक्टर व सहायक डॉक्टर और दवाई की उपलब्धता को सुनिश्चित किया जाये और सरकार को सुझाव है कि अगर चिकित्सकों की कमी हो तो गाँव में जो पशुओं के वैद्य होते हैं, जो देशी ईलाज करते हैं, उनको प्रशिक्षित कर उन्हें नियुक्त किया जाये जिससे कि किसानों को भविष्य में ऐसी उक्त स्थिति का सामना न करना पड़े और उनके पशुओं को बीमार होने पर उनका तुरंत ईलाज कर उनको बचाया जा सके।

(xv) Need to construct a by-pass road at Ganesh Ghat on NH-3 and set up a Trauma Centre at National Highway at Dhamnod and Sardarpur in Dhar district of Madhya Pradsh.

श्रीमती सावित्री ठाकुर (धार) : मेरे लोक सभा क्षेत्र धार के आगरा-मुंबई राष्ट्रीय राजमार्ग क्रमांक 3 पर मानपुर-गुजरी के मध्य गणेश घाट पर दुर्घटनाएं होना आम बात हो गई है। यहां पर पैसेंजर वाहनों, छोटी कारों तथा टू-व्हीलरों को अक्सर बड़े वाहनों से खतरा रहता है। इसी वजह से यहां बाई-पास बनाना अति आवश्यक हो गया है। धार जिले के 2 नेशनल हाईवे, आगरा-मुंबई पर धामनोद तथा इंदौर-अहमदाबाद पर सरदारपुर इन दोनों स्थानों पर दुर्घटना में घायलों की संख्या स्वास्थ्य केंद्रों पर लगातार बढ़ती जा रही है। ऐसे में इन दोनों स्थानों पर संसाधनों की कमी के चलते अक्सर घायलों की जान चली जाती है। ऐसे में इन दोनों स्थानों पर ट्रॉमा सेंटर की स्थापना अनिवार्य आवश्यकता बन गई है।

इंदौर-अहमदाबाद राष्ट्रीय राजमार्ग-59 पर पुराने नेशनल हाईवे रोड की दशा अत्यंत दयनीय हो गई है। नवीन मार्ग बन जाने पर भी पैसेंजर वाहन तथा नगरों का ट्रैफिक इन्हीं मार्गों से होकर गुजरता है। ऐसे में इन मार्गों को बनाना व इनका मेंटीनेंस नेशनल हाईवे ऑथोरिटी की जिम्मेदारी है। इन मार्गों को शीघ्र ही बनाया जाना चाहिए।

नए नेशनल हाईवे के सारे एप्रोच रोड मुख्य मार्ग से 15 से 20 फीट नीचे हैं। सीधी एप्रोच से दुर्घटना का खतरा है। ऐसे एप्रोच रोड की गहराई कम कर इन्हें ऐसा बनाया जाए कि इन पर चलने वाले वाहन चालक मुख्य मार्ग से आने वाले वाहनों को देख पाएं।

मैं ये मांग करती हूँ कि यात्रियों की सुविधा और सुरक्षा को देखते हुए सभी जरूरी कदम उठाये जायें।

(xvi) Need for an 'Emergency Fund' to assist States during unprecedented floods

DR. SHASHI THAROOR (THIRUVANANTHAPURAM) : Given the scale of destruction as a result of floods in the North East and Central Indian states, I urge the Government to urgently direct all states to overhaul flood prevention measures. This would be greatly enhanced if the Government creates an Emergency Fund to assist states in an "Unprecedented Situation" as was the case during the Chennai Floods. In addition, it is strongly recommended to increase an immediate budgetary allocation for "Flood Management Programme" to enable states to address flood, especially Coastal states like Kerala as they are prone to floods. This fund would also enable states to carry out the urgently needed maintenance of basic sanitation and sewage systems.

In the light of 'above average' monsoon that is expected this year, every effort needs to be made to prevent the tragic loss of life and damage to property due to floods.

(xvii) Need to make 'Agriculture' a compulsory subject in School education.

श्री राजीव सातव (हिंगोली) : भारत को एक कृषि प्रधान देश कहा जाता है। पर बात जब कृषि शिक्षा की आती है, तो सूरत अलग नज़र आती है। हायर सैकेंडरी स्तर पर कृषि के पाठ्यक्रम में होने के बावजूद इस पर न सरकार का ध्यान है न ही पढ़ने-पढ़ाने वालों का। स्कूल के बाद पढ़ाई जारी न रखने वाले अधिकांश छात्र खेती-किसानी में लग जाते हैं। लेकिन इसके लिए न तो उन्हें औपचारिक ज्ञान होता है न कोई प्रशिक्षण। परंपरागत तौर पर जो कुछ सीखा वही उसका ज्ञान है।

सी.बी.एस.ई. के अलावा कई राज्यों के स्कूल शिक्षा बोर्ड ने कृषि को पाठ्यक्रम में शामिल किया है। वैकल्पिक विषय होने के अलावा कृषि बागवानी के रूप में वोकेशनल कोर्स भी मौजूद है। मगर हायर सैकेंडरी स्तर पर दो फीसदी से भी कम छात्र कृषि की पढ़ाई करते हैं। कृषि क्षेत्र की तस्वीर बदलनी है तो हाई स्कूल स्तर पर पाठ्यक्रम में कृषि की पढ़ाई को फोकस में लाना होगा।

कृषि क्षेत्र में रोज़गार की संभावनाओं और कौशल विकास के दौर में अब कृषि को फोकस में लाया जाना चाहिए। हाई स्कूल स्तर पर उद्यमशीलता को कोर्स में शामिल करने की वकालत हो रही है। कृषि शिक्षा के साथ उद्यमशीलता को जोड़ने से आश्चर्यजनक परिणाम निकल सकते हैं।

आज हायर सैकेंडरी स्तर पर वही लोग कृषि की पढ़ाई करते हैं, जिन्हें कॉलेज में इसकी पढ़ाई करनी होती है पर कृषि के अधिकांश ग्रेजुएट भी खेती के लिए इसकी पढ़ाई नहीं करते। वे उच्च शिक्षा और रोज़गार के लिए इस क्षेत्र में आते हैं। हायर सैकेंडरी स्तर पर अच्छे सिलेबस, रोज़गारपरक प्रैक्टिकल के साथ इस विषय की पढ़ाई करवाई जाए, तो कृषि के बारे में बुनियादी जानकारी होने के कारण इन सभी माध्यमों के प्रति युवाओं की रूचि बढ़ेगी। कृषि शिक्षा के क्षेत्र में सरकारी कोशिशों के अलावा जनमत बनाने की भी जरूरत होगी।

अभी संपन्न हुए पेरिस सम्मेलन में भी विकसित और विकासशील देशों ने खेती पर नए सिरे से ध्यान देने की बात की थी। मेरा सरकार से यही निवेदन है कि स्कूली स्तर पर कृषि शिक्षा की पढ़ाई अनिवार्य करें।

(xviii) Need to increase the retirement age of Indian Administrative Service Officers

SHRI K.R.P. PRABAKARAN (TIRUNEVELI) : I would like to raise an issue with regard to administrative service of the country.

As we all know recently the Union Government increased the retirement age to 65 years for Doctors of Central Services. Therefore, on the similar pattern, there is a need to increase the retirement age of IAS officers of the country to 65 years.

This will help in providing additional IAS officials and we can also retain our experienced IAS officials for a longer period and provide quality administrative services to the citizens of the country.

Hence, I would like to request the Union Government to consider my proposal to increase the retirement age of IAS officers of the country to 65 years.

(xix)Need to establish a paper mill in Thanjavur parliamentary constituency of Tamil Nadu

SHRI K. PARASURAMAN(THANJAVUR): I would like to request the Government for the establishment of paper mill in my Thanjavur Constituency in Tamil Nadu. It is a well known fact that rice, wheat straw, bagasse and corn straw are used for paper pulp making. Particularly paddy straw is more suitable for paper making. In the erstwhile integrated districts of Thanjavur, Tiruvarur and Nagapattinam paddy cultivation is being undertaken in about 4.8 lakhs hectares and the annual production of paddy from these districts is 4.97 tonne per hectare. Thus we get approximately 6 tonne of straw per hectare every year from these districts. After usage for production of manure and fodder for cattle, a major production is wasted every year. Therefore, I request the Government to take necessary action for establishment of paper factory in Thanjavur constituency, it would also help the Government to generate revenue.

(xx) Need to combat Maoist problem

PROF. SAUGATA ROY (DUM DUM): The Maoist movement is the biggest internal security threat to the country. Large areas of Chhattisgarh, especially the districts of Dantewada, Bijapur are under the control of Maoists. Gadchiroli district of Maharashtra and some districts of Madhya Pradesh and Koraput district of Odisha are also affected. The strength of the Maoists was again proved when 10 commandos of COBRA of the CPRF were killed in a fierce battle with the Maoists. This happened recently in forest range of Sondaha between the traditional Maoists infested Gaya and Aurangabad Districts. Most of the jawans died in explosions of improvised explosive devices (IED). This was the first major incident in Aurangabad district after April 2014. It shows that Maoists are concentrating on Aurangabad which shares borders with Chatra and Daltonganj in Jharkhand which are also Maoist infested areas.

West Bengal is the only state which has been able to combat the Maoist problem in a peaceful way. Now, Home Ministry should take immediate steps to coordinate with the police forces of the Maoist affected states.

(xxi) Need for early release of Central assistance to Odisha under the Accelerated Irrigation Benefit Programme

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Central Water Commission had recommended to release central assistance of Rs. 297.22 crore for Subarnarekha, Kanupur, Lower Indra, Upper Indravati Extension, Ret, Rengali Right Bank Canal, Integrated Anandpur Barrage and Renuka Irrigation Projects and Rs. 48.33 crore for Flood Control Projects to the State of Odisha during the year 2014-15 under the Accelerated Irrigation Benefit Programme (AIBP). However, no central assistance has been released so far. Further, the Union Government had to release a sum of Rs. 639.01 crore to the State under AIBP for the years 2012-13 and 2013-14 but only Rs. 1481 crore has been released so far resulting in extra burden on State Exchequer on account of Major and Medium Irrigation and Flood Control Projects of the State. I, therefore, urge the Union Government to release central assistance owed to the State of Odisha under AIBP for the years 2012-12, 2013-14 at the earliest.

(xxii) Need to amend the new advertisement policy in favour of small and medium newspapers.

श्री चंद्रकांत खैरे (औरंगाबाद) : मैं माननीय सूचना एवं प्रसारण मंत्री जी का ध्यान आकर्षित कराना चाहता हूँ कि विज्ञापन एवं दृश्य प्रचार निदेशालय (डी.ए.वी.पी.) सूचना प्रसारण मंत्रालय ने तत्काल प्रभाव से समाचार-पत्रों के लिए नई विज्ञापन नीति लागू की है। इस नई नीति में उल्लिखित शर्तों को लघु एवं मझौले समाचार-पत्रों द्वारा पूरा करना संभव नहीं है और न ही यह शर्तें तर्कसंगत प्रतीत होती हैं। इन शर्तों को पूरा न करने पर समाचार-पत्रों के विज्ञापन तत्काल प्रभाव से बंद हो जाएंगे। परिणामस्वरूप इस नीति से अधिकांश लघु एवं मझौले समाचार-पत्रों का प्रकाशन बंद होने की स्थिति में पहुँच जाएगा।

इस विज्ञापन नीति के लागू होने से समाचार-पत्र प्रकाशन का कार्य सिर्फ चंद औद्योगिक घरानों व कंपनियों तक सीमित रह जाएगा। लघु एवं मझौले समाचार-पत्रों के प्रकाशकों की दिक्कतों के मद्देनजर मेरा निवेदन है कि कृपया इस ओर आप सहानुभूतिपूर्वक ध्यान दें तथा नई विज्ञापन नीति को यथोचित संशोधित कराकर लघु एवं मझौले समाचार-पत्रों के अनुकूल बनवाने की कृपा करें ताकि छोटे समाचार-पत्रों का निर्बाध प्रकाशन होता रहे और हम स्वस्थ पत्रकारिता के कर्तव्य का भली प्रकार निर्वहन कर सकें।

(xxiii)Need to provide financial assistance to the farmers of Andhra Pradesh

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM):I would like to bring to kind notice of the Government that scores of farmers have committed suicides between 2004-2014. Our Government has always lent a helping hand to farmers. The Government of Andhra Pradesh is also in discussion with the banks to help the farmers. Due to the division of the State, Andhra Pradesh is facing Rs. 16000 crore deficit in its finances. In 2008 Government of India had also given loan waiver and all the banks at that time had helped the Government. Now the banks are not in a position to lend a helping hand to the Government. This is causing a huge problem to the State Government in ensuring that the farmers are helped. In spite of this, the Chief Minister has given a total sum of Rs. 11065 core as a beginning. 23,45,000 farmers have availed a loan of below Rs. 50000 which has been waived by the Government. Above Rs. 50000, the interest of the loans will be paid by the Government in five installments. This scheme benefitted 37,15,000 farmers. In December 2014, Rs. 4600 crore and in March 2015 Rs. 2377 crore have been released by the Government. 2,23,000 horticulture farmers have been released a sum of Rs. 384.47 crore. In spite of this, we are still in need of more money to offset the burden of the State and therefore in the interest of the farmers, we request the Central Government to come forward and share this burden with the State of Andhra Pradesh as the total amount needed is Rs. 24500 crore.

(xxiv)Regarding the plight of families of farmers who have committed suicide

SHRIMATI SUPRIYA SULE (BARAMATI): According to the National Crime Records Bureau, in 2014 suicides committed by farmers in India stood at 5,650. Main reason of suicides was indebtedness of farmers. 72.4% of farmers who committed suicides were small and marginal farmers who owned less than two hectares of land.

As per the state wise variation, Maharashtra accounted for nearly half of the total suicides by cultivators in 2014 with figure at 2,568. The regions of Marathwada and Vidarbha are worst affected. Special Task Force on agrarian crisis was appointed by the Maharashtra Government to study agricultural scenario in the State. It reported the situation to be grave with suicides in first four months of 2016 crossing 400.

The families of the bereaved farmers are given one-time compensation by the Government. This is not sufficient to sustain their livelihood. In addition they also face the burden of debt. The Government needs to take policy initiatives towards the widows and children.

Thus, I would like to draw the attention of the Government regarding the policy measures needed to be taken to ensure sustainable livelihood to the widows.

(xxv) Need to provide funds for Saansad Adarsh Gram Yojana

श्री राजेश रंजन (मधेपुरा) : मैं भारत सरकार द्वारा शुरू की गई प्रधानमंत्री आदर्श ग्राम योजना के संबंध में बताना चाहता हूँ। भारत सरकार के द्वारा 11 अक्टूबर, 2014 को प्रधानमंत्री आदर्श ग्राम योजना की शुरुआत की गई थी। इसका उद्देश्य एक आदर्श भारतीय गाँव के बारे में महात्मा गाँधी की व्यापक कल्पना को वर्तमान परिप्रेक्ष्य में ध्यान में रखते हुए एक यथार्थ रूप देकर एवं इस योजना के तहत प्रत्येक सांसद को प्रत्येक वर्ष एक ग्राम पंचायत को गोद लेकर विकसित कर मॉडल ग्राम पंचायत बनाना है, लेकिन इस योजना के तहत ग्राम पंचायत को विकसित करने के लिए कोई ठोस डिजाइन एवं बजट का प्रावधान नहीं किया गया है। ऐसी परिस्थिति में पांच साल में पांच ग्राम पंचायत का विकास कैसे होगा? मौजूदा योजना के प्रारूप में खामियों की वजह से पिछड़े इलाकों में सड़क से लेकर पानी और संचार जैसी सुविधाएं मुहैया कराना मुश्किल साबित हो रहा है। जब तक इसके प्रारूप में आधारभूत बदलाव नहीं किया जाता, दूसरा गाँव गोद लेना संभव नहीं होगा। प्रधानमंत्री जी सांसदों के फंड से आदर्श ग्राम पंचायत बनाने के लिए कहते हैं। एम.पी. लैड में कितना फंड होता है कि ग्राम पंचायत को विकसित कर मॉडल ग्राम पंचायत बनाया जाए। शायद यही कारण है कि अब तक लोक सभा एवं राज्य सभा के अधिकतर सांसदों ने आदर्श ग्राम पंचायत का चयन नहीं किया है। सांसदों की चिंता योजना की डिजाइन और फंडिंग तक सीमित नहीं है। ज्यादातर सांसदों द्वारा अभी तक ग्राम पंचायत का चयन इसलिए नहीं किया है कि उन्हें डर है कि अगर वे अपने इलाके में किसी एक गाँव को चुनते हैं तो दूसरे गाँवों के लोग उनसे नाराज हो सकते हैं अगर भारत सरकार सही मायने में इस तरह से ग्राम पंचायत का विकास चाहती है तब सबसे पहले इसकी डिजाइन को ठीक करते हुए इस योजना के लिए अलग से इतने बजट का प्रावधान करने की आवश्यकता है कि प्रत्येक सांसद प्रत्येक वर्ष एक नहीं पांच ग्राम को गोद लेकर विकसित करे एवं इसकी पूरी जिम्मेदारी सांसदों की दी जानी चाहिए।

अतः मैं सरकार से मांग करता हूँ कि प्रधानमंत्री आदर्श ग्राम योजना के डिजाइन में खामियों को दूर करते हुए अलग से इतने बजट की व्यवस्था की जाए कि प्रत्येक सांसद एक नहीं हर साल पांच ग्राम पंचायत को गोद लेकर विकसित कर मॉडल ग्राम पंचायत बनाये ताकि सही ढंग से गाँधी जी के सपनों के अनुरूप एक आदर्श भारतीय ग्राम की कल्पना पूरी हो सके।

14.26 hours**INSTITUTES OF TECHNOLOGY (AMENDMENT) BILL, 2016**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): I beg to move:

“That the Bill further to amend the Institutes of Technology Act, 1961, be taken into consideration.”

First of all, I will just express my happiness over the four hour-debate we had on the other day on the NIT Bill. This Bill is a similar one in a way. It is about introduction of new IITs. The quality of debate and the unanimity of purpose that were on display two days ago are very important because after 70 years of Independence, we have achieved expansion of education. Now, we all should worry about quality of education, affordability of education, etc. To that extent, the debate was very heartening one.

The Bill that we are bringing about is about the Indian Institutes of Technology. Originally, the law was enacted in 1961. After that, the first amendment was carried out in 1994 to include IIT, Guwahati. Then, there was another amendment to include IIT, Roorkee. It was to declare Roorkee Engineering College as IIT, Roorkee. That was done in 2002. In 2012, the IITs of Bhubaneswar, Gandhinagar, Hyderabad, Indore, Jodhpur, Mandi, Patna, Ropar and Varanasi were included. So, now we have a very robust system of Indian Institute of Technology.

Today, with this Bill, we are now including six new IITs, Tirupati, Palakkad, Dharwar, Goa, Jammu, and Bhilai. We have a wonderful institute in Indian Institute of Mines, Dhanbad. We are declaring that also as an institute of national importance and we are integrating it with the IIT system. So, this is the technical aspects of the Bill.

In Jammu, we are having the function and I am going there on 6th of August. The site for setting up of IIT, Jammu has been selected. Around 400 acres of forest land has been de-reserved and handed over to Department of Higher Education in

the State. The KCS College of Education has been approved as a temporary campus for commencement of its academic session 2016-17 and the society has been registered. That is because some IITs started last year. So, we started with society as a format. But before awarding degrees we have to convert them into IITs proper so that they can grant degrees. So, the society has been registered under the Societies Registration Act.

As far as the Institute at Bhilai in Chhattisgarh is concerned, we will be opening that on 7th August. Around 349 acres of land in Kutelabhata village, District Durg of Bhilai along with 88 acres of land in village Sirsa have been selected for setting up of IIT, Bhilai. I am sure it will become one of the best IITs.

In Andhra Pradesh, IIT, Tirupati has been registered under the Societies Registration Act. Around 460 acres out of 511 acres of land has been handed over by the State Government. The academic session has commenced last year.

For the IIT at Kerala, IIT, Madras is the mentor Institute. It will be functioning at Palakkad. It has been registered under the Malabar Societies Registration Act. A total area of 500 acres, Government land 134 acres and private land 366 acres – out of the total private land 209 acres have been acquired – is earmarked. The academic session has commenced in 2015-16.

We will be laying the foundation stone for IIT, Goa and IIT, Dharwar on 30th and 31st. It is already ready and we are going to inaugurate. The site for setting up of IIT, Goa is in Loliem of Canacona Taluka in south district. Academic session started in 2016-17 and Goa Engineering Campus has been identified as temporary campus and the society has been registered.

As far as IIT, Karnataka is concerned it is going to be in Dharwar. It will be opened. Shri Pralhad Joshi represents that constituency. He represents that constituency. The site for setting up of a permanent IIT campus in Dharwad is 470 acres. All the Chief Ministers of respective States are also coming. This is a very big event for the Indian education system. I am very happy to report that this year,

baring very few seats technically, otherwise, IITs are full now. There is no vacancy. It is absolutely on merit. It has worked wonders. This is giving us new strength.

IITs, NITs, IIITs, IIM, IISCs are all our institutions of pride. They are recognized throughout the world as centres of excellence. Yes, in international ranking, as we were discussing earlier during the Question Hour, our status does not go rather well. Actually, the status is very good but that requires a strategic approach because perception carries 40 per cent weightage in international ranking. How to improve perception along with performance? There, I need the cooperation of all sections of this House. For the sake of perception battle and performance, we all need to come together, brainstorm things, come out with a concrete plan, and make endeavour so that the quality and appreciation world over increases. Thereby, we can achieve the place for higher education because that is the key for new research, new innovation and new prosperity for the country. A long-term sustainable prosperity comes through research, innovation and high quality of higher education. To that end, today's Bill is an important milestone. Though in a way, it is a technical Bill, yet I would like the hon. Members to respond to it because it is an important milestone. Therefore, I invite the debate in the House.

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill further to amend the Institutes of Technology Act, 1961, be taken into consideration.”

SHRI GAURAV GOGOI (KALIABOR): Sir, I rise in support of this Bill. This Bill discusses the future of India's most prestigious science and technology institutions. I am sure that after the smooth passage of the Bill in both Lok Sabha and Rajya Sabha, the families and students of Tirupati, Palakkad, Goa, Dharwad, Bhilai and Jammu will see a long pending dream of theirs come true. I wish everyone the best.

When we talk about the institutions of national importance, one of the implications is that they are able to confer, award their own degrees. This Act is an Act of Parliament and came into being in 1961. I agree with the hon. Minister that often in our approach to education in the past, we have focused on quantity and numbers. Whether it is about number of schools or colleges or students or teachers - we have achieved a fair deal in that. Our literacy rate at the time of Independence was close to 50 per cent; it is now close is 75-76 per cent. But, as the Minister pointed out, this has been a part of the educational debate for the last six to seven years that the focus must be on quality. What do we mean when we say quality? That whatever the students are listening in their classrooms, they are able to understand; not just repeat it at the time of examinations. When we talk about quality, we mean research. Our school, our college or our university is not a place where only degrees are awarded to students but also knowledge is created. Knowledge is being created through research. We have diversity of students. Students from across India, across the SAARC nations, and across the world should be studying there, so that students can learn from each other; there can be peer to peer learning.

There was a time in our Indian history when universities of Nalanda and Taxila were considered as world centres of academic excellence. People from across the world would really strive hard to study at these institutions. That is why we are talking about quality and that should be our aim.

Sir, I remember at this time Pandit Jawaharlal Nehru in his 1956 address at IIT, Kharagpur when he looked with pride towards where this IIT was standing. He said that this is a monument to India's future, this institute represents India's urges

and this institute, in the future, will define India's leadership. Therefore, when we are talking about IITs, it is not simply about having these institutes in different parts of the country. We are, in fact, talking about India.

In today's world, if there is one country and one society which puts the ultimate priority and emphasis on education, it is that of our country, India. Where else in the world will you find a Goddess of Knowledge as in Maa Saraswati? Where else in the world will you find a God of Engineering and Architecture as in Lord Vishwakarma? Our nation has given Aryabhata who gave the world the power of thinking about 'zero'. Our world gave the world Ramanujan who inspired the world of Mathematics. Our nation gave the world C.V. Raman who inspired the world with Physics. Our nation gave the world the late A.P.J. Kalam who talked about nuclear energy as a peaceful method of development.

Sir, today when we talk about the Parliament as a temple of democracy, then, surely our IITs are the temples of science and technology. Therefore, I am proud of the service that our IITs have rendered over the last couple of decades. It was not easy to begin with. The IITs, in the beginning, were set up through foreign collaboration and international aid. Indian Institute of Technology, Kharagpur was set up with support from UNESCO. Various IITs were set up with support from Germany, the former Soviet Union, the United States of America and the United Kingdom and we are thankful for the aid of those countries that they extended at that point of time.

But the first IIT which was indigenously developed by Indian academicians without any foreign collaboration, I am very proud to say, is IIT, Guwahati in the State of Assam. Over the last couple of years, in a very short span of time, IIT, Guwahati is ranked as one of the top 100 universities in the world which are of less than 50 years in age and I am very proud of this fact. When I am talking of IIT, Guwahati, then I cannot forget the contribution of the late Rajiv Gandhi who gave birth to IIT, Guwahati through the Assam Accord of 1985.

Sir, we are talking about science and technology and if there is one primary factor behind a globalised world, behind a rapidly changing world, it is that of technology. Technology has been able to flatten the world in unimaginable ways. When I was a young student in school, the computers were so big. There was a separate monitor, a separate key board, a separate central processing unit, a separate dot matrix printer and a separate scanner. A couple of years have passed and then you find that the computers became smaller. There were laptops. A couple of years down the line, now your entire computer is your palm. One mobile phone acts as a printer, the same phone acts as a camera, the same phone acts as a scanner, the same phone acts a modem and you can send email through the same phone. This is how fast the world has evolved and how technology has evolved.

Today, we have to understand what Pandit Nehru said. He said that IITs should be at the forefront of technology and that is my dream as a young Indian that our IITs are not just members of technology change that is taking place, but it is at the forefront, that we really have to see that what is happening in the world of technology, what are the latest inventions.

Today, cars do not need a driver. They are driving on their own. Cars are running on batteries. Today we can speak to our mobile phones. We can give voice commands to the fridge and we can give voice instructions to our TV. Today is a day of artificial intelligence. We are giving data from our mobiles as to where our location is. The latest mobile game Pokemon Go focuses on location based data. Today is the day of cloud computing. Gone are the days when one computer used to occupy an entire office. Today is a whole new world. The latest inventions are coming up. Therefore, if we really want to ensure that India is not behind the world in terms of technology but it is leading the world in terms of technology then we must focus on our IITs and try to see how we can support them.

In this case, in 2010, the Anil Kakodkar Committee was set up. It outlined a path of how to make our IITs even more greater and how to make our IITs not just places where students come and get degree but how to make our IITs a source of

wealth in terms of knowledge. It also outlined that if you really want to create knowledge in IITs or any higher educational institution, you must focus on your Ph.D. students. It is the Ph. D. students who, through their three or four years of research, really go into the depth and are able to create something new. In this case, we have much to achieve. If you see how many Ph.D. graduates come out of USA or China in the field of engineering and technology every year, their numbers are close to 8,000. But if you see the same thing as to how many Ph.Ds. every year do we create in the field of engineering and technology in India, it is just 1,000. So, the Anil Kakodkar Committee outlined a target, a very ambitious target I must say, that every IIT institute should have a faculty of 1,200 professors and should have close to 12,000 students. Where do we stand now? On an average, each IIT has close to 400 to 500 professors. It is far away from 1,200. Every IIT has around 5,000 or 6,000 students on an average which is far from 12,000. If we really want to achieve a target where there are 40,000 Ph.D. students studying in one IIT; where 40,000 Masters students are studying in one IIT; where 80,000 Under-Graduate students are studying in one IIT; then we have a lot to do. How do we support this? We have to focus on research infrastructure. I hope, when we are talking about this Bill, we are not just talking about setting up or converting existing institutions into IITs but are really coming up with a long-term plan as to how to expand the research infrastructure so that our own Ph. D. students do not go to an American or Canadian university to get access to their technology and their labs. The very same lab, the very same instrument, the very same high quality faculty support can be found in our domestic IITs. That should be the aim. It is a 278 page Report. It is a very extensive work. I have managed to read the executive summary so I am sharing from there. It said that you must focus on research infrastructure. They talked about special laboratories.

Sir, just imagine that IITs have special laboratories which collaborate with State Governments or District Administrations on projects which are relevant to that State. If the IIT, Guwahati collaborates with the State Government of Assam on

flood management; if the IIT in Delhi collaborates with Delhi on urban planning; if there is IIT in another State which collaborates with the State Government on climate change and agriculture or a new technology or a technology which is affordable or a technology which is contextual or a technology which is accessible then it could be a great thing.

Then, after special laboratories, the Commission talked about research parks. We must have a greater collaboration between the industry and the academia. If we want our domestic industry to come up with new technology, if we actually want start up India, if we want our Indian industries to innovate or invent then they must collaborate and must have the academic support. Therefore, these universities must have research parks where industries sponsor and fund research projects.

Sir, I am a great believer of private philanthropy. I appreciate the sentiment and I acknowledge that every time a business family or a corporate in order to contribute to education sets up a different private engineering college or sets up a different school or a different college. But instead of private corporate philanthropists setting up different schools or colleges, why can we not create a mechanism by which they contribute to our IITs or our IIMs? Why do the top Indian industrialists need to donate to American Universities and set up a \$ 10 million chair? Why can they not give the same money to our IITs? Why cannot we create the same mechanism if it does not exist? Our universities should allow private philanthropists to donate to set up labs, to donate to set up hostels, to donate to set up canteen. I am a big believer of that. दान हमारी सभ्यता में है, लेकिन दान का हमें रास्ता भी देना चाहिए कि जो हमारे धनी लोग हैं, वे अपनी यूनिवर्सिटी खड़ा करने की बजाए जो एग्जिस्टिंग अच्छी यूनिवर्सिटी है, उसको सपोर्ट करें। अगर यह सब करना हो तो सरकार और आई.आई.टी. के बीच में जो एक रिश्ता है, इस रिश्ते को सुधारना पड़ेगा। कभी कभी अनजाने में रिश्ता खराब हो जाता है, the relationship turns sour and then we get into a relationship of conflict between an IIT director and the Ministry, or between the IIT council and the UGC. The IIT was set up as an Act of Parliament. Let us give it the respect that it deserves. When we talk

about respect, what is the first thing that we should give? We should give autonomy. We have set up a Commission. It is very well, I understand, that a Commission has been set up. But, what is the Government's view on that? What are the steps that they are going to implement? Why is it not clear? Why is it not transparent? How are they outlining? Yet, we hear astonishing news that instead of thinking about what is the future of IIT, what new laboratories will be set up, we hear what food will be served in the canteen. How is that a reform based approach towards IIT?

We need our IITs to be given the maximum support. For that, I appreciate that if in our times, in the UPA Government, when we really wanted to initiate a bold technology project such as the UID project, such as the Aadhaar project, we created a separate Department of UID and got someone who is well-experienced, got someone from industry background to set that up. You saw that within a short span, Aadhaar was enrolled. This Government, the current Government also wants to use the benefit of that technology platform only now. But, why cannot we do something similar? Why not we have a council headed by someone who is a specialist from the world of academia who can act as a bridge between the Government and the IITs and really formulate a plan with annual milestones and achievements?

I am only saying this because I feel that our students are not getting the support that they need. When I travel to foreign universities or meet professors from the best universities, they say, Ph.D. students in IITs are very smart, very brilliant, very good, very hard working. But then what are we doing with our students? We are increasing their fees. Their fees was initially Rs. 2 lakh to Rs. 2.5 lakh. This Government wants to now increase the fees to Rs. 4 lakh. How is that possible? If you really want to expand the infrastructure of IIT, please give the money yourself. Do not raise the money from students. These students come from very hard working families. Their families and their parents work really hard. As it is, they spend so much in the years preceding the IIT entrance exam because they

have sent their students to coaching institutes. Earlier coaching students used to prepare for IIT from class 10, class 11. These days they start preparing from class 8. From class 8 to class 12, they are spending close to Rs. 1 lakh on cracking one examination. So, already before they have paid your IIT's tuition fees, they have spent close to Rs. 7 lakh to Rs. 8 lakh just preparing for the exam. Then, after getting into IIT, you want to increase the burden and increase the fees. That is absolutely not fair. We demand that the fees should not be increased. Rather the Government should give more scholarships; rather the Government should give more hostels. Rather the Government should ensure the students from all backgrounds, especially those who come from a poor background, irrespective of their caste or community, get the utmost attention and respect. These students are under tremendous pressure to crack the IIT exam. There are not enough IITs. So, there are so many applicants and finally when they enter, they are already suffering under tremendous pressure. Therefore, they need counselling. Counselling should be a very important part of our IIT educational system. It is very sad when a bright young life is lost because somebody commits suicide. It is very sad that when a bright young life is lost because of the academic pressure and the depression that comes after studying in IIT. We must offer more counselling and support to these students.

Sir, in IIT Guwahati, there was a case in 2014 of a young boy, Tushar Yadav, who died under very mysterious circumstances. The parents of that boy are still running from door to door asking for clarity as to what happened. They thought that their future was secure after Tushar got entrance into IIT. But no, their future was dashed. What is the truth? I hope that this debate will talk about the pressure and academic-related stress on children.

Lastly, I agree that this Bill is good. Yet we need a greater public debate on our temples of science and education. We want these temples to be producing scientists who would lead the world, producing thinkers who would change the world. Therefore, the focus must be on creating research projects and research

parks. There is one research park in IIT Madras. I expect and I hope that this debate will lead to setting up of another research park, maybe, I hope, in the first indigenously developed IIT, which is IIT Guwahati. My request to the hon. Minister is to create a research park with a start-up capital of Rs.50 crore. Let it contribute and work with the State Governments of the entire Northeast region.

Today when we talk about IITs, let us talk about it with a perspective of future. Let us remember what Pandit Nehru ji said: IITs must be our forefront and India must re-live its traditional role of being a source of wealth and knowledge for the entire world. Let us reclaim that position. That is our cultural history. That should be the priority of our foreign policy; that should be our education and approach. I hope that this debate will talk about our future roadmap for our temples of science and education. Thank you very much.

HON. DEPUTY SPEAKER: Hon. Minister, the hon. Member has raised two issues. One is regarding hiking of fee and the other is regarding counseling. Many suicide cases are happening in our higher education realm.

SHRI PRAKASH JAVADEKAR : Sir, I have noted these points.

SHRI PRALHAD JOSHI (DHARWAD): Thank you, Sir, for giving me this opportunity. For me, this is a historical Bill because one of the proposed IITs is going to be located in my constituency. The proposed amendment is to the Institute of Technology Act of 1961 inserting and amending various clauses including Sections 2 and 3 establishing six new IITs and conversion of ISM Dhanbad into IIT Dhanbad. By amending Section 38, the status of national importance will be given to these institutes. I thank the hon. Prime Minister, Shri Narendra Modi because this was a long pending demand of the people of Karnataka – not only of North Karnataka but of entire Karnataka.

Despite Karnataka being one of the most developed States, we did not have IITs. Though we have Indian Institute of Science, Indian Institute of Management, there was a feeling among the people of Karnataka that despite being a developed State and even being the education hub – Bangalore is called the Silicon City and Karnataka is called as the Silicon State – it did not have an IIT. For that, I thank our Prime Minister, Modi ji; the hon. Finance Minister who announced a new IIT for Karnataka; the former Minister Shrimati Irani and the present hon. HRD Ministers Shri Prakash Javadekar and Shri Ananth Kumar.

I thank all the hon. Members – Shri Suresh C. Angadi, Shri P.C. Gaddigoudar, Shri Udasi – for supporting it to locate in Dharwad because it is the hub of education in Karnataka. That is why, I extend my hearty congratulations and thanks to the hon. Minister. He has also accepted our invitation to inaugurate it on 31st at a temporary location, which itself is a good location. Taking this opportunity, I also thank the Government of Karnataka which is providing 470 acres of land free of cost.

Sir, at the very outset, I would like to make one request to the hon. Minister. In the Bill, it is mentioned as Dharwar. So, I request him to make it Dharwad. The Britishers used to pronounce it as Dharwar, but now it has been officially re-named as Dharwad. So, I would request him to amend it as Dharwad.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Now, you want in the name 'd' instead of 'r'.

SHRI PRALHAD JOSHI : Yes, 'r' should be replaced with 'd'. It is Dharwad.

Sir, Dharwad is a famous city. As you know, Pandit Bhimsen Joshi, Basavaraj Rajguru, Mallikarjun Mansur, Dr. Gangubai Hangal, Vinayaka Krishna Gokak belong to Dharwad. So many musicians and litterateurs belong to that place. Even the world famous musicians come to Dharwad just to salute the soil of Dharwad. That is the importance Dharwad has as far as culture is concerned.

SHRI TATHAGATA SATPATHY (DHENKANAL): Which musician is from Dharwad?

SHRI PRALHAD JOSHI: Pandit Bhimsen Joshi is from Dharwad. Dr. Gangubai Hangal and Basavaraj Rajguru are all luminaries in the field of music.

PROF. SAUGATA ROY (DUM DUM): Where is Girish Karnad from?

SHRI PRALHAD JOSHI : Girish Karnad is also from Dharwad.

HON. DEPUTY SPEAKER: Hon. Members, let him speak. Do not divert his attention.

SHRI PRALHAD JOSHI: Girish Karnad is from Dharwad; Jagannathrao Joshi is from Dharwad; and Pralhad Joshi is also from Dharwad.

Sir, whatever good things have happened for Dharwad, especially the northern part of Karnataka, they have happened during the tenure of the NDA or the BJP Government. That is also a very important point to be noted here. South-Western Railway Headquarters, which was located at Bengaluru, was brought back to Dharwad by Atal Bihari Vajpayee Government. The Golden Quadrilateral went through Dharwad-Haveri-Davangere, which is a major part of North Karnataka. It also happened during Atalji's Government. An IIIT and this IIT have been brought there during the period of Atalji and Shri Narendara Modiji. I thank this Government from the bottom of my heart.

Having said that, it is highly commendable that this Government has taken a decision to start six new IITs. In last so many years there were 16 IITs and the

expansion was in a very slow phase. I do not know the reason and I am not criticising anyone for that. But I only want to put the record straight. In 60 years, there were established only 16 IITs. But the dynamic decision of Prime Minister Shri Narendra Modi to establish one IIT in each State is bringing all these changes and these new IITs have come to six places, including mine also. So, I support this Bill.

In this regard, there were some articles and some discussions also against the expansion of IITs. Some people also gave justification saying that the brand image of IIT will come down, but I do not agree with this argument. India is a young country today with 125 crore people. We are having one-sixth of the world's population. Out of 125 crore, more than 60 per cent is the young population. The IQ level of our kids is very high and they are very talented. Most of the leading software engineers in the world are from India today. It is a huge country and we need to give every Indian, who is having the capability to understand and who is having a sharp thinking mind, an opportunity. C V Raman was once asked 'What is the secret of your success?' He replied and I quote: "Think it will flash, search will find." We should make our students think and we should make our students search. That is why, we need more institutes of higher education.

15.00 hours

Ancient Indians were known for their knowledge. We know how reputed were the institutions of Nalanda and Takshashila where people from world over used to come for research and study purposes. We know the treasure of knowledge we were having. I would like to remind you here that a Turkish King set the Library in Takshashila on ablaze and it took three months to extinguish that fire. To destroy all those books, it took three months. That was the quantum of books and literature that was stored in that library. To destroy this knowledge of India, the Turkish King set the Library ablaze. It burnt for three months. That was the treasure of knowledge.

As Gaurav has already quoted, the concept of Cheiro was the gift of India to the entire world. People were not knowing the concept of Cheiro, in numerological terms. That is the strength of India. We had Aryabhata and Charaka and India is the knowledge hub. That is why we need to have more and more quality higher educational institutions. I will deal with it at a later stage.

Sir, 14 lakh students apply every year, but there are only about 10,000 vacancies. While 14 lakh people appear in JEE, the actual capacity intake is only 10,000. In India where we are having more than 60 per cent of young population, we have to create capacity building that fulfils their urge for knowledge.

Another point is about the IITians who graduate from these institutions. The other day Prakash Javadekar Ji said that Rs. 18 lakh is spent on an IITian. After doing all these things, they go abroad and would not come back. This is one of the arguments which some people are placing. As far as the IIT is concerned, as quoted by the hon. Minister on 15th July at IIT, Delhi, for example, only 10 per cent of IITians from Chennai are likely to go abroad and the remaining want to do some innovative things here; and some of them are working here also. Of course, brain drain is there, if you consider the entire field. Eighty-five per cent of our young generation is going abroad for higher education and most of them are not coming back. However, as far as IITians are concerned, it is reducing considerably. In 1980, it was 50 per cent; now, as per an estimation, there may not be any correct report, but from various articles that I have read, it is between 10 per cent and 15 per cent today.

We need more and more higher educational institutes, which can provide better educational facilities. Therefore, I strongly support the setting up of more IITs and more NITs.

SHRI MALLIKARJUN KHARGE (GULBARGA): Hubli-Dharwad!

SHRI PRALHAD JOSHI: I have already mentioned about Hubli-Dharwad, before you came. It was only because of your support, Kharge Ji, it has come to Hubli-

Dharwad. The best hospital of the ESI had gone to Gulbarga because of you, Sir. I would like to place that also on record.

As far as quality is concerned, we need to think about it very seriously. It is not because of any mistake of this Government, but there out of sanctioned posts of 16,600, only 5,928 posts are vacant. This has to be really given a thought, Sir. The ratio, especially in IIT, should be 10:1. Today, except in one IIT, this ratio of 10:1 is not being maintained.

This Government has been there in power for the last two years. Under the dynamic leadership of Shri Prakash Javadekarji, I am quite hopeful and confident that this will be taken care of by the faculty including that of the Dharwad IIT. They need to take care of our younger generation and they will do that. Shri Narayana Murthy has said that as far as IITs are concerned, we have to take this into account. Even in his recent address at Bengaluru, Shri Narayana Murthy said and I quote: "In order to produce good research at IITs, Indian Government has to be persuaded to create institutions that fund research projects."

Today research is becoming just a fashion. Most of the people go for P.hD to just prefix the word 'Doctor' before their name. We are talking about the concept of 'lab to land' in the case of agriculture. This has to be made applicable as far as IITs are concerned. Involvement of the private and corporate sector is required to have a proper research because दान धर्म इस देश की एक परम्परा है। Most of the brilliant and top class students naturally go to the corporate sector. We have made CSR a mandatory thing for the corporate sector. I would like to know whether the Government can think of making it mandatory to invest something in these higher education institutions. The best available talents in the IITs go to the corporate sector within the country. This is a loud thinking. It may not be having any logical support. But, my thinking is that we should make the corporate sector also to involve itself in the higher education because ultimately they spend so much on so many other things.

There is a suggestion that the IIT, Dharwad should be encouraged to collaborate itself. We have three universities and four engineering colleges within

the city. That is why, I would suggest that it should act as an incubation centre. We know about the standard of an ordinary engineering graduate today. Every year, 15 lakh students are coming out from various universities. As per an estimate, only 80 per cent are employable today. Taking this as an opportunity, I would strongly suggest the hon. HRD Minister, who himself is a very enlightened, knowledgeable and dynamic man, to upgrade the standard. I would like to know as to what the Government can do to upgrade the standards of engineers who are being produced by private institutions as a commodity. This is a very serious matter. Engineering graduates are applying for the post of *Khalasi* especially in Railways and in other Departments also. It is a shameful thing for the policy-makers like us. Where is the policy going wrong? This has to be very seriously thought over with all concern to our younger generation.

There should be a local tinge for every higher education institution. For example, Dharwad University has developed a cotton seed. Today, even colour cotton is produced. We are getting directly red cotton, green cotton and so on. I am talking of all the IITs. I know about the IIT, Dharwad. I would like to know whether the IIT Dharwad can do anything extraordinary in textile. This has to be thought over. There are so many things.

There is another suggestion of the Narayana Murthy Committee that faculty should be on contractual basis and their performance should be continuously appraised and evaluated. If we evaluate every five years their performance, they will also be having this in their mind. Previously, there was a thinking that people do not want to come to Government job and especially for teaching job because the salary was less.

Today after the 7th Pay Commission Report has come, they are getting handsome salaries. That is why they would join. But if their performance is not good, if they are not inspiring the students as far as research is concerned, thinking is concerned, approach is concerned, retaining them is not good. This is what Mr. Narayana Murthy has said. I feel this should be very seriously thought over.

Earlier I was speaking about the standards of education. There are only 17 institutions from India that figure in the top 500 universities and institutions of learning in the world. As the Minister has already stated in the initial remarks, perception matters. All of us together have to think about it and find out a way in which this perception can be changed at the forum of world educational institutions. This has to be thought over.

As I have already said, there should be involvement of corporate sector not only in research but also in establishing new institutions of higher education. A IIIT was sanctioned for Dharwad. Prakash Javadekar-ji, this is my request to you. Infosys offered its support in setting up the IIIT at Dharwad. A few days back I had met Shrimati Sudha Murthy and she told me that they are ready to contribute to IIIT at Dharwad. However, for reasons not known, the Central Government has rejected their proposal. I have not understood this so far and I will come and meet you in this regard. You may be having a valid reason for rejecting it. But it should be seen whether you can think of changing your entire policy. They were ready to donate approximately R.50 crore. Your entire building would have been taken care of in that. Why was it not done, Sir? You may kindly enlighten us in this regard.

I wholeheartedly thank Prime Minister Narendra Modi-ji, Prakash Javadekar-ji, Smriti Irani-ji, Shri Ananth Kumar-ji and all of my colleagues who supported setting up of an IIIT in Dharwad and to see that IIIT Dharwad becomes one of the best IIITs. Taking this opportunity I invite Prakash Javadekar-ji on the 31st to come and inaugurate it at its temporary location. Land is being handed over to IIT Society. As early as possible, please lay the foundation stone. I request you to bring hon. Prime Minister also to lay the foundation stone for that.

With these words, I strongly support this Bill. Thank you very much.

SHRI J.J.T. NATTERJEE (THOOTHUKUDI): Hon. Deputy Speaker, Sir, I wish to express my sincere gratitude to our beloved leader Hon. Chief Minister of Tamil Nadu Puratchi Thalaivi Amma for giving me this opportunity to speak on the Institutes of Technology (Amendment) Bill 2016.

The Bill seeks to amend the Institutes of Technology Act, 1961 which declares certain Institutes of Technology as institutions of national importance. The Bill seeks to add six new Indian Institutes of Technology in Tirupati, Palakkad, Goa, Dharwad, Bhilai and Jammu. It also seeks to bring the Indian School of Mines, Dhanbad within the ambit of the Act. All these institutions will be declared as institutions of national importance. The Bill provides for incorporation of IIT Dhanbad. It states that until the statutes in relation to IIT Dhanbad are made under the Act, the statutes applicable to IIT Roorkee will apply to it.

Tamil Nadu under the dynamic leadership of Hon. Chief Minister Puratchi Thalaivi Amma has become a hub of education in the country and has got a special place in global scenario. In Tamil Nadu we have one of the best IITs in the country – the IIT Madras. The hon. Chief Minister of Tamil Nadu Puratchi Thalaivi Amma has recently launched seven global R&D centres at the IIT Madras Research Park with state of the art, cross-functional research centre. The centre is expected to house more than 250 scientists and engineers. IIT Madras is known for innovative initiatives for the development scientific communities.

IIT-Madras has signed Memorandum of Understanding with foreign universities resulting in cooperative projects and assignments. Industries and organisations request the faculty of IIT-Madras to undertake assignments channelled through the Centre for Industrial Consultancy and Sponsored Research. National organisations sponsor programmes of research by funding projects undertaken by the faculty. The IIT-Madras Research Park is the first-of-its-kind to be established in India. It functions to propel successful innovation in established companies and provide nurturing ecosystem to startup through incubation efforts and technical infrastructure. Following its success, 50 research parks were planned as part of

Startup India initiative of the Government of India. The Research Park is the primary reason why a large number of startups are incubators at IIT-Madras. To improve the quality of higher education in India, IIT-Madras came up with an initiative called National Programme on Technology Enhanced Learning in the year 1999.

For all these innovative programmes, IIT requires more faculty members, more research departments, more student intake and more funds. It will be good for the scientific developments and industrial growth if the IITs, particularly IIT-Madras are provided with more funds, infrastructure facilities, and faculty and staff strength in the future. Thank you.

PROF. SAUGATA ROY (DUM DUM): I rise to speak on the Institutes of Technology (Amendment) Bill. I shall be brief and speak for 10 minutes. After that, Prof. Sugata Bose will speak. Firstly, at the stage of the introduction of the Bill, I opposed the raising of fees of IIT to Rs two lakhs per year. It is totally against the common people and common students. I tell you from experience. Fifty two years ago, I was admitted to IIT-Kharagpur which I left later. The fee was only Rs 20 per month to Rs 240 a year. That is why, my parents could afford it. Now you are raising it to Rs two lakhs a year. You are saying you will give loans and concessions. I think it is totally anti-people; please ask the IITs to reduce the fees immediately.

Secondly, I support the Bill otherwise, for setting up IITs at Tirupati, Jammu, Bhilai, Palakkad, Goa and Dharwad and converting Indian School of Mines, Dhanbad into an IIT. We wholly support it but I ask the hon. Minister that he has given only Rs 230 crore for six IITs and Rs 100 crore for Indian School of Mines. This year in financial memorandum it is mentioned. Why have you given so little money? How can IITs initiate on this money? Please clarify this to me.

Thirdly, I take this opportunity to pay my respect to Pandit Jawaharlal Nehru who first visualized the IIT; I pay my respect to Dr. Bidhan Chandra Roy, the first Chief Minister of West Bengal, who offered the Hijli Jail in Kharagpur for setting up the IIT. Dr. Bidhan Chandra Roy also got Jnan Ghosh, a famous Bengali chemist, to head the first IIT. Kudos to them. IIT-Kharagpur was a pioneer in the field and for the first time it opened courses in naval architecture, aeronautical engineering, and agricultural engineering which is not taught anywhere else in the country. Later, four more IITs were set up but all with foreign help. Shri Gaurav Gogoi was mentioning that IIT, Guwahati was set up without foreign help. Foreign help is good because IIT, Kanpur was set up with American help; IIT, Madras with German help; and IIT, Delhi with British help. So, we had foreign help in setting up these IITs.

Shri Prahlad Joshi mentioned that Shri Narendra Modi is setting up IITs in every State. It is not factually correct. The fact is that eight IITs were set up in the Twelfth Plan period from 2012 to 2017 during the UPA rule. The College of Engineering Technology, Delhi; IIT, Guwahati; IIT, Roorkee; IIT, Bhubaneswar; IIT, Gandhinagar; IIT, Hyderabad; IIT, Indore; IIT, Jodhpur; IIT, Mandi; IIT, Patna; IIT, Ropar; and IIT-BHU were set up during the last Plan. So, it is not factually correct to say that Shri Narendra Modi has taken the initiative. It is good that we must have an IIT in every State. We must give every State the benefit of high quality teaching and research that IITs present to us.

In the morning, in reply to a Question, the Minister had correctly said that in spite of very good work done by IITs in the past, our IITs are nowhere in the first 250 ranks of global education. IIT, Bombay is placed between 351st and 400th ranks; IIT, Delhi and IIT, Madras between 451st and 500th ranks; IIT, Guwahati and IIT, Roorkee between 501st and 600th ranks. So, this shows how far behind we are. The best IIT we have in the Asian ranking is IIT, Bombay at 54th; no IIT comes above 50th rank in the Asian ranking or even in the BRICS ranking. So, we have to do something to really improve IITs further. I do not say that they are not good. They are very good. They give the best education in the country. I hope the Minister will accept that something needs to be done. My suggestion is, you should go for fresh collaboration with top American and British universities like Pandhi Nehru did. It is not against the interest of the nation. You should go for collaboration with MIT or other top institutes in America, Britain or China to upgrade the standards of IITs so that we get to international standards. We are not yet having international standards. We must raise our level.

I would like to mention a few more points. We like Shri Javadekar because he is a polite man and he has the habit of reaching out to the Opposition. He does not assume the combative stance of his predecessor and picks a fight with the Opposition. I think, this is the correct attitude, to take along everybody because education concerns our children and we must not fight over education. You find out

why Dr. Anil Kakodkar one of our best nuclear scientists resigned from the Board of Governors of IIT, Bombay. We should persuade such people to come back into this.

Shri Gaurav Gogoi was suggesting that there should be good industry-IIT interfact but my experience is that industry does not contribute a single rupee to IITs. They set up institutes in their own names. Shri Azim Premji has set up a university; many others have set up universities. They never contribute to IITs. Shri Sanjeev Goenka of CESC was Chairman of IIT, Kharagpur for five years. How much has his company contributed to IIT? It is nothing. They want the name and the product of IITs but they do not want to contribute money. Rather, you should reach out to the alumni. You should, as Minister, call out to the alumni because alumni have done very good work in developing IITs.

You must be knowing that in IIT Kharagpur there is Vinod Gupta School of Management. In school I had a classmate, Sudhakar Shenoy, who later passed out from IIT Bombay and went to America where he opened an IT firm. He has given million dollars to set up an incubation centre at IIT Bombay. So, IIT alumni are forthcoming, especially those who are established abroad, to come forward and give money. Please approach them for getting both money and cutting edge technology. These days only cutting edge technology can survive in this highly competitive world.

Lastly, I will end by saying one small thing. Shri Javadekar, please think of what you can do to improve patriotism in the boys and girls from IIT. I am told that 80 per cent of the students of IIT Bombay go to America and most of them do not return. We are spending enormous money. I am not in favour of forcing people to stay in India. Once I went to IIT Kharagpur to address a students gathering. The subject of discussion was, our young people have sold themselves for a pair of jeans. So, all the boys supported saying “Yes, we have sold ourselves. It is our fundamental right to go to America”. If the best products of our institutions go to America, we sell our brains to make our engineers cyber coolies in America, it is unfortunate for the country. Let us inculcate, do not do it the RSS way, values in

them so that they love the country and stay back. That is my simple request. ...*(व्यवधान)* आर.एस.एस. के बारे में लोग कहते हैं कि बहुत रिजिड है। हम तो नहीं जानते हैं, कौन चड्डी पहनता है। ...*(व्यवधान)*

Sir, the last point I want to make is that you have now opened a number of IITs. There will be 16 IITs now. Five-Six IITs, including IIT Guwahati and IIT Roorkee, are doing well. Roorkee was a University even earlier. But you have to make special efforts to raise the IITs to a level of other IITs. You must bring up IIT, Tirupati or IIT Palakkad to the level of IIT Bombay. I hope the Minister will announce a programme in this regard. Now, only the Central Government runs the best institutions. The Indian Institutes of Management, the Indian Institutes of Science, Education and Research are all international class institutes. I would not say world class as they do not come in the first 200 but they are very good. All efforts should be made to prevent any politicisation of their management and to see that the best talents get together to produce the best engineers and technologists found anywhere in this highly competitive world in which India is making a bid to sit at the high table. With these words, Sir, I support the Bill.

SHRI RABINDRA KUMAR JENA (BALASORE): Sir, I seek your permission to speak from this place.

Hon. Deputy Speaker, Sir, I thank you so much for permitting me to speak on the Institute of Technology (Amendment) Bill, 2016. Before I proceed, I must congratulate the hon. Minister, Shri Javadekar for his new assignment and definitely wish him good luck and good wishes. Like other countrymen, we also expect him to do the same good work which he has done in the Ministry of Forests and Environment.

I was very keenly listening to the debate on the NITSER Bill and was very keen to see how various senior Members of the House have opined their very good personal rapport, a long rapport to the extent of 30-40 years and obviously expecting the Minister to give an institute of national importance in their constituencies. I was wondering, I am a Member having two years of experience and do not have the advantage of enjoying 30-40 years of personal relation with the Minister, does the Minister have something in his quota to give to the people like us who have just two years of experience and come from Balasore constituency in Odisha. Javadekarji, I hope you will keep it in mind.

I stand here to support the Bill on behalf of Biju Janata Dal and the people of Odisha. I was also listening to our learned Member of Parliament from the Treasury Benches who was very happy to say that this is a historic day because he was lucky enough to get one in his Constituency. This day has got other significance too. On this day, 58 years back and precisely on 25th July, 1958, IIT, Bombay was established which is an Institute of not only national importance but it has also got its own importance in the world at large.

Sir, the Bill seeks to have six new Institutes as IITs and also have ISM, Dhanbad on the lines of IIT. On the face of it, it is a simple Bill just to add a few more IITs and have one more Institute on the lines of IITs but it is important for us to understand and introspect in the process whether we have ever diluted the very concept and principle of IIT. IIT is an aspiration of the youth of the country. Over

1.4 million Indian youth and youngsters sit in the IIT examination and only close to 10,000 get through in the IIT entrance examination. That means out of every hundred students who sit in the examination, not even one gets through IIT examination. Today, with six more new IITs coming up, the seats will increase to 20,000 to 25,000 which means close to two people will get in from out of 100 people who appear for the examination.

Tomorrow morning there will be headline in the newspaper about this. Our good friends from the Press are there in the Press Gallery. The headline will say that India is going to have six more IITs. Obviously, the expectation and aspiration of the people of our country will increase.

Now it is important for us to deliberate and understand the very genesis of the IIT. Are we on the right track? Are we compromising it at any point of time? The genesis goes back to pre-Independence era. After World War II, it was increasingly felt that it is not the capital which is going to determine the fate of our country, rather it is talent, research scholars, development and innovation which is going to be the order of the day. At this point of time, Vice Roy Executive Council decided that we must have a Council for Scientific and Industrial Research (CSIR). But the unfortunate part at that point of time was that we did not have enough qualified engineers. So, we had to sign a protocol with the Government of USA to give some doctoral associates. Once we got the doctoral associates, the intellectuals in the country felt that this cannot run for long and India has to have its own resources of talent pool by which we can meet our own requirements. This is the genesis how the IIT came into existence in our country. we cannot afford to forget this principle which brought IIT into the system.

Having said so, now let us examine where do we stand today after so many years of Independence and after so many years of IIT having come into place. Eight years back, eight IITs were declared by the last UPA Government. Today, we are coming up with six more IITs. Now in the last 8 years what has happened? Out of eight IITs that have come up, except IIT, Bhubaneswar, Odisha and IIT, Mandi, rest

six IITs have missed the deadline of starting their construction as per the original schedule. There is a terrible shortage of scholars. Almost all these IITs except one Institute, do not have desired faculty. This is a serious impediment and is a quality concern for the growth of IITs and the very purpose for which IITs came up in this country. We have difficulty in finding our place in the international universities and in the top 200 or top 250 list.

15.34 hours

(Shri Hukum Singh *in the Chair*)

The list is very long. I do not intend to go into the details but I will quickly come on to the few deliverables on which I want the Minister to comment. You have very rightly said that the quality is the need of the hour. We would sincerely urge upon you to please focus on quality because that is the very essence and concept for which the IITs came into being. The IITs were never set up in the country to produce a few more engineers for getting jobs at a few thousand rupees. That was never our intention. It was meant for innovation, research, quality and development. For heaven's sake please do not allow politics to enter into the IIT system. That is the whole thing.

Sir, I come to the next point. Research, development and innovation being the core of education in IITs, this has to be in the policy making system and you need to have your out of the box thinking making a departure from the stereotype thinking that these institutes have been running this way so far and this is how it should be run. You have been productive by making out of the box thinking on various issues, please do bring in those kinds of out of the box thinking in respect of research, development and innovation.

Sir, I have already mentioned about increasing the number of Ph.D students. That should be the hallmark of the IITs. Today, we have got a system of entrance examination. In the last Bill that we discussed in this House we had seen several hon. Members mentioned about how money is playing a big role in the entrance examinations and how money is being used to score marks and secure admission. This is virtually diluting the higher education system in the country. Why can we

not have something like the Exit Test? This idea was mooted by our hon. Chief Whip Shri Tathagata Satpathy. Why can we not have some kind of an Exit Test to find out that the students who are coming out of these institutions have certain employable quality?

Sir, the last point that I would like to make is about ragging. As an Engineering student I understand the pain and strain of ragging. I literally have difficulty in expressing that pain in this august House. IIT Kharagpur has taken some steps in this regard. I would like to urge upon the Government to kindly stop the system of ragging in these institutions, otherwise it is virtually preventing many intellectuals to come into the technical education system.

While I conclude, I would like to read out a quote which is making rounds in the markets. 'Bringing up new IITs is similar to giving birth to more and more kids without giving proper care to the already existing ones. Existing IITs need family planning instead of more brothers and sisters'.

Sir, we are supporting this Bill. So, we are a part and parcel of this Bill. We would expect and also urge upon you to please prove this theory wrong.

Thank you.

SHRI ARVIND SAWANT (MUMBAI SOUTH): Sir, thank you very much for giving me this opportunity to participate in the discussion on this Bill. I rise to whole-heartedly support the Bill introduced by the hon. Minister... (*Interruptions*) हिंदी में बोलूँ? ...(व्यवधान) मैं दोनों भाषाओं में बोल सकता हूँ। ...(व्यवधान) An amendment to the Indian Institute Bill 2016 is being discussed and is to be passed today... (*Interruptions*) आज बहुत ही आदर हो रहा है, चलो हिंदी में बात करते हैं। इसमें क्या है? मुझे कोई दिक्कत नहीं है। बहुत सही दिल से आपका इस बारे में मैं स्वागत करता हूँ।

मैं खासकर दो-तीन चीजें बताना चाहता हूँ। परसों जब यह बिल इंस्टीट्यूट ऑफ साइंस का आया था, तो मैंने उस वक्त बात नहीं की थी, आज मैं जानबूझकर खड़ा हूँ। आज नेशनल इम्पोर्टेंस की हम आईआईटी के लिए 6 नई संस्थायें प्रस्थापित कर रहे हैं। उसमें धनबाद का जो माइंस का स्कूल लिया, उसके लिए मैं आपकी खास सराहना करता हूँ। उसका बहुत ही बड़ा नाम था, लेकिन उसके ऊपर दुर्लक्ष हो रहा था। जम्मू के ऊपर आपने ध्यान दिया है, हो सके तो घाटी में भी एक आईआईटी खोलो, तो और भी अच्छा होगा।

मैं शुरुआत में ही कहना चाहता हूँ कि हमारा नंबर वर्ल्ड रैंकिंग में बहुत नीचे आ रहा है, चार सौ, पांच सौ, जबकि एशियन कंट्रीज में हमारी आई.आई.टी. मुंबई का 54वां नंबर है। अभी मैंने आई.आई.टी. मुंबई कहा। जावड़ेकर साहब, मैं आपसे प्रार्थना करता हूँ कि मुंबई शहर का नाम बाम्बे से मुंबई हुआ है, लेकिन आई.आई.टी. अभी भी बाम्बे लिखता है, उसको जरा जल्दी से सुधार लीजिए। उसे आई.आई.टी., मुंबई कीजिए।

सौगत राय जी ने थोड़ी राजनीतिक बात बताई, मैं उसमें नहीं जाना चाहता हूँ। आदरणीय भूतपूर्व प्रधानमंत्री नेहरू जी ने कुछ सोच से काम किया और हर सरकार को अच्छी बातें करने के लिए सोचना पड़ता है, लेकिन आगे चलकर उसे जो लेकर जाता है, उसका अभिनन्दन करने की आवश्यकता है। आपने जब यह सोचा है कि नेशनल इम्पोर्टेंस के स्कूल बनाने हैं, तो वे गिने-चुने बन रहे हैं। फिर दोबारा वही बात आती है - कॅरिकुलम, स्टैंडर्ड ऑफ एजुकेशन, स्टैंडर्ड ऑफ क्वालिटी। क्वालिटी की जब बात आती है, तो हमने ग्लोबलाइजेशन में जो नीतियां अपनाई हैं, उनमें हमने प्राइवेट इंजीनियरिंग कॉलेजेज को भी बहुत सारी सुविधायें दे दी हैं।

हम हर वर्ष देखते हैं कि कितनी सारी जगहें खाली रहती हैं। बच्चे इंजीनियरिंग में नहीं जा रहे हैं। हम एक तरफ नेशनल इम्पोर्टेंस की बात कर रहे हैं और दूसरी तरफ प्राइवेट इंजीनियरिंग कॉलेज में बच्चे नहीं जा रहे हैं। क्या कारण है? मैं आपसे विनती करता हूँ कि एक तरफ हम ऊंचाई की तरफ जा रहे हैं तो उधर भी

नीचे देखना है। वहां क्या हो रहा है? क्या कचरा जमा हो रहा है, क्या वहां कुछ सुविधाएं नहीं हैं या कौन से ऐसे इंस्टीट्यूट्स हैं, जिन्हें हमने प्रमाणित किया है कि वे इंजीनियरिंग कॉलेज खुलवा दें? प्रमाणित करते समय उस का भी ध्यान रखने की आवश्यकता है।

जब आईआईटी की बात आती है तो ये पहले देश में पांच या छः थे। जब उनका एंट्रेंस एग्जामिनेशन होता है, सौगत राय जी, मैं आपका खास ध्यान आकर्षित करना चाहता हूँ, आपने फीस की बात की, क्या आपको पता है कि आईआईटी एग्जाम में बैठने वाले बच्चे प्राइवेट क्लासेज़ में कितनी फीस देते हैं? क्या उस पर कोई रोक लगाने की बात करते हैं? कभी सोचते हैं कि कौन से ऐसे बच्चे हैं। ... (व्यवधान) **Show me a single student who appears for the IIT examination without attending private classes and then gets through by merit. In that case also,** वहां भी और चीजें हो जाती हैं। आपने फीस की बात की। मेरी जो जानकारी है, अगर सही नहीं है तो बताइए और अगर सही है तब भी बताइए। सरकार ने तय किया है कि जनरल कैटेगरी के लिए दो लाख रुपये फीस लेनी है। हम एससी, एसटी को फ्री एजुकेशन दे रहे हैं। जिनकी आमदनी एक वर्ष में एक लाख रुपये नहीं है, उन्हें भी फ्री एजुकेशन दे रहे हैं। जिनकी आमदनी एक लाख रुपये से पांच लाख रुपये तक है, उन्हें दो-तिहाई यानी 70 हजार रुपये फीस देनी है। अगर यह सही है तो सौगत राय जी की बात का जवाब मिल गया। राय जी, हम सबके लिए दो लाख रुपये फीस नहीं लगा रहे हैं। इसके लिए हमें सरकार का खास अभिनन्दन करना होगा कि एससी, एसटी के लिए हम फ्री एजुकेशन दे रहे हैं। जिन एससी, एसटी के लोगों के बारे में यहां रोज अत्याचार की बात हो रही है, उनके लिए अच्छा काम कर रहे हैं तो उसकी बात भी करने की आवश्यकता है। लेकिन दुर्भाग्यवश इसमें एक कदम और आगे बढ़ता है कि बच्चे आईआईटी में आने के बाद ड्रॉप आउट क्यों होते हैं। **My information is that nearly ten per cent of the students drop out from the Engineering Colleges.** इसके बारे में भी चिन्ता करनी है, क्योंकि पहले या दूसरे वर्ष में ड्रॉप आउट होने के बाद वह जगह आगे चलकर खाली रह जाती है। इससे देश का नुकसान हो रहा है। सरकार यह सोचकर एजुकेशन की क्वालिटी बढ़ाने की बात करती है, तो उसमें दस लोग कम हो गए। जो लोग पढ़ जाते हैं, वे सीधे परदेश जाने की बात करते हैं। यह हमारी दूसरी समस्या है - ब्रेन ड्रेन। ब्रेन ड्रेन की वजह क्या है? इसकी पहली वजह परदेस का आकर्षण है। दूसरी वजह है कि वहां अच्छा इनवायर्नमेंट मिलता है, अच्छी तनखाह मिलती है और सही में जो रिसर्च करना चाहता है, उसे वहां सुविधाएं मिलती हैं। पुणे के कितने बच्चे नासा में हैं। **Even in NASA, Indian students belonging to Maharashtra are working. I know some boys working in NASA.** ... (व्यवधान) हिन्दुस्तानी बच्चे वहां हैं। हमें उन पर गर्व है। दुर्भाग्य से जब ब्रेन

ड्रेन की बात आती है, फिर वे वापिस नहीं आते। कितने लोग वापिस आते हैं? अब हम उन्हें फ्री एजुकेशन दे रहे हैं। फ्री एजुकेशन देकर उनकी शिक्षा का दर्जा जागृति स्तर पर ला रहे हैं। इतना सब देने के बाद बच्चा मां-बाप को छोड़कर बाहर निकल जाता है। इस पर भी अलग से ध्यान देने की आवश्यकता है, ऐसा मुझे लगता है।... (व्यवधान)

माननीय सभापति : अरविंद जी, प्लीज़ समाप्त कीजिए।

... (व्यवधान)

श्री अरविंद सावंत: मेरी दो-तीन मिनट भी बात नहीं हुई है।... (व्यवधान)

माननीय सभापति : अभी एक और बिल बाकी है।

... (व्यवधान)

श्री अरविंद सावंत: यहां नारायण मूर्ति साहब की बात भी आई थी। वे खुद एक इंस्टीट्यूट ओपन करना चाहते हैं। इस पर ध्यान देना चाहिए। सभी इंडस्ट्रियलिस्ट्स बेकार हैं, ब्लैक लिस्टेड हैं, ऐसा मत सोचिए। **Some of them are known as street fighters. Some of them are required to be bowed down and saluted. They have done their best for the country.** टाटा हो, बिरला हो, इन सब लोगों ने देश के लिए बहुत कुछ करके रखा है। हमें इनसे भी बात करनी है।... (व्यवधान) हमारे पास इंस्टीट्यूट में कौन-कौन सी फ़ैकल्टीज़ हैं और कौन सी फ़ैकल्टीज़ में बच्चे आना नहीं चाहते। कुछ फ़ैकल्टीज़ आउट-डेटेड हो रही हैं। एक जमाना था, कैमिकल इंजीनियर के लिए मुम्बई में यूजीसीटी (यूनिवर्सिटी डिपार्टमेंट ऑफ़ कैमिकल टेक्नोलॉजी) में 60 सीटें थीं - 30 मुम्बई या महाराष्ट्र की और 30 पर भारत वर्ष से टॉप रैंकिंग बच्चे आते थे। उन 60 में से 59 बच्चे परदेस जाते थे, लेकिन आज कैमिकल टेक्नोलॉजी डाउन हो गई है।

सभापति महोदय, आज मैट्रोलॉजीकल फ़ेकल्टी पर किसी का कोई ध्यान नहीं है। कौन सी ऐसी फ़ेकल्टीज हैं, जहां बच्चे नहीं जा रहे हैं, तो उन फ़ेकल्टीज पर भी ध्यान देना है। कौन-कौन सी नई फ़ेकल्टीज को इंट्रोड्यूस करना है, उस पर भी ध्यान देना है। इन सारी चीजों को देखते समय, मैं एक चीज माननीय मंत्री जी से निवेदन करना चाहता हूं कि हम उच्चस्तर की शिक्षा की बात करते हैं, तो सबसे महत्वपूर्ण बात तब आती है जब हम 12वीं के बाद एंट्रेंस एग्जामिनेशन में बैठते हैं।

सभापति महोदय, मैं इस पर विषय से हटकर, दुबारा बोल रहा हूं, क्योंकि यह मेरी चिन्ता का विषय है, इसलिए मैं इस विषय को नहीं छोड़ता हूं। हमने एनईईटी के एग्जाम के समय वह बात शुरू कर दी, क्यों? क्योंकि सीबीएसई का सिलेबस अलग है, आईसीएससी का अलग है, बाकी के बोर्ड्स का अलग है, इसलिए

बच्चे उस एग्जाम में नहीं बैठ सकते, क्योंकि इक्वैलाइजेशन नहीं है, यूनीफॉर्मिटी नहीं है, सिलेबस सेम नहीं है, केरीकुलम सेम नहीं है।

श्री प्रकाश जावड़ेकर जी, मेरी आपसे हाथ जोड़कर प्रार्थना है कि इस विषय को नींव तक लेकर जाइए और वह नींव है प्राथमिक शिक्षा, वह नींव है माध्यमिक शिक्षा। हमारी शिक्षा केजी से लेकर उस तरह की शिक्षा हो, जिससे सभी बच्चों को प्रत्येक किस्म के एग्जाम में सरलता से समान अवसर मिलें। जब आप एकदम से किसी बच्चे को समंदर में धकेल देंगे, तो वह गड़ाबड़ा जाता है। जो बच्चा वरनेकुलर मीडियम से 10वीं या 11वीं कक्षा पास कर के आता है, वह अगर अंग्रेजी मीडियम के स्कूल में जाकर 150 बच्चों के साथ बैठता है, तो वह कनफ्यूज हो जाता है। वही एक ड्रॉपआउट का मुख्य कारण है, क्योंकि अंग्रेजी उसे नहीं आती।

माननीय सभापति: कृपया अब आप कन्क्लूड करें।

श्री अरविंद सावंत: सभापति महोदय, मैंने इस बिल का स्वागत करते समय मैंने दो चीजें खासतौर से दोहराई हैं - एक तो जो बच्चों की प्राइमरी एजुकेशन है, उसके ऊपर ध्यान देना चाहिए, क्योंकि वही आपकी नींव है। उसका स्तर ऊंचा करिए। दूसरी बात जो आप नेशनल इम्पोर्टेंस के इंस्टीट्यूशन्स खोल रहे हैं, उनका स्वागत करते हुए मैं यह निवेदन करना चाहता हूँ कि अधिकतम इंस्टीट्यूट खोलिए और उनके लिए ज्यादा धन का ज्यादा प्रावधान कीजिए, क्योंकि बजट का प्रावधान सफ़ीशिअंट है, ऐसा मुझे नहीं लगता। इसलिए मैं आपका ध्यान ऐसे शिक्षा के बड़े इंस्टीट्यूट्स खोलने के लिए ज्यादा धन के प्रावधान की ओर ध्यान आकर्षित करना चाहता हूँ। पुनः आपका स्वागत करते हुए, मैं अपने भाषण को विराम देता हूँ। जय हिन्द।

SHRI JAYADEV GALLA (GUNTUR): Mr. Chairman, Sir, thank you for giving me this opportunity to speak on the Indian Institute of Technology (Amendment) Bill, 2016.

I take this opportunity to congratulate Shri Javadekar for assuming charge of the HRD Ministry. I am sure and confident that with his vast experience he would achieve the important objective of providing quality education, particularly in technical education at the higher level.

I would also like to place on record the thanks of our State to both Shri Javadekar ji and his predecessor Shrimati Smriti Irani ji for announcing nine out of the eleven institutions that were mandated in the AP Reorganisation Act. Out of the eleven institutions that were supposed to be given to Andhra Pradesh, nine have already been decided and we are waiting just on the Central University and the Tribal University to complete the obligation.

So, I would like to request, at the outset, to please consider the Central University and the Tribal University also to complete the obligations set out in this Act.

In spite of 58 per cent of the erstwhile Andhra Pradesh population being in the present Andhra Pradesh State, we do not have a single Central Institution and all the Institutions have gone to Telangana because they are located in Hyderabad. So, 58 per cent of the population are left denied of high quality education. We thank the Minister for everything he has done and the Ministry for what it has done. But we beseech him to please pay special attention to Andhra Pradesh, provide more funds so that we can bring up these institutions at a much faster pace.

I rise to support the Bill moved by Shri Javadekar ji as it gives IIT, Tirupati the legal backing and brings it into the fold of Institutes of Technology Act and also gives it the tag of an institute of national importance. I welcome this. Tirupati is the abode of Lord Venkateswara and it is also an excellent educational centre consisting of various universities and institutions.

Our hon. Chief Minister of Andhra Pradesh, Shri Nara Chandrababu Naidu garu aims to make Tirupati a major knowledge hub of the State. As part of fulfilling his dreams, he has taken steps and brought IIT and other institutions such as IISER and IIIT to Tirupati. So, the people of Andhra Pradesh, particularly of Rayalaseema, are thankful to our Chief Minister, to our Prime Minister and to the HRD Minister for making Tirupati a knowledge hub.

Now, IIT, Tirupati is functioning in a temporary campus situated on Tirupati – Renigunta road. The Government of Andhra Pradesh has provided 500 acres of land for this new campus last year. The objective is to shift it to a permanent campus by 2019. But looking at the allocations and the pace with which the work is going on, I am doubtful whether it will be completed by 2019. For setting up an IIT, very large amount is required. But last year, the Government of India had allocated just Rs.40 crore. This year, a sum of Rs.20 crore has been allocated in the budget. At this pace, I would like to ask the Minister as to how would we able to complete the permanent campus by 2019. Hence, I would request the hon. Minister to please release the required funds every year. Only then, we would be able to have a permanent campus by 2019.

The House is aware that our Chief Minister, Shri Nara Chandrababu Naidu *Garu* has a vision and resolve to make Andhra Pradesh as *Swarnandhara* Pradesh. As a part of this, he has chosen the location for this IIT at Tirupati as there are large industrial parks like Sri City near Tada. The Government of Andhra Pradesh also proposes to develop major industrial activity in the Chennai-Nellore-Tirupati triangle area to provide opportunities of internships and placement for the students studying at IIT Tirupati.

Secondly, about the faculty, recently in March this year, IIT Tirupati has issued an advertisement for recruitment of Assistant Professors, Associate Professors and Professors for IIT Tirupati, and the last date for submission of applications was 4th April, 2016. But the surprising thing is that you are recruiting them on contract or deputation basis. Why are we not recruiting them on regular

basis? Why do we want to recruit them on contract or deputation basis? So, I would like to humbly request to hon. Minister to please appoint Professors and other academic people on regular basis only. That is the only way we can expect quality faculties.

Now we have no regular Director for IIT Tirupati. We have only a Mentor-Director, who is not a regular and exclusive Director for our IIT. Director, IIT (Madras) is also mentoring IIT, Palakkad. The hon. Minister is aware that to manage three premium institutions of national importance is not an easy job. So, I would request the hon. Minister to have a regular Director for Tirupati as early as possible. A supplementary advertisement for recruiting Director may be issued along with the Professors, Associate Professors and Professors as proposed.

About the quality of IITs *vis-a-vis* other similar institutions in the world, many Members have already spoken. On this subject, I would just like to add a few points of my own. Recently, as per the QS World University Rankings, not even a single IIT from India has got place in the top 200 institutions in the world. IIT Delhi which was leading from India earlier has slipped from 212th position to 222nd position in the rankings. I would like to know the reasons behind this. Is it because the Indian universities are lacking academic reputation in the world arena? What are the reasons behind this? How does the HRD Ministry view this? What efforts the Ministry is going to take to improve the standing of the Indian universities at the international level?

We all know how well regarded the graduates of IITs, especially the top IITs in the country are viewed all over the world. They are considered among the brightest employees to be taken by the top 500 corporations anywhere in the world. I have heard a saying that the most difficult thing about the IIT is getting into IIT. I am not sure whether that is true or not but if I hear everybody else talking about, it seems to be the case.

The selection process by which you select the brightest of the best students in the country is what makes the IITs today. I am sorry to say, may not be the facilities,

may not be the other things but the students, now we have to bring facilities, faculties, research and innovation capabilities, leadership capabilities to the students and provide them the basis to shine in this world.

Today, if we are having the brain drain and students are leaving IITs to go to foreign universities to get their Master's Degrees and also their Ph.Ds., and also to join corporations around the world it is because they are not finding such opportunities here today. I am sure that if we provide these opportunities, we would not have this brain drain, and students would stay back and do research.

Anywhere in the world research is an ecosystem consisting of universities, defence and space organisations, the CSIR laboratories and the private sector. In India I do not see that ecosystem in place today. Each is an island working on their own. How do we bring all of these together to really bring more impetus to our research and development capabilities as is done elsewhere in the world? Most of the innovations in science and technology starts in defence and space, and then, spreads to other sectors. But here we don't have access to interact with the defence and space organisations – whether it is university or private sector or a CSIR laboratory. One of the most important fundamental parts of that ecosystem is absolutely necessary.

There is another growing concern and that is about dropouts from IITs. If you look at the statistics, more than 2,000 students have dropped out from IITs in the last three years alone. Between 2012 and 2015, the drop out was the highest last year when the number of dropped out students was 757. What are the reasons behind this? I would like to know whether the Minister tried to find out the reasons behind this and if so, what remedial steps he proposes to take to stop the drop out rate.

HON. CHAIRPERSON: Jayadevji, please conclude now.

SHRI JAYADEV GALLA: Yes Sir. I am concluding now.

Coming to the end, I have read in newspapers that IITs are trying to hold their Entrance Tests abroad from the next academic session to admit foreign students. There is a lot of confusion among the students who aim for IITs. They are

apprehensive whether the foreign students will be admitted in addition to our students or they will be part of the total strength or whether there is any cap on foreign students to be admitted into our IITs. Although it is a very good thing to bring the diversity, I think these are genuine concerns that the students have and I would like the Minister to address these concerns.

With these observations, I, once again, request the hon. Minister to quicken the process of construction of the new building for IIT, Tirupati by allocating sufficient funds and to complete it well before 2019.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Mr. Chairman, Sir, I thank you for the opportunity to given to me.

Sir, the Bill proposes to establish six new IITs and convert the Indian School of Mines, Dhanbad into another IIT. On behalf of the *Telangana Rashtra Samiti*, I stand to support this Bill. But, of course, many concerns have been raised not only by the Members, but by the Minister himself about the quality of education and research in the country.

Shri Pralhad Joshiji mentioned about dilution of standard. While there is no immediate concern about dilution of standard, we have to keep an eye, because the older IITs like those at Kanpur, Kharagpur, Powai and Chennai definitely have a higher brand value than the new IITs. So, we need to be concerned about dilution of the brand.

Sir, I was adjunct faculty member teaching Electrical Engineering and I interviewed more than 3,000 Electrical Engineers in the last 25 years. The quality has really become abysmal. The ABCD of electrical engineering is voltage and current. There are lot of equations and mathematical formulas. A lot of our students get all the formulas and equations right. But if you ask them the simple question whether there is current because of voltage or whether there is voltage because of current, most of them do not know. That is the gap between theory and practice. Even the ordinary electricians know more and that is the gap between theory and practice. We are masters of theory. But when it comes to practice, there is no continuity. The engineers do not know how to weld and the welders do not know how to engineer.

Recently, a US patent no. 9393168 was granted to a company with which I was associated. IIT engineers worked on it and failed and finally six 12th Standard drop out apprentices worked on it and the patent was granted about a week back. So, some of our apprentices who are school drop outs are better than some of our mechanical engineers. Moreover, one of the alarming things is that in the final year they are supposed to do a project and that is when they really learn. Now-a-days

there are shops which sell projects. They not only sell projects, but they also sell project reports. The students have to just fill the name and submit it. What are the projects? They are Solar Pump Controller, SMS Controller, Robotic Arm, Solar Kits etc. These are actually toys sold in US for US High School students and here they are submitted as engineering projects.

Sir, many States are proud that they have opened so many engineering colleges. But the Government of Telangana recognised that many engineering colleges, instead of making the future of students bright, they are destroying. They are ensuring that four years are wasted, a lot of parents' money are wasted and ensuring that these students are going to be unemployable. Engineers today are among the most unemployable. So, I am very proud to say that our State has actually closed down 174 engineering colleges which were sub-standard and wasting life of students. I think we need to take such pro-active steps at the national level.

16.00 hours

Research cannot be in isolation and cross-pollination is very very important. I think, one of the speakers said that IITs are the islands of excellence in a sea of mediocrity. It is absolutely right. But if you look at the funding, it is Rs. 4,900 crore to the IITs and Rs. 2,500 crore to the NIITs but there is hardly any money allocated to other States and other engineering colleges. While we are actually funding these elite institutions, let that trickle-down to the other institutions, the lesser fortunate. Let the IIT curriculum and let the professors also transfer that knowledge and teaching skills down to the other engineering colleges. The cross-pollination is very important as many speakers said.

Now, coming to the foreign faculty, we definitely need foreign faculty. The best of the universities all over have Indian professors, Chinese professors, German professors, French professors, etc. But in ours, we hardly see foreign professors. The Government programme called the Global Initiative of Academic Networks

(GIAN) is fantastic. But, I think, it is being misused especially in the University of Hyderabad. That Programme allows foreign professors to come here. But, who are those foreign professors? They are mostly PIOs, NRIs and OCIs. They come here not because they are great in their subjects but they come here only because they are from that native place and they want to come to India because they have to marry off their children.

I think, Prakash Javadekarji has said that research is about not compilation of knowledge but creation of new knowledge. How does new knowledge get created? You take raw data, convert it into information and convert that information into knowledge and thereafter into wisdom. So, for that, we need raw data. Many of our institutions are denied this data. The Indian National Centre for Ocean Information Services is in my Constituency and the data that is required is not available for research. The data is the raw material for creation of new knowledge and that is not accessible because of multiple laws relating to security and so many other departments.

16.02 hours

(Shri Pralhad Joshi *in the Chair*)

Sir, we have so many buoys in the Indian Ocean. We also have what are called as gliders which we leave them and they glide down to the ocean bottom collecting all the data. Through our own buoys, we cannot get this data. Definitely we cannot get any data from other countries surrounding the Indian Ocean. For security reasons, we are not allowed to exchange the data. Also we are not allowed to use Iridium satellite for collection of this data. Some of these barriers of collection of data need to be removed. There are so many instances, like bio technology in Kerala. German scientists wanted to exchange data about radio activity and effect on DNA but they could not do that. I think, we need to get those data back. Just as welders cannot be engineers and engineers cannot weld, we do not have the welding machines in most of the institutes. If there are 60 mechanical

engineers, you need, at least, 30 welding machines. Most of the colleges do not have 30 welding machines.

Sir, I am actually very proud to say that 29 to 30 per cent of all IIT students are Telugu speaking students. I am actually very proud but I am not proud of one factor. It is because these are the places – my State and my neighbouring State – are full of coaching camps. Actually, they are more like concentration camps. They take a lot of money but they coach them not in the subject of engineering. They coach them in how to get the highest marks so that they get in. They are actually concentration camps. They teach them theory without practice. These are the students who get highest marks in electrical engineering without knowing whether voltage causes current or current causes voltage. There are many more points. The cost of education is important. If you are increasing fee, please ensure that no deserving student is denied because of lack of funds.

I have a couple of suggestions to overcome all these problems. Number one is to bring the industry into the institution and take the institution to the industry through apprenticeship system and that will really help the quality of engineering.

Lastly, Sir, I am extremely glad that our neighbouring State is bestowed with IIT. It is because, the poor people of Andhra Pradesh should not travel all the way to Hyderabad for education. Similarly, the poor people should not travel all the way to Hyderabad for justice; let them also have a separate High Court. Thank you so much, Sir.

SHRI M.B. RAJESH (PALAKKAD): Thank you, Sir, for giving me this opportunity. I wholeheartedly support this Bill to facilitate the setting up of new IITs and making them as institutions of national importance. Among these six new IITs, the one in Kerala, IIT Palakkad belongs to my constituency. So, I, in fact, want to congratulate this Government and to express my gratitude to this Government. Despite my strong political differences with this Government, I would like to thank this Government for making our big dream a reality. This was a big dream and a long-pending demand of the people of Kerala to have an IIT. Despite being a State which is far ahead compared to other States in the field of education, in the sphere of higher education, Kerala was denied an IIT all through these years. So, this was a long-pending demand.

I have been making this demand since when I became a Member of Parliament. For the last six years, I have been raising this demand in this House. I remember, I had raised this in this House almost a dozen times. My first representation as a Member of Parliament to the then Minister of HRD was regarding IIT Palakkad. Initially I had got a reply that Kerala will get an IIT during the 12th Plan period. To my utter dismay, I got this reply from the then hon. MoS, HRD, who happened to be from my State, Shashi Tharoor *ji* the then MoS, HRD. He declared that Kerala will not get any IIT not only in the 12th Plan period, even in the 13th Plan period, you are not going to get an IIT. But that dream is coming true now. That long-pending demand has been met by this Government. So, I once again thank this Government.

Now, coming to some of the issues which matter as far as IITs are concerned, I would like to make three points here. Firstly, the most urgent need of the hour is to make IITs more inclusive. IITs are not merely institutions of national importance; they are institutions of our national pride. So, we need to make the IITs more inclusive. What are the challenges in making IITs more inclusive? The first one is fee hike. The Government has hiked the fees from Rs. 90,000 to Rs. 2 lakh. Now

the IIT education has become costlier than education from some private institutions. So, we need to seriously think about this indiscriminate fee hike.

The second most important issue as a challenge in making IITs more inclusive is the flawed reservation policy. The reservation policy which is prevailing in our country is not being implemented in IITs properly. The reservation policy is not properly followed not only in admission of students but also in recruitment of faculty. I would like to request the hon. Minister through you, Sir, that the Government should take stern action, should take stern steps and the Government should ensure that the reservation policy will be strictly implemented both in admission and in recruitment of faculties in IITs. Because of paucity of time, I do not want to go into details. The kind of caste discrimination existing in IITs is shocking and alarming. I would like to draw the attention of the hon. Minister and the whole House to the situation of caste discrimination existing in our IITs and various other institutions of higher learning.

The reply to Starred Question No. 225 given on 5th August, 2015 in this august House shows that a total of 757 students belonging to the SCs and STs were thrown out from the IITs in the name of academic performance. Is it not shocking? How can we claim that these IITs are our national pride? Yes, I agree about the importance of these institutions.

HON. CHAIRPERSON: Please conclude.

SHRI M.B. RAJESH : This is important. I am not going into any other point.

HON. CHAIRPERSON: All your points are important but time constraint is also there.

SHRI M.B. RAJESH : Please give me three or four minutes.

Sir, 757 students were thrown out from the IITs. I have got a copy of that answer and it shows that the IIT, Roorke is notorious for throwing out students belonging to the SCs and STs. Sir, 675 students were thrown out from the IIT, Roorkee between 2012 and 2015 and from IIT, Delhi – 548 students and from IIT,

Kharagpur, 535 students belonging to these sections were thrown out. So, this is an important issue to be dealt with seriously by the Government.

Now, I will come to my second point.

HON. CHAIRPERSON: You stop with your second point.

SHRI M.B. RAJESH : I am cutting short.

HON. CHAIRPERSON: You please conclude within one minute.

SHRI M.B. RAJESH: I will conclude. Please be generous.

HON. CHAIRPERSON: I am always generous.

SHRI M.B. RAJESH: I have started my speech by congratulating this Government.

In enhancing the quality and standard of the IITs, which is very important, the Anil Kakodkar Committee was appointed in 2010, and the Anil Kakodkar Committee has made some important recommendations in this regard. I request the hon. Minister to implement these recommendations, not merely the recommendation of hiking the fees, but other recommendations too. In order to enhance the quality of IITs, they should be implemented in a time bound manner.

My good friend and my comrade Biju was a Member of the Standing Committee on HRD and he was telling me about the serious and critical observations made in their Standing Committee Report that many of these eight new IITs, which were started recently, do not have the minimum quality standards and infrastructure of polytechnics. Is it not a matter of serious concern? So, I hope the Government will address these issues.

I am cutting short and coming to my third point. This is my last point. It is with regard to ensuring democratic space in the IITs. The IITs are institutions of national importance and only meritorious students reach the IITs. The IITs are centres of production of knowledge. It is not merely meant to disseminate knowledge. It is meant for production of knowledge and ideas. So, there should be democratic space, freedom of thinking, debate and dissent. The unfortunate incident which took place in the IIT, Chennai is the ban of Ambedkar Periyar Study Circle. Those incidents should not happen and should not be repeated. The Government and

the hon. Minister should ensure that democratic space and right to dissent and debate is protected in these centres of higher learning.

Finally, a huge braindrain is taking place in our country. Our money is spent. We are spending only 4.1 per cent of our GDP on education compared to a small country like Cuba which is spending 18.1 per cent of GDP on education. Public money, public funds are invested for education in the IITs. Despite this, the students, who are graduated from the IITs, are flying abroad and this braindrain is costing our country in a big manner. So, how can we bring these students back to the service of the nation? The Government should take that also seriously.

With these words, I conclude. I once again wholeheartedly support this Bill.

DR. SATYA PAL SINGH (BAGHPAT): Sir, Thank you very much for giving me the time.

महोदय, सबसे पहले देश के विभिन्न भागों में कश्मीर से केरल तक छह नई आई.आई.टीज़. लाने के लिए मैं मंत्री जी को धन्यवाद देना चाहता हूँ। यह जो आई.आई.टी. ब्रांड आया और आ रहा है इससे देश में न केवल साइंस, टेक्नोलॉजी और रिसर्च में उच्च शिक्षा की सुविधा होगी बल्कि देश में एकता और अखंडता की जड़ें भी मजबूत होंगी। मैं देश के यशस्वी प्रधानमंत्री श्री नरेन्द्र भाई मोदी जी, पूर्व एच.आर.डी. मिनिस्टर श्रीमती स्मृति ईरानी जी और वर्तमान मंत्री श्री प्रकाश जावड़ेकर जी का हार्दिक अभिनंदन करता हूँ और इस बिल का हार्दिक समर्थन करता हूँ। मैं जावड़ेकर जी से यह उम्मीद भी करता हूँ कि उनके अंडर नेतृत्व में देश में एक नई विशेष उच्च शिक्षा आएगी जिसे हम कह सकें कि धरातल से जुड़ी हो, विकासोन्मुखी हो, **rooted in culture and oriented towards harmonious and holistic development of this country.** हम चर्चा कर रहे हैं कि कैसे इसे नेशनल इम्पोर्टेंस की बनाया जाए बल्कि न केवल नेशनल इम्पोर्टेंस (राष्ट्रीय महत्व) की अपितु ग्लोबल इम्पोर्टेंस (विश्व महत्व) की बनाया जाए और कैसे इस काम को किया जाए। मेरे से पूर्ववक्ताओं ने सवाल उठाए हैं कि पहले आई.आई.टी. पर प्रश्नचिह्न लगा। 1960-70 के दशकों में यह हुआ कि हमारे जो आई.आई.टी. हैं **they have become the Institutes of Training Technologists for the USA.** इसका कारण यह था कि उस समय की इकोनॉमिक ग्रोथ बहुत डिप्रेस्ड थी और हम जिसे लैबोरेटरी फैसिलिटीज कह सकते हैं तथा हमारा इनएडिक्वेड इंफ्रास्ट्रक्चर इसका मेन (मुख्य) कारण थे। इन्हें हम ग्लोबली कम्पीटेटिव (विश्व स्तर का) कैसे कर सकते हैं यह केवल आई.आई.टी. के नम्बर डबल करने से बात नहीं बनेगी।

इस बारे में मेरे कुछ महत्वपूर्ण सुझाव हैं, जिन्हें मैं माननीय मंत्री जी के सामने रखना चाहता हूँ। सबसे पहले मैं बच्चों के IIT में एडमिशन के सिस्टम के बारे में बात कहना चाहता हूँ। आज कंडिशन है कि जे.ई.ई. एग्जाम के लिए 12वीं में 75 परसेंट मार्क्स होने चाहिए। एक बच्चा जो बहुत होशियार हो और एग्जाम के समय वह बच्चा बीमार हो सकता है या कुछ और कारण भी हो सकता है **so, the 75 per cent pre-condition must go.** आज के समय में केवल दो चांसिस मिलते हैं कि 12वीं जिस समय कर रहा है उसके साथ एक साल और मिलता है। दुनिया के किसी भी देश में इस तरह की एज बार कहीं भी नहीं है। हमारा सिम्पल एन्ट्रेंस एग्जामिनेशन होना चाहिए और जो भी उसे क्वालीफाई कर रहा है, उसे एडमिशन मिलना चाहिए। टीचर्स और प्रोफेसर्स हम लेते हैं। नई-नई आई.आई.टी.ज. बन रही हैं और फैकल्टी की बहुत कमी है। इसमें पी.एच.डी. एक बहुत बड़ी कंडिशन है। बहुत-से ब्राइट स्टूडेंट होते हैं। पी.एच.डी. की प्री-

कंडिशन नहीं होनी चाहिए। भर्ती करने (टीचर बनने) के पांच साल बाद तक वह पी.एच.डी. कम्प्लीट करेंगे, इस बारे में विचार करने की जरूरत है।

हमारी जो नई आई.आई.टीज. हैं इस बारे में मेरे कुछ सुझाव हैं। आज दुनिया के अंदर जिस तरह से एक-एक सब्जेक्ट में इतनी ज्यादा एडवांसमेंट हो रही है, केवल मात्र पुराने ढर्रे की आई.आई.टी. बनाने से बात नहीं बनेगी और कुछ नई आई.आई.टीज. की लोकेशन पर भी ध्यान देने की जरूरत है कि हमारी नई आई.आई.टीज. कहां बनाई जाएं। वेदों में कहा गया है -दि

“उपवने गिरिणाम् संगमे च नदिनाम् धियाः विप्रो अजायत्”

नदियों के संगम पर, पर्वतों पर, पहाड़ों की घाटियों में बुद्धि बहुत तेज बन जाती है, बच्चे अगर शहरों से दूर रहेंगे तो उनका माइंड डिस्ट्रेक्ट नहीं होगा। और पूरे फोकस से पढ़ाई कर सकेंगे। दूसरा हम आई.आई.टीज. बहुत फोकस्ड सब्जेक्ट पर बनाएं जैसे Institute of Electrical Sciences, Institute of Mechanical Sciences, Chemical Sciences, Nano Technology, Nuclear Sciences, Medical Technology और आज हम जिस प्रकार से हम काम कर रहे हैं तो एक आई.आई.टी. रूरल टेक्नोलॉजी (ग्रामीण तकनीकी) के ऊपर डेडिकेटेड होनी चाहिए। इस देश में 65 परसेंट जनता खेती पर निर्भर करती है। इसके बाद जो पुरानी आई.आई.टीज. हैं उनके बारे में मेरा सुझाव है कि हमारे सिलेबस आउटडेटेड हो चुके हैं, ओब्सोलीट हो चुके हैं और इसके लिए इंटर डिसिप्लिनरी और मल्टी डिसिप्लिनरी सब्जेक्ट्स बनाए जाएं। हमारे यहां इंजीनियरिंग अलग है और मेडिकल साइंस अलग है। इन दोनों के कोम्बिनेशन के हिसाब से हमारी आई.आई.टीज.मेडिकल टेक्नोलॉजी में काम करें। बेस्ट रिसर्च फैसिलिटीज उपलब्ध करवायी जाएं। कुछ आईआईटीज़ के कोर्स-कंपिटेन्स हैं, मैं कुछ का उदाहरण देना चाहता हूँ, आईआईटी, खड़गपुर और आईआईटी, मुम्बई में आज से लगभग 30 साल पहले Electromagnetic fields and electrical machine group की बहुत अच्छी फैकल्टीज थीं, लेकिन हम लोगों ने उन पर ध्यान नहीं दिया। वे खत्म हो गईं। यदि आज हमारे पास वे फैकल्टीज होतीं, यदि उनको बढ़ावा दिया जाता, तो आज हमें जापान से ट्रेन की टेक्नोलॉजी लेने की जरूरत नहीं पड़ती। आज हमारे इंजीनियर्स के पास कैपेबिलिटी होती, high speed magnetic train जिनको लेविटेटेड ट्रेन्स कहते हैं, उसे बनाने की क्षमता होती और उसे बाहर से मंगाने की जरूरत नहीं पड़ती।

मेरा यह निवेदन है कि जिन आईआईटीज के अंदर कुछ कोर्स-कंपिटेन्स हैं, उसे बढ़ाने का काम किया जाए। आईआईटी दिल्ली, आईआईटी, मुम्बई में रूरल टेक्नोलॉजी पर बहुत अच्छा काम हो रहा है। उसी हिसाब से वहाँ काम करवाया जाए। उसके साथ-साथ, जो प्रोफेसर्स उस पर अच्छा काम कर रहे हैं, उनको

कम से कम सब-वर्टिकल होता है, एक साल के लिए सब्बाटिकल दिया जाए और वह उनके खिलाफ न जाए, उनको पार्टिकुलर सब्जेक्ट पर काम करने दिया जाए।

मैं मंत्री जी से मैं एक और विशेष निवेदन करना चाहता हूँ कि इस देश में हम लोग प्राचीन भारत(ऐसिएंट इंडिया) की बहुत चर्चा करते हैं कि हमारे पास बहुत ही जबरदस्त टैक्नोलॉजी थी, लेकिन हमारी आईआईटीज में ऐसिएंट टैक्नोलॉजी पर हमारे पास कोई सोच नहीं है। मैं डेढ़ साल पहले जिनेवा, स्वीट्ज़रलैंड गया था, तो वहाँ जो लार्ज हाइड्रोजन कोलाइडर है, जहाँ दुनिया की सबसे बड़ी फ़ैसिलिटी है, जहाँ दुनिया के सबसे बड़े साइंटिस्ट और इंजीनियर्स काम करते हैं, वहाँ उनके स्टील फलक के ऊपर हमारे दो भारतीय वैज्ञानिकों के नाम लिखे हुए हैं- विष्णुगुप्त और आर्यभट्ट। हमारी किसी आईआईटी में ऐसा नहीं है। इसलिए मेरा निवेदन यह है, मैं उदाहरण देना चाहता हूँ क्योंकि कुछ लोगों के मन में शंका हो सकती है कि प्राचीन काल में ऐसा था या नहीं, तो जिनके मन में शंका होगी, मैं आपकी अनुमति से उनके लिए कुछ उदाहरण देना चाहता हूँ। शिवकर बापूजी तलपदे ने वर्ष 1895 में मुम्बई की चौपाटी पर 1500 फीट की ऊँचाई तक प्लेन उड़ाया था। यह घटना अमेरिकन राईट ब्रदर्स के प्रथम प्रयास 1903 से 8 वर्ष पहले घटी थी। उसके बाद उनको इसमें कोई मदद नहीं मिली। वर्ष 1965 में चाइनीज लोगों को तिब्बत में संस्कृत के कुछ चैप्टर मिले। उन्होंने उसको ट्रांसलेशन के लिए यूनिवर्सिटी ऑफ पंजाब, चंडीगढ़ भेजा, वहाँ प्रोफेसर रूथ रायना ने उसे अनुवाद करके एक कॉपी इंडियन इंस्टीट्यूट ऑफ साइंस, बंगलूर में भेजी और दूसरी कॉपी चाइना भेजी। हमारे इंडियन इंस्टीट्यूट ऑफ साइंस, बंगलूर ने दस साल के बाद कहा कि यह महर्षि भारद्वाज की रचना “यंत्र सर्वस्व” नामक पुस्तक का भाग नहीं है अतः बेकार है और यह किसी भी काम का नहीं है। लेकिन चीन ने वर्ष 1975 में प्रेस कांफ्रेंस करके कहा कि इससे interstellar spaceship बनाये जा सकते हैं। इसके आधार पर वे अपनी टैक्नोलॉजी डवलप कर रहे हैं। ये बातें हमें तब मालूम चलीं, जब वर्ष 1985 में एक अमेरिकन प्रोफेसर ने एक किताब लिखी, जिसका नाम है- Anti Gravity Handbook . इस किताब के लेखक David Hatcher Childress ने उसमें लिखा है कि किस प्रकार वर्ष 1965 में ये पेपर मिले थे और किस प्रकार से इंडिया के साइंटिस्टों ने इनको इग्नोर किया और चाइना ने इसके आधार पर अपने interstellar spaceships बनाये। इसलिए मेरा निवेदन है कि प्राचीन टैक्नोलॉजी पर भी काम करने के लिए एक नई आईआईटी को डेडिकेट करना जरूरी है।

इसके साथ ही, मैं एक और निवेदन करना चाहता हूँ कि हैदराबाद के एक साइंटिस्ट Dr. C. S. R. Prabhu हैं, जिन्होंने नैशनल इंफॉर्मेटिक सेन्टर में काम किया, उसने भी महर्षि भारद्वाज रचित ग्रंथ “यंत्र सर्वस्व” के आधार पर एक सोल्वेंट बनाया, जिसे Anti fire solvent कहते हैं। कितनी भी आग हो, इससे

एक मिनट तक आग नहीं पकड़ सकती है। ऐसी ही उसने, उसके आधार पर एक **lightest and strongest alloy** तैयार किया है।

मैं आपसे एक निवेदन और करूँगा, हमारी IITs और इंडस्ट्रीज का एक क्लोज़ इंटरैक्शन होना चाहिए। कुछ लोग कहते हैं कि यह ठीक नहीं होगा, मैं उससे सहमत नहीं हूँ। इंस्टीट्यूट के जो फाइनल ईयर के स्टूडेंट हैं तथा पीजी सेकेंड ईयर के छात्र हैं उन्हें जो प्रोजेक्ट दिये जाते हैं, उसकी फंडिंग इंडस्ट्री से की जाए, इंडस्ट्री के रिक्वायरमेंट के हिसाब से आईआईटी उसे डेवलप करे, आपसी गहन रिश्तों से यह भी होगा कि आज हमारे यहाँ जो फैकल्टीज की कमी है, इंडस्ट्री के लोग बिना पीएचडी के भी आईआईटीज में आकर पढ़ा सकते हैं। दुनिया के सभी डवलप्ड देशों में इस प्रकार की सुविधा है।

आज इंजीनियरिंग की डिग्री चार साल की है। बी-टेक और एम-टेक की डिग्री हमारे यूनिवर्सिटीज के साथ ही दूसरे यूनिवर्सिटीज, संस्थान भी दे रहे हैं, मैं मंत्री जी से निवेदन करूँगा कि हमारी आईआईटीज का एक ब्रांड बने और ब्रांड बनाने के लिए यह जरूरी है कि जिस प्रकार से सिलेबस बढ़ रहे हैं, ज्ञान का विस्तार हो रहा है उसके लिए इन डेपथ नॉलेज की आवश्यकता बढ़ती जा रही है, उसके लिए पाँच साल का कोर्स करके इसकी 'एक्सपर्ट इन टेक्नोलॉजी, E.tech' जैसी कोई डिग्री दी जाए, जो एक्सक्लुसिव फॉर आईआईटीज हो, जिसे दुनिया में और कोई यूनिवर्सिटी या संस्थान उस डिग्री को न दे सके। अगर इस प्रकार का एक ब्राण्ड हम तैयार करेंगे तो निश्चित रूप से दुनिया में हमारा ब्राण्ड अपना महत्वपूर्ण स्थान बनाएगा।

महोदय, मैं यहां यह बताना चाहता हूँ कि लोग इसलिए ग्रेट इंस्टिट्यूशन प्रसिद्ध संस्था/संस्थानों में पढ़ने जाते हैं तो केवल मात्र इसलिए नहीं जाते हैं कि वह ग्रेट इंस्टीट्यूट में जाकर अपना नाम कमाएंगे या ज्यादा ज्ञान अर्जित करेंगे बल्कि जैसा Dr. Willilam J. Cory said:

“One goes to a great school not so much for knowledge as for arts and habits; For the habit of attention, for the art of expression; For the art of entering quickly into another person's thoughts; For the art of indicating assent or dissent in graduated terms; For the art of working out what is possible in a given time; For taste, for discrimination, for mental courage, and for mental soberness”

महोदय, मैं मंत्री जी से एक निवेदन करना चाहूँगा कि मैं कोई नई आईआईटी नहीं मांग रहा हूँ, मैं बागपत के लिए केवल एक केन्द्रीय विद्यालय मांग रहा हूँ ताकि हमारे बच्चों के एजुकेशन का स्टैंडर्ड बढ़े और हमारे बच्चे वहां से पढ़कर आईआईटी में सिलेक्ट हो सकें।

श्री जय प्रकाश नारायण यादव (बाँका) : सभापति महोदय, आपने मुझे बोलने की अनुमति दी, इसके लिए मैं आपका आभारी हूँ।

महोदय, प्रौद्योगिकी संस्थान (संशोधन) विधेयक, 2016 पर बोलने के लिए खड़ा हुआ हूँ। टेक्नोलॉजी और ज्ञान का भण्डार अथाह है। जितना गोता लगाइएगा अता-पता नहीं चलेगा, क्योंकि ज्ञान का भण्डार अथाह है। दुनिया में दौलत भी है, धन भी है, यह सब आता है और जाता है। दुनिया में दौलत लूट ली जाती है, लेकिन ज्ञान ऐसी चीज है, जिसको कोई लूट नहीं सकता है। ज्ञान को बांटने से समृद्धि बढ़ती है, प्रतिभा बढ़ती है। इसलिए ज्ञान को भारत में बढ़ाना है। ग्रामीण क्षेत्र में गरीबों को आईटी के माध्यम से सुविधा हो और उन सुविधाओं को हमें आगे बढ़ाना है। हम ग्रामीण परिवेश में आईआईटी खोलें, वहां ले जाएं, वहां से वातावरण का निर्माण होगा। पानी तो है, लेकिन तैरने का यदि मौका नहीं मिलेगा तो कोई तैराक नहीं बन सकता है। रेगिस्तान के बालू में कोई तैराकी नहीं सीख सकता है, वह पानी में ही सीख सकता है, इसलिए ग्रामीण क्षेत्र के लोगों को मौका मिलना चाहिए। इससे प्रतिभा का पलायन नहीं होगा और सभी को समान अवसर मिलेगा।

आईटी को बढ़ावा देना चाहिए। डिजीटिजेशन हो रहा है और वह वर्ष 2025 तक होगा, इसमें भारत को आगे आना है। सरकार का कंट्रीब्यूशन अधिक से अधिक होना चाहिए। मैं प्वाइंटिड कह रहा हूँ कि स्थायी परिसर होना चाहिए, लागत बढ़नी चाहिए। वर्ष 2008 में पटना, भुवनेश्वर और हैदराबाद में खोला गया। सीटों की संख्या बढ़नी चाहिए। गरीब छात्रों को अधिक अवसर मिलना चाहिए। प्रक्रिया सरल होनी चाहिए। जमीनों के विवाद का हल होना चाहिए।

महोदय, आईटी से संबंधित कुछ महत्वपूर्ण बिंदु हैं- पटना, भागलपुर, गया, दरभंगा, मुंगेर और मुजफ्फरपुर में आईटी पार्क की स्थापना हो, यह मांग हम माननीय मंत्री जी से करते हैं। सॉफ्टवेयर डेवलपमेंट से रोजगार के अवसर मिलेंगे। इसके साथ ही साथ मेरे संसदीय क्षेत्र बाँका और जमुई के लिए हम आईटीआई की स्थापना की मांग करते हैं। दूसरा, अधिक से अधिक बीपीओ का इंतजाम होना चाहिए, जिससे कॉल सेंटर्स की स्थापना से रोजगार के अवसर पैदा होंगे। इसलिए बिहार में बिजनेस प्रोसेस आउटसोर्सिंग को बढ़ावा दिया जाना चाहिए। यहां बहुत कम कॉल सेंटर्स हैं। सरकारी संस्थानों से रोजगार मिलेंगे, इसके लिए उनको आगे बढ़ाने की आवश्यकता है। आईटीआई से कौशल, हुनर और प्रतिभा का विकास होगा और इससे नौजवानों और महिलाओं को रोजगार के अवसर मिलेंगे। देश में भी बहुत बड़ा मौका है और इसे बढ़ावा देना चाहिए। आई.टी. आधारित सेवाओं का अधिक से अधिक संख्या में अधिस्थापन होना चाहिए। यथा ऑनलाइन शापिंग

इत्यादि को और अधिक बढ़ावा देना चाहिए। हम अगर इसे बढ़ावा देंगे तो इससे रोजगार के अवसर प्राप्त होंगे और हमारे नौजवानों को काम करने का मौका मिलेगा। जो नौजवान आज डिग्रियां लेकर मारे-मारे फिरते हैं, उन्हें काम का अवसर मिलेगा। सरकार ने पांच करोड़ लोगों को नौकरी देने की घोषणा की, लेकिन पांच करोड़ नौकरियां मिलने का अवसर कब मिलेगा या नहीं मिलेगा, वह अलग बात है। अगर ऑनलाइन शॉपिंग इत्यादि चीजों को हम बढ़ावा देंगे तो इससे रोजगार का मौका मिलेगा। शैक्षणिक संस्थाओं एवं अन्य सार्वजनिक स्थानों में फ्री वाई-फाई सेवा उपलब्ध कराने की व्यवस्था करना सरकार की जिम्मेदारी है।

हम माननीय मंत्री जी से यह भी कहेंगे कि जो शैक्षणिक संस्थाएं तथा अन्य सार्वजनिक स्थान हैं, उन स्थानों में वाई-फाई की सेवा उपलब्ध कराई जाए। इसके साथ-साथ जो 3जी और 4जी सेवा ध्वस्त हो चुकी है, उनका विस्तार किया जाए। बिहार को अधिक से अधिक मौका दिया जाए और बिहार को मौका देकर आई.आई.टी के क्षेत्र में जो एक धुंधला चित्र है, उसमें धूम मचाकर एक ऐसे वातावरण का निर्माण किया जाए, जिससे कि पूरी दुनिया में जहां हमारे प्रतिभाशाली नौजवान हैं, वहां तक इसका पूरा डंका बजना चाहिए और हमारे देश के अंदर एक अच्छे वातावरण का निर्माण होना चाहिए।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

डॉ. अरुण कुमार (जहानाबाद) : माननीय सभापति महोदय, आपने आई.आई.टी. डैवलपमेंट बिल, 2016 पर चर्चा के लिए मुझे अवसर दिया, मैं आपके प्रति आभार व्यक्त करता हूँ। इस पर काफी विस्तार से माननीय सदस्यों ने चर्चा की। मैं कहना चाहता हूँ कि सचमुच शिक्षा ही वह एक आधार है, जिसके आधार पर हम इस बढ़ती आबादी का और सारी समस्याओं का निदान ढूँढ सकते हैं। इस सरकार का संकल्प बिल्कुल साफ है कि हम ज्ञान और विज्ञान के क्षेत्र में एक नया मानक तय करें। पिछले साठ वर्षों में 16 आई.आई.टी. और मात्र दो वर्ष में छः आई.आई.टी. के संकल्प से साफ जाहिर होता है कि सरकार इस दिशा में एक मजबूत संकल्प के साथ आगे बढ़ रही है। यही कारण है कि जो लोग नकारात्मक भाव सरकार के बारे में रखते थे, आज उनकी भाषा में कुछ तब्दीली आई है। उन्होंने भी स्वीकार किया है कि सरकार प्रगति के रास्ते पर मजबूती से चल रही है।

महोदय, चूंकि समय का अभाव है, फिर भी मैं एक बात कहना चाहता हूँ कि पिछले कुछ वर्षों से जो शैक्षणिक वातावरण में गिरावट आई है, उसके मूल पर चिंतन करना आवश्यक है। हम संख्या का विस्तार कर दें, हम भौतिक विस्तार कर दें, लेकिन गुणात्मक विस्तार के लिए आज समर्पित शिक्षकों की आवश्यकता है। माननीय मंत्री ने गुरु प्रणाम से बात शुरू की तो एक अच्छा संदेश पूरे देश में गया है। एक ही रास्ता है कि समर्पित शिक्षक चाहिए, सिर्फ रोटी से जुड़ा हुआ शिक्षक नहीं चाहिए। शिक्षक जो संस्कार और चरित्र के साथ, राष्ट्रीय भाव के साथ विश्व मानवता की संवेदनशीलता को लेकर निर्माण के भाव से जो शिक्षक हैं, उन्हीं शिक्षकों से एक मजबूत राष्ट्र का निर्माण हो सकता है। इसमें कुछ वर्षों में कमी आई है। माननीय मंत्री जी छात्र राजनीति से आए हैं। पटना विश्वविद्यालय की एक घटना से हम अपनी भावना को प्रकट करना चाहते हैं। जब मैं सैकेंड ईयर का विद्यार्थी था तो पटना साइंस कॉलेज के एक हॉस्टल में सुबह मैं गया। जैसे ही मैंने वहां साइकल लगाई, तभी फर्स्ट ईयर के कुछ छात्र आए और उन्होंने कहा कि आप लोग क्या राजनीति करते हैं, एक कुत्ता मर गया है। हमने सोचा कि राजनीति से कुत्ते का क्या संबंध है? उन्होंने कहा कि न चपरासी सुन रहा है, न वॉर्डन सुन रहे हैं, न सुप्रीटेंडेंट सुन रहे हैं, कुत्ता सड़ कर बदबू मार रहा है और पूरा वातावरण दूषित है। वाइस चांसलर साहब, आचार्य देवेन्द्र नाथ शर्मा बगल में ही रहते थे। माननीय सांसद अश्विनी चौबे जी उस समय छात्र नेता भी थे। हम लोग उन छात्रों के साथ कुलपति के आवास पर चले गए। ... (व्यवधान) जब हम कुलपति आवास पर गए तो वहां कुलपति महोदय घूम रहे थे। उन्होंने पूछा कि अरुण आज विश्वविद्यालय में कुछ होने वाला है क्या? हमने कहा कि विश्वविद्यालय में कुछ नहीं होने वाला है, कुत्ता मर गया है। वे हिंदी के प्रख्यात विद्वान थे। उन्होंने आश्चर्य से कहा कि कुत्ता मर गया है! वे हम लोगों के साथ

चल दिए और जाने के बाद उन्होंने कुत्ता उठा लिया। जब उन्होंने कुत्ता उठाया तब हमारे साथ-साथ जितने छात्र थे, सबको यह अनुभव हो गया कि हम लोगों ने भारी गलती कर दी है। हम लोग उसकी पूंछ पकड़ रहे थे, उसका सर पकड़ रहे थे। उन्होंने कहा कि नहीं, इसके लिए हमारे भावी वैज्ञानिक, भावी प्रोफेसर, भावी वाइस चांसलर लोग अपना हाथ प्रदूषित नहीं करें। इसके लिए तो सिर्फ न सुप्रीटेंडेंट बने हैं, न वॉर्डन बने हैं और न कोई और बना है। यह काम तो सिर्फ वाइस चांसलर का है, दूसरे किसी का नहीं है, आप लोग छोड़ दीजिए। तब हमें और सभी लोगों को अहसास हुआ और कुत्ते को ले जा कर गंगा के किनारे दफनाया गया, लेकिन उन्होंने कुत्ते को तब तक नहीं छोड़ा, जब तक गड्ढे में उसे डाल नहीं दिया।

महोदय, मैं इस घटना की चर्चा इसलिए कर रहा हूँ ... (व्यवधान) आई.टी. खुलने का संकल्प है, यह होना चाहिए। आबादी बढ़ी है, दुनिया में हमें एक प्रतिस्पर्धा में जाना है। लेकिन इन सब चीज़ों के मूल में शिक्षक है। हम शिक्षक के निर्माण में यदि अपनी शक्ति लगाएं और उसको इतना सम्मान दें कि निश्चित तौर से अनिल काकोदकर जैसे लोगों को मुख्यधारा से अलग न होना पड़े। शिक्षकों को कभी अपमानित नहीं होना पड़े। शिक्षकों को यह महसूस हो कि शासन हमारे विचारों से प्रभावित होगा। शासन हमारे सजेशन के हिसाब से काम करेगा। इसलिए निश्चित तौर से एक ऐसे वातावरण के निर्माण की जरूरत है, जो शिक्षकों को समझे। पिछले कुछ वर्षों से नकारात्मक भाव को जन्म दिया गया है कि शासन ही सब कुछ है, शिक्षक कुछ नहीं है। इसके आधार पर, इसके निमित्त जो हम काम करेंगे, उससे एक बड़ी शक्ति का निर्माण होगा। फिर राष्ट्र में राष्ट्रवाद की शिक्षा देने की जरूरत नहीं होगी, जो कि प्रो. सौगत राय साहब कह रहे थे। ... (व्यवधान) स्वयं राष्ट्रवाद की भावना लोगों के अंदर अभिप्रेरित हो जाएगी। ... (व्यवधान)

SHRI SIRAJUDDIN AJMAL (BARPETA): Respected Sir, I thank you for giving me this opportunity to speak on this important Bill. I support the Bill while opposing the fees hike. I feel that our Indian students, the meritorious students who are from poor families will not be able to afford it.

The development of any country is directly proportional to its advancement in science and technology including IT sector. Government after Government has neglected North East India. It has got step-motherly treatment. Under the leadership of hon. Prime Minister Shri Narendra Modiji, people of North East are hopeful that there will be technological advancement in science in the North East.

Minority students are lagging behind in education all over India, especially the minority students of the North-East. I would like to make a fervent appeal to the dynamic leader Shri Javadekar sahab to sanction one IIT each for Karimganj of Barak Valley, Brahmaputra Valley, and any of the three places of Nagaon, Barpeta and Dhubri. That is the call of the day. I also request one IIT each for the six North-Eastern States – Manipur, Tripura, Mizoram, Arunachal Pradesh, Nagaland and Meghalaya.

Respected Sir, South India has produced some of the most brilliant scientists in India because they have got the best facilities. I can assure this august House that given proper facilities, students of the North-East also can excel in this field and become world beaters. Just a few days back there was one Iqbal Hussain *alias* Munna who developed a software which was appreciated by the CEO of Microsoft Mr. Nadella. Hon. Minister would be aware of that. That means talent is there but talent is not encouraged or students do not get proper infrastructure and facilities.

Respected Sir, I on behalf of the people of the North-East, especially of Assam, request the hon. Minister Javadekar sahab to give more emphasis on establishing new IITs in these places that I have requested and improve the quality of education. Sir, there can be more IITs and there can be more students but if the quality of education is not improved, we cannot compete on the world stage. All of us know that some of the people running NASA are from India. Those talents have

gone from India. Can we not make our environment conducive enough so that our students do not have to go outside and can use their potential and talent here for the development of the country?

Last but not least, I am proud to be a part of this august House. I have heard all the orators. They possess excellent knowledge and a tremendous way of putting forward their points. With such people around, I believe India is poised for better days. Thank you, Sir.

प्रो.चिंतामणि मालवीय (उज्जैन) : महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं प्रौद्योगिकी संस्थान (संशोधन) विधेयक, 2016 के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

महोदय, उस दिन देश में खुशी की लहर दौड़ी जब वर्ष 2015 के बजट में वित्त मंत्री जी ने देश में एकसाथ छह आई.आई.टी. घोषित किए। आन्ध्र प्रदेश में तिरुपति, केरल में पालक्काड, कर्नाटक में धारवाड़, छत्तीसगढ़ में भिलाई, गोवा और जम्मू।

महोदय, साथ ही नेशनल स्कूल ऑफ माइन्स, धनबाद को प्रौद्योगिकी संस्थान अधिनियम, 1961 के अन्तर्गत लाकर उसे भी आई.आई.टी. घोषित किया। ये जो छह संस्थान हैं, इनको नेशनल इम्पोर्ट्स के संस्थान घोषित करने के साथ ही आई.आई.टी. के अधिनियम में लाने के लिए यह बिल लाया गया है।

महोदय, हमारे दूरदर्शी और कल्पनाशील प्रधान मंत्री भारत का सुपर पावर बनाना चाहते हैं। आज की अर्थव्यवस्था इंजीनियरिंग और टेक्नोलॉजी पर आधारित अर्थव्यवस्था है। हमारा देश आज भी विकासशील देश है। पूरा विश्व विकसित और विकासशील देशों में बँटा है, लेकिन विकसित और विकासशील देशों का जो अन्तर है, यह अन्तर टेक्नोलॉजी का अन्तर है। यह अन्तर प्राकृतिक संसाधनों का अन्तर नहीं है, यह अन्तर अन्य संसाधनों का भी नहीं है। भले ही कहीं प्राकृतिक संसाधन न हों, लेकिन अगर वह देश टेक्नोलॉजी के रूप में विकसित है तो वह विकसित देश कहा जाएगा। हम जितना ज्यादा टेक्नोलॉजी का विकास करेंगे, जितना ज्यादा टेक्नोलॉजी का उपयोग करेंगे उतना ही हम विकसित होते जाएंगे। यह धारणा हर कहीं सिद्ध होती है।

सभापति जी, तकनीक ही जीवन में गुणात्मक परिवर्तन कर पाएगी, तकनीक से ही हमारी इतनी बड़ी आबादी को रोटी, कपड़ा और मकान मिल पाएगा, गरीबी दूर हो पाएगी, रोज़गार मिल पाएगा और इस बात को हमारे माननीय प्रधान मंत्री जी ने समझा है।

सभापति जी, यह पहला अवसर है जब एक साथ छः आई.आई.टी.ज़ खोले गए हैं। इससे पूर्व सन् 1951 में रूस की सहायता से पहला आई.आई.टी. खड़गपुर में खोला गया। फिर सन् 1953 में मुम्बई में आई.आई.टी. खोला गया। फिर 1959 में मद्रास में आई.आई.टी. खोला गया। फिर 1960 में कानपुर में आई.आई.टी. खोला गया, 1961 में दिल्ली में आई.आई.टी. खोला गया और उसके बाद सीधे सन् 1994 में गुवाहाटी में आई.आई.टी. खोला गया। मैं यह इसलिए बता रहा हूँ कि 34 सालों के अंतराल में अगर ढाई साल जनता पार्टी की सरकार के छोड़ दें, तो करीब 31 साल तक कांग्रेस की सरकार रही। इस 31 साल में कभी भी सुनियोजित और सुविचारित विकास के लिए विचार नहीं किया गया। ऐसे तकनीकी संस्थानों को दुर्लक्ष किया गया और यही कारण है कि आज हमारे देश में इतना तकनीकी पिछड़ापन है। वह जो 31 साल

कांग्रेस के रिज़ीम के गए, उसका बहुत बड़ा असर हमारे देश पर पड़ा है। माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने इस तकनीक के महत्व को समझा है।

महोदय, हमारे देश में विश्व की दो प्रतिशत ज़मीन है और 17 प्रतिशत आबादी है। इस आबादी को यदि हमें आगे बढ़ाना है और इस आबादी को लेकर देश को विकसित करना है और इस आबादी को संसाधन के रूप में बनाना है तो हमें तकनीक की ओर जाना पड़ेगा। यही कारण है कि माननीय प्रधान मंत्री जी ने जितनी महत्वाकांक्षी योजनाएँ शुरू की हैं, वे सारी तकनीक पर आधारित हैं। फिर चाहे वह मेक इन इंडिया हो, स्किल इंडिया हो, डिजिटल इंडिया हो, स्टार्टअप इंडिया हो या स्टैंडअप इंडिया हो, ये जितनी महत्वाकांक्षी योजनाएँ हैं, ये वास्तव में देश को तकनीक की तरफ ले जाने वाली योजनाएँ हैं। क्योंकि हमारे पास इतनी ज़मीन नहीं है और केवल कृषि से देश विकास नहीं कर पाएगा, जब तक तकनीक हमारे पास नहीं होगी। जापान के पास तकनीक है तो वह विकसित देश है। हमें तकनीक की ओर जाना पड़ेगा और इन परिणामकारी योजनाओं से ही देश में विकास हो सकेगा। सन् 1971 से मैं तुलना करना चाहूँगा कि कांग्रेस ने क्या किया है और हमारे प्रधान मंत्री और हमारी सरकार किस तरफ देश को ले जा रही है और कैसे विकास करना चाहती है। सन् 1971 में इंदिरा गांधी जी ने गरीबी हटाओ का नारा दिया। आज भी कांग्रेस नारा देती है कि 'गरीबों का हाथ कांग्रेस के साथ' लेकिन 1971 से लेकर 2013 तक, जब फूड सिक्यूरिटी बिल इन्होंने दिया, इन 43 सालों में 80 करोड़ लोग आज भी उस फूड सिक्यूरिटी बिल में लिए गए। अगर ये 80 करोड़ लोग आज भी गरीब हैं तो ये ज़िम्मेदारी किसकी है? ये 80 करोड़ लोग गरीब हैं, फिर भी बार-बार जो योजनाएँ कांग्रेस ने दीं, मनरेगा दिया, अब मनरेगा कांग्रेस की फिलॉसफी और उसका दर्शन है कि वह ज्यादा से ज्यादा लोगों को गरीब रखना चाहती है। अगर आदमी गरीब रहेगा तो फिर आगे वह सोच नहीं पाएगा और कांग्रेस को जो जीवन मिलता है, जो रस मिलता है, वह गरीबी से मिलता है। कभी भी उसके उत्थान और विकास का सुनियोजित प्रयास कांग्रेस ने नहीं किया। हमारे प्रधान मंत्री जी ने दो सालों में इतनी सारी योजनाएँ दीं लेकिन ऐसी कोई योजना कांग्रेस ने नहीं दी।

सभापति जी, मैं दर्शन का भी अंतर बताना चाहता हूँ कि इन्होंने मनरेगा शुरू किया, फूड सिक्यूरिटी बिल दिया। मनरेगा शुरू किया तो सौ दिन का रोज़गार, कि आप ज़िन्दा रहो। उसमें भी इतने लीकेज कांग्रेस ने रख दिए कि उसकी लीकेज से जो पैसा निकलता है, उससे कांग्रेस का कैंडर बनता रहा है, लेकिन गरीबों के जीवन में कोई परिवर्तन न आए, यह हम तथ्यात्मक रूप से देख सकते हैं।

सभापति जी, आज हमें दुनिया की बराबरी में खड़ा होना है और यदि बराबरी में खड़ा होना है तो हमें उसी स्तर की तकनीक चाहिए। हमें रिमोट इंजीनियरिंग में बहुत आगे बढ़ना होगा, हमको समुद्री प्रौद्योगिकी में

बहुत आगे जाना होगा। हमें नवाचार करने होंगे, हमें ऑटोमेटिव इंजीनियरिंग में नवाचार करने होंगे, आज दुनिया के बराबर चलकर खड़ा करना होगा। डिज़ाइन में, तेल और गैस सैक्टर में, नैनो टेक्नोलॉजी में, आपदा प्रबंधन और परिवहन प्रणाली में, ऐसे कई क्षेत्र हैं, जहाँ हमारे देश को पूरे विश्व के साथ या विकसित देशों के साथ खड़े रहने की आवश्यकता है।

सभापति जी, माननीय प्रधान मंत्री मोदी जी ने केवल नारा नहीं दिया कि गरीबी हटाओ। उन्होंने यह करके दिखाया। मेक इन इंडिया करके दिखाया। स्टैंडअप करके दिखाया, स्टार्टअप करके दिखाया। मैं उदाहरण देना चाहूँगा। ... (व्यवधान)

HON. CHAIRPERSON: Please conclude now.

प्रो. चिंतामणि मालवीय : सभापति जी, इतने महत्वपूर्ण विषय पर कुछ दो-तीन मिनट तो दीजिए।

सभापति जी, अभी पूर्णतः स्वदेशी स्पेस शटल आर.एल.वी. हमने छोड़ा और इससे हम उन तीन-चार देशों में शामिल हो गए हैं जिनके पूर्णतः स्वदेशी स्पेस शटल हैं। यह स्पेस शटल अंतरिक्ष की कक्षा में शटल को छोड़कर एयरक्राफ्ट की तरह वापस आ जाता है और इससे दस गुना व्यय कम हो गया। सभापति महोदय, हमने पी.एस.एल.वी. में एक साथ बीस उपग्रह छोड़े। मैं यह बताना चाहता हूँ कि इससे देश की गरीबी दूर होगी। वह कैसे दूर होगी, मैं कांग्रेस की यह बैचैनी समझ सकता हूँ। यह ऐसे दूर होगी कि जो स्पेस का मार्केट है, यह 14 लाख करोड़ का है और उसके 41% पर केवल अमेरिका का कब्जा है और हमारी भागीदारी केवल 4% है। यदि हम तकनीक और उन्नत प्रौद्योगिकी के क्षेत्र में आगे आएं तो इसमें हमारी भागीदारी बढ़ेगी। हम बहुत सस्ते एयरक्राफ्ट छोड़ रहे हैं। यदि यह होगा तो इससे हम पांच-दस लाख करोड़ कमा कर देश की गरीबी दूर कर सकते हैं।

सभापति महोदय, देश में एक लाख तीन हजार मेगावाट बिजली पैदा होती है। हम जानते हैं कि कोयला खत्म हो रहा है। हम जानते हैं कि बिजली पैदा करने वाले जो अन्य संसाधन हैं, वे खत्म हो रहे हैं। पेट्रोल, डीज़ल, गैस खत्म हो रहे हैं। एक बार हम जिस कोयले का उपयोग कर लेते हैं, वह लाखों सालों में बना होता है, लेकिन वह हमारे काल में फिर नहीं बन सकता। इसलिए हमें ऊर्जा के वैकल्पिक साधनों पर जाना होगा।

सभापति महोदय, ऊर्जा के वैकल्पिक साधनों की बात है तो हमें नैनो टेक्नॉलॉजी की जरूरत है, न्यूक्लियर पावर की जरूरत है, विंड इनर्जी की जरूरत है और सोलर इनर्जी की जरूरत है। ये सब टेक्नॉलॉजी से ही आएंगी।

माननीय सभापति महोदय, मैं एक मिनट और लूंगा। मैं यह जरूर कहना चाहता हूँ कि एक शोध के मुताबिक वर्ष 1953 से लेकर आज तक करीब 25,000 आई.आई.टीयन्स ने अमेरिका का रूख किया है। अगर

ये 25,000 आई.आई.टीयन्स इस देश में रहते तो इस देश का विकास कुछ और होता। यह हो सकता है कि उनका अपना भी आकर्षण हो, लेकिन इसमें एक दोषी वे सरकारें भी हैं जिन्होंने उन्हें ऐसा वातावरण नहीं दिया कि वे आई.आई.टीयन्स इस देश में रुकें और इस देश का विकास करें। जब बाबा साहब अम्बेडकर पढ़ने के लिए अमेरिका गए तो उन्हें बड़ौदा नरेश ने फेलोशिप दी थी और जब फेलोशिप दिया था तो उन्हें कहा था कि इतने सालों तक हमारे यहां नौकरी करना। लेकिन, इस तरह की कोई शर्त हम इन आई.आई.टीयन्स से नहीं रखते हैं। मैं यह निवेदन करना चाहता हूँ कि जब हम आई.आई.टीयन्स पर इतना खर्च करते हैं, संस्थानों पर इतना खर्च करते हैं तो इसके साथ यह भी शर्त शामिल किया जाए कि जो भी यहां से पढ़ेगा, वह कम से कम इस देश में रह कर सेवा करेगा, वह शिक्षा लेकर सीधा विदेश न चला जाए। डी.आर.डी.ओ. और इसरो जैसे जो तकनीकी संस्थान हैं, इससे जोड़ा जाना चाहिए।

सभापति महोदय, आप जानते हैं कि जब से माननीय नरेन्द्र मोदी जी के नेतृत्व में हमारी सरकार बनी है, हमने स्वदेशी के क्षेत्र में नए-नए आयाम स्थापित किए हैं। हमने 'अरिहन्त' बनाए, जो पूरी तरह से एक स्वदेशी पनडुब्बी है और यह परमाणु मार भी कर सकती है। यह पहली स्वदेशी पनडुब्बी है। हमने 'धनुष' बनाया। जब धनुष की बात आती है तो बोफोर्स की भी याद आती है। हमने बोफोर्स लिया, लेकिन उससे कई गुणा ज्यादा क्षमता वाले 'धनुष' को हमने पूरे स्वदेशी तरीके से बनाया और यह 28 किलोमीटर तक मात्र सेकन्ड में मार करता है। हमें हथियार खरीदने की आवश्यकता नहीं होगी और उसमें दलाली की भी आवश्यकता नहीं होगी, अगर ये सारे हथियार हमारे देश में बनेंगे।

इतना कह कर मैं अपनी बात समाप्त करता हूँ और इस विधेयक का समर्थन करता हूँ। धन्यवाद।

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, प्रौद्योगिकी संस्थान (संशोधन) विधेयक, 2016 पर बोलने का आपने मौका दिया, आपको बहुत-बहुत धन्यवाद। यह राष्ट्रीय महत्व का एक महत्वपूर्ण कानून वर्ष 1961 में बना था। इसमें कई संशोधन भी हुए। आज छः नए आई.आई.टी. इस नए अधिनियम के तहत लाने का कार्य सरकार ने किया है और इसके अलावे आई.एस.एम., धनबाद को भी आई.आई.टी. का दर्जा देने के लिए सरकार ने जो प्रस्ताव किया है, इसके लिए मैं माननीय मंत्री जी को भी धन्यवाद देना चाहता हूँ। मैं आशा करता हूँ कि सरकार इन नई सभी आई.आई.टी. की जल्द से जल्द स्थापना करे और सुचारू रूप से चालू करे क्योंकि वर्ष 2008 में आठ नए आई.आई.टी. खोले गए। उसमें एक पटना में भी है।

सभापति महोदय, बड़े दुःख के साथ कहना पड़ता है कि पटना का जो आई.आई.टी. है, वह आज तक बन कर तैयार नहीं हुआ है। मैं माननीय मंत्री जी का ध्यान आकृष्ट करना चाहता हूँ कि पटना का आई.आई.टी. आज भी अभी तक बन नहीं पाया है। इसे लगभग सात साल हो गए। वहां से एक बैच निकल भी गया और अभी भी वह पॉलीटेकनीक में चल रहा है। आप नए आई.आई.टी. बना रहे हैं, यह अच्छी बात है। लेकिन, जिसे आई.आई.टी. का दर्जा पहले मिला, पहले उसे बनाने की जरूरत है या इस तरीके की कोई मॉनीटरिंग कमेटी बनाइए जिससे कि वह समयानुकूल बन जाए।

आज पूरे बिहार में एक आईआईटी है। सात साल से आठ पॉलिटेक्निक में वहां के बच्चे पढ़ रहे हैं। उनको कितनी गुणवत्ता मिल रही होगी, आप सोच सकते हैं।

16.55 hours (Hon. Deputy Speaker in the Chair)

महोदय, मैं माननीय मंत्री जी से कहना चाहूंगा कि इस तरीके की व्यवस्था लाएं जिससे कि समयानुसार उसका भवन बने, बच्चों की पढ़ाई हो और उसकी गुणवत्ता बढ़े।

दूसरा, मेरा एक और सुझाव है। बिहार राज्य की आबादी लगभग 12 करोड़ है। मैं माननीय मंत्री जी से अनुरोध करूंगा कि जिस तरीके से बिहार की आबादी है, उसी के तर्ज पर अन्य राज्यों में जिस तरह से आप आईआईटी खोल रहे हैं, उसी तरीके से बिहार की आबादी के अनुसार कम से कम एक और आईआईटी वहां खोलने की आवश्यकता है।

महोदय, मेरा गरीब, शोषित, पीड़ित, अत्यन्त पिछड़े, दलित बच्चों के लिए सुझाव होगा। आई.आई.टी. में आप उन्हें कौन सी सुविधा दे रहे हैं? आज इसकी जरूरत है। जो हमारे बच्चे गरीब हैं, वे कैसे पढ़ पाएंगे? उन बच्चों को कैसे साधन मिलें जिससे कि बच्चे पढ़ें। आजकल पढ़ाई में काफी खर्च होता है। बिहार के बच्चे आजकल बाहर कोचिंग करने जा रहे हैं। उनके पास संसाधनों की कमी है लेकिन बच्चों में उर्वरता काफी है। उनकी प्रतिभा को देखते हुए मेरा एक अनुरोध होगा कि जो गरीब छात्र हैं, किसान के बच्चे हैं, दलित हैं, ऐसे लोगों के लिए सस्ती पढ़ाई की व्यवस्था कराई जाए।

मैं एक और सुझाव देना चाहता हूँ कि आईआईटी में सरकार बच्चों पर खर्च करती है और वे बच्चे बाहर चले जाते हैं। अभी कई माननीय सदस्यों ने भी इस पर सुझाव दिया है। उनका पलायन नहीं होना चाहिए। बच्चे के लिए यह सुनिश्चित करना चाहिए कि वह हमारे देश में सेवा करे या इस बारे में कोई नार्म्स बने कि जब 10-15 साल तक यहां काम करोगे, तभी तुम विदेश जा सकते हो। इस तरीके का कानून बनना चाहिए।

बिहार सरकार ने इंटर पास के बाद चार लाख रुपए तक का स्टूडेंट क्रेडिट कार्ड बच्चों को देने की व्यवस्था की है। मैं कहना चाहूंगा कि जो बच्चे आईआईटी, एनआईटी में जा रहे हैं, उनके लिए भी आप स्टूडेंट क्रेडिट कार्ड की व्यवस्था कराइए, जिससे 25-30 लाख रुपए उसे मिले जिससे बच्चा बढ़िया से पढ़ सके और उसकी गुणवत्ता में सुधार हो। यह मैं एक सुझाव देना चाहता हूँ।

अक्सर देखा जा रहा है कि हमारे आईआईटी के बच्चे, बीटेक के बच्चे और पीएचडी करके उच्च शिक्षा लेने के बाद भी बेरोजगार हो रहे हैं। उन्हें नौकरी नहीं मिलती है। इसके चलते उन्हें काफी कठिनाइयों का सामना करना पड़ता है। मैं मांग करूंगा या सुझाव दूंगा कि ऐसी चीज आप सुनिश्चित करें कि जिस तरीके से राइट टू एजुकेशन है, उसी तरीके से राइट टू सर्विस करने की व्यवस्था करें, जिससे कि हमारे बच्चों को जॉब मिल सके।

मेरा आखिरी सुझाव होगा, मैं केन्द्र सरकार से निवेदन करना चाहूंगा कि ज्यादा से ज्यादा अनुसंधान केन्द्र खोले जाएं, जिससे आरएंडडी में हमारे बच्चे आगे बढ़ें और उनको अधिक सुविधा मिले। यही बात कहते हुए मैं अपनी बात को विराम देता हूँ। धन्यवाद।

माननीय उपाध्यक्ष : श्री दुष्यंत चौटाला।

SHRI DUSHYANT CHAUTALA (HISAR): Sir, with your permission, I would like to speak from here.

उपाध्यक्ष महोदय, आपने इंस्टीट्यूट्स ऑफ टेक्नालाजी अमेंडमेंट बिल, 2016 पर मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। इंस्टीट्यूट ऑफ टेक्नालाजी की जब हम बात करते हैं तो हमारे देश के ये वे प्रीमियर इंस्टीट्यूशंस हैं जहां आज पूरे देश के अंदर अगर टेक्नालाजी की फील्ड में हमने चाहे इंजीनियर्स हों, साइंटिस्ट हों, निकालने का काम किया है तो बहुत बड़ा योगदान आईआईटीज का रहा है, खास तौर पर आईआईटी रुड़की जैसे इंस्टीट्यूट का, जिसने पूरे नार्थ इंडिया के अंदर किसी भी तरह की गवर्नमेंट की परियोजना हो, उसके डीपीआर्स को चेक करने में, उसके अंदर अपने सजेशन देने में, कोई नए प्रोजेक्ट की इनोवेशन के अंदर आईआईटी दिल्ली, आईआईटी रुड़की जैसे इंस्टीट्यूशन ने हमेशा अपने सुझाव देकर इस देश को आगे बढ़ाने में बहुत सहारा देने का काम किया।

17.00 hours

आज हम इस बिल पर चर्चा कर रहे हैं। इस बिल का मुख्य उद्देश्य यही है कि सात नए आईआईटीज़ हमारे देश में बनें, जिसके तहत और अच्छे इंजीनियर्स, टेक्नोलॉजी की फील्ड में और अच्छे युवाओं को डैवलप करके लाने का काम कर सकें, लेकिन यह एक चैलेंज भी है।

मुझे पिछले दिनों कमेटी के एक दौर पर आईआईटी, तिरुपति के संस्थापकों से चर्चा करने का मौका मिला। जब चर्चा हुई तो एक बहुत बड़ी चीज समझ में आई कि आज हमारे आईआईटीज़ पूरे तौर पर इक्विपड नहीं हैं। आज स्टूडेंट स्ट्रैन्थ, ऐप्लीकेशन्स लाखों में लगती हैं, मगर सीट्स कैपेसिटी बहुत लिमिटेड हैं। उसे बढ़ाने के लिए शायद सरकार सात नए आईआईटीज़ इंट्रोड्यूस करने की बात कर रही है।

मेरी आईआईटी के एक छात्र से चर्चा हुई। उसने कोट किया --

“Big brands are also diluted. Students will have all the more reasons to go abroad and pursue higher education. There is already a dearth of good quality teachers and this would further be aggravated with more IITs and IIMs.”

यह बहुत गंभीर विषय है कि अगर हम आईआईटीज़ और आईआईएम्स को बढ़ाने का काम करेंगे तो ऑल्टरनेटिवली क्वालिटी ऑफ आईआईटीज़ गिरेगी। उससे आने वाले समय में हमारे छात्र विदेशों की तरफ जाने का प्रयास करेंगे।

मुझसे पूर्व सभी वक्ताओं ने बहुत गंभीर विषय आपके सामने रखा। बीजेपी के एक साथी बता रहे थे कि आज भी 20-25 हजार युवा साथी, जो आईआईटी से पढ़े हुए हैं, वे विदेशों में जाकर विदेशी कम्पनियों के

लिए काम कर रहे हैं। वे काम ही नहीं कर रहे, बल्कि वहां की सिटिजनशिप के लिए ऐप्लाई भी करते हैं। आज बहुत बड़े लैवल पर हमारे देश से ब्रेन ड्रेन हो रहा है। हमें इस एक्ट के अंदर कम से कम एक ऐसा प्रोविजन डालना चाहिए कि आईआईटी का पढ़ा हुआ बच्चा, जिसके ऊपर हमारा देश लाखों-करोड़ों रुपये लगाने का काम करता है, उसे कम से कम पांच से दस साल तक हमारे देश की सेवा में बिताने चाहिए। देश के अंदर जो टेक्नोलॉजी डैवलप हो रही है, उसमें अपना हाथ बंटाना चाहिए। अगर हम इस तरह देश की इन्वेस्टमेंट को देश के अंदर सुरक्षित कर पाए, तभी इन प्रीमियर इंस्टीट्यूशन्स से निकले हुए क्वालिटी एजुकटेड लोगों की संख्या को देश के विकास में उपयोग कर पाएंगे।

मैं जब आईआईटीज़ की सूची देख रहा था तो पिछले ग्यारह सालों में नार्थ इंडिया के छः टॉपर्स, मेरे लिए उत्साह की बात है कि उन छः में से तीन टॉपर्स हमारे प्रदेश हरियाणा के हैं। यहां मंत्री जी बैठे हुए हैं। जब हम हरियाणा की चर्चा करते हैं तो बड़ा दुख होता है कि जो 16 पहले हैं और 7 नए आ रहे हैं, उनमें हरियाणा को कहीं भी स्थान नहीं दिया गया है। इसलिए नहीं दिया जाता कि हम दिल्ली के नजदीक हैं या इसलिए नहीं दिया जाता कि सरकार प्रदेश की तरफ देखना नहीं चाहती। हमारे एनआईटी, कुरुक्षेत्र की डैवलपमेंट उठाकर देखिए। वह आज इस देश में टेक्नोलॉजी में सबसे आगे के पायदान पर खड़ा है। लेकिन आज हरियाणा प्रदेश को भी जरूरत है कि वहां आईआईटी जैसा एक इंस्टीट्यूट खुले।

मैं अपने लोक सभा क्षेत्र की भी बात करता हूं। अगर भारतीय जनता पार्टी का सांसद भी किसी लोक सभा से है, तो आप वहां आईआईटी खोल दीजिए, लेकिन प्रदेश में एक आईआईटी का अनुदान आगामी बजट सेशन में जरूर देने का काम कीजिए। जहां आईआईटीज़ की बात करते हैं, *it is leading to innovation.* जब हम आईआईटी को देखते हैं तो कितना इन्नोवेट कर रहे हैं। आप एमआईटी जो मैसाच्यूट्स में है, उसे देखिए। वर्ल्ड में टेक्नोलॉजी अपग्रेडेशन में उससे बड़ा योगदान नहीं है। अगर हम अपने आईआईटी को उससे कम्पीट करें, आज टॉप 250 की लिस्ट देखी थी, उसमें हमारा एक भी आईआईटी स्टैंड नहीं करता, शायद 300 के पायदान पर हमारा एक आईआईटी आता है। हमें इसमें और पैसा इन्वेस्ट करना पड़ेगा। हम अपने आईआईटीज़ को सौ-सौ करोड़ का फिक्स्ड बजट देने का काम करते हैं। उससे हमें इन्नोवेशन देखने को नहीं मिलेगी। हमें सरकार, देश के तौर पर उन इंस्टीट्यूट्स में एडीशनल फंड्स डालने पड़ें, ताकि हमारे युवा साथी नई इन्नोवेटिव रिसर्च को अपने लैवल पर पूरे तौर पर कर पाएं। उपाध्यक्ष महोदय, अगर हम इसमें कामयाब रहे, तो हम देखेंगे कि इस देश में बदलाव के लिए इंडियन इंस्टीट्यूट्स ऑफ टेक्नॉलोजी एक बड़ा रोल प्ले कर पाएंगे। हमें जो नए प्रोफेसर्स हैं, उन्हें इक्विप करना पड़ेगा और फेकल्टी को इतना मजबूत करना पड़ेगा कि देश के अंदर जो आईआईटी जैसे नए इंस्टीट्यूट्स बन रहे हैं, उन्हें भी डैवलप कर पाएं।

उपाध्यक्ष महोदय, मैं बस इतना ही बोलना चाहूंगा कि हमारे आईआईटीज की जो लीडरशिप है, उसमें कैरीकुलम मिसिंग है। इसलिए सरकार को कैरीकुलम पर फोकस करना पड़ेगा और क्वालिटी ऑफ एजुकेशन के साथ-साथ क्वालिटी ऑफ रिसर्च की तरफ भी ध्यान देना पड़ेगा। इसके साथ-साथ मैं इतना और बोलना चाहता हूँ कि आईआईटीज की जो टॉप लीडरशिप यानी हमारी गवर्नमेंट के सैक्रेटरी लेवल के अधिकारी आईआईटीज को मॉनीटर करते हैं, उन्हें भी कहीं न कहीं टेक्नॉलोजी की फील्ड का होना चाहिए, ताकि वे अपना इंटरेस्ट दिखा कर इन इंस्टीट्यूट्स को अच्छी तरह से रन कर पाएं।

महोदय, इतना सुझाव देते हुए मैं इस बिल का समर्थन करता हूँ और सरकार से आग्रह करता हूँ कि क्वालिटी, इन्फ्रास्ट्रक्चर और प्रॉपर फेकल्टी को ध्यान में रखते हुए इस देश के इंस्टीट्यूट्स को आगे ले जाने का काम करें।

उपाध्यक्ष महोदय, आपने मुझे बोलने के लिए समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

* **SHRI SHER SINGH GHUBAYA (FEROZEPUR):** Thank you, Hon. Deputy Speaker Sir, for giving me the opportunity to speak on an important bill – “ The Institutes of Technology (Amendment) Bill, 2016”.

Sir, without these ‘Institutes of Technology’, our country cannot make any progress. Hon. P.M. Modi ji has given a clarion – call to provide skill-development to the youth of the country. So, the role of I.I.T.s and Engineering colleges becomes pivotal if we have to further this agenda.

Sir, I thank the Central Government for providing an I.I.T. at Ropar. The local students have benefited due to this decision. However, there is a lack of adequate infrastructure over there. So, I urge upon the Central Government to provide ample fund for this I.I.T. The basic infrastructure work must be completed at the earliest so that the students do not face any problems.

Sir, Punjab provides maximum foodgrains in the Central Pool. There was a time when Punjab was at the helm of affairs in the realm of technology too. Ludhiana, Khanna and Gobindgarh were the hub of industries. Students of Punjab who studied outside the state, were able to get employment in Punjab itself. However, the condition of industries in Punjab is dismal at present. Other neighbouring states provide several facilities and exemptions to industries as far as taxes and availability of power are concerned.

As such, there has been a flight of industries from Punjab. Punjab was not provided any facility. As a result, in the present scenario, students of Punjab do not want to opt for technical education as employment in this field in the state is not assured.

Sir, I appeal to the Government to provide a package for technical institutes in Punjab. Industries in Punjab must be provided the same facilities as those in the neighbouring states. This will check the flight of industries from Punjab to greener

* English Translation of the speech originally delivered in Punjabi.

pastures. Incentives must also be provided for technical institutes in Punjab so that these institutes can also provide employment to the local students.

Sir, the SC and OBC students are not being given scholarships for 2-3 years. These institutes are not being provided funds. So, they have become NPAs.

I urge upon the Central Government to timely release the scholarship amount to the state so that the SC & OBC students do not suffer. Lakhs of students have found themselves at the receiving end.

Sir, I request the Central Government to release adequate amount of money for the I.I.T. located in Punjab. This will help the students of Punjab and neighbouring states like Himachal Pradesh and Jammu & Kashmir. I also support the genuine demands of the neighbouring state Haryana.

Thank you.

श्री भैरों प्रसाद मिश्र (बांदा) : माननीय उपाध्यक्ष जी, माननीय मंत्री जी द्वारा जो बिल लाया गया है, मैं उसका समर्थन करने के लिए खड़ा हुआ हूँ।

मैं सरकार को बधाई देना चाहता हूँ कि उसने आईआईटी और एक माइन से संबंधित आईआईटी खोलने का निश्चय किया है। इससे निश्चित तौर से देश को लाभ होगा। इसमें देश में एक कोने से दूसरे कोने तक सभी क्षेत्रों का ध्यान रखा गया है। मैं इसके लिए सरकार को बधाई देता हूँ। पुराने आईआईटी, जो 2008 में तय किए गए थे, जिनके लिए जमीन नहीं मिल रही थी, राज्य सरकारों द्वारा जमीन देने में बहुत देर की गई थी। कुछ को तो चार साल बाद, यानी 2012 में जमीन मिली, जिसके कारण काम बहुत देर से शुरू हो सका। जिनकी लागत बढ़ गई थी और लगभग दुगुनी हो गई थी, हमारी सरकार ने लागत का अंतर भी देने का काम किया है, इससे निर्माण कार्य शीघ्र पूरा हो सकेगा। इसके लिए मैं सरकार को बहुत बधाई देना चाहता हूँ।

महोदय, सरकार ने निर्णय लिया है कि हर प्रांत में ऐसा विद्यालय हो, जो उच्च शिक्षा का केंद्र बने। मैं उत्तर प्रदेश से आता हूँ, हमारा प्रदेश बहुत बड़ा है। इस प्रदेश की आबादी लगभग 22 करोड़ हो गई है। कानपुर में बहुत पहले से विद्यालय था, उत्तर प्रदेश बहुत बड़ा प्रदेश है, इसलिए यहां बहुत लंबी लाइन लगती है, जिससे छात्रों को अवसर नहीं मिल पाता है। उपाध्यक्ष महोदय, मेरा अनुरोध है कि उत्तर प्रदेश के सभी क्षेत्रों में कम से कम इस तरह के चार विद्यालय खुलने चाहिए। अभी जैसे कानपुर में आई.आई.टी. है। आपने बनारस की थोड़ी चिंता करने का काम किया है, लेकिन अभी भी उत्तर प्रदेश बहुत बड़ा क्षेत्र है।

उपाध्यक्ष महोदय, मैं बुन्देलखंड क्षेत्र से आता हूँ, जहां बहुत जिले हैं। मैं सरकार से मांग करना चाहता हूँ कि अगले बजट में उत्तर प्रदेश जैसे बड़े प्रांत में कम से कम चार आई.आई.टी. खोलने की व्यवस्था की जाये।

उपाध्यक्ष महोदय, इसमें पिछड़े क्षेत्रों को महत्व देने की जरूरत है। जैसे बुन्देलखंड क्षेत्र शिक्षा के क्षेत्र में बहुत पिछड़ा हुआ है। अभी एन.आई.आई.टी. में पिछड़े क्षेत्र के विद्यार्थियों के लिए तीन परसेंट रिजर्वेशन है। मैं माननीय मंत्री जी से मांग करना चाहता हूँ कि जिस तरह से एन.आई.आई.टी. में व्यवस्था की गयी है, उसी तरह पिछड़े क्षेत्र के विद्यार्थियों के लिए आई.टी. और आई.आई.टी. में भी कोटा फिक्स करना चाहिए।

उपाध्यक्ष महोदय, अभी फीस स्ट्रक्चर को बढ़ाने का प्रस्ताव आया है, जिसे 90 हजार रुपये से तीन लाख रुपया किया जा रहा है। यह फीस पिछड़े क्षेत्रों के विद्यार्थियों के लिए बहुत ज्यादा है। मेरा अनुरोध है कि इस पर विचार करने की जरूरत है। आप फीस स्ट्रक्चर को स्थिर रखें और उसे बढ़ाने का काम न करें।

उपाध्यक्ष महोदय, मेरा एक सुझाव और है कि इसमें रूरल टेक्नोलॉजी का विषय भी लिया जाना चाहिए। आज किसान को अपनी उपज की उचित मूल्य नहीं मिल पा रहा है। अभी इसमें रूरल टेक्नोलॉजी का विषय नहीं पढ़ाया जाता। हमारी मांग है कि इसमें रूरल टेक्नोलॉजी का विषय भी शामिल किया जाये, जिससे किसानों को लाभ हो सके।

उपाध्यक्ष महोदय, मैं एक बात और कहना चाहता हूं कि अभी विद्यार्थियों को परीक्षा में बैठने के लिए केवल चार बार ही मौका मिलता है। लेकिन जो पिछड़े क्षेत्र से लोग आते हैं या हिन्दी भाषी क्षेत्र के लोग हैं, उन्हें एक-दो साल अंग्रेजी सीखने में ही लग जाते हैं; इस कारण वे अपनी तैयारी ठीक से नहीं कर पाते। हमारी माननीय मंत्री जी से मांग है कि ऐसे क्षेत्र के विद्यार्थियों को परीक्षा में बैठने का चार बार से ज्यादा बार मौका दिया जाना चाहिए। ... (व्यवधान)

उपाध्यक्ष महोदय, मैं एक सुझाव देकर अपनी बात समाप्त करूंगा। हमारा कहना है कि जो सरकारी इंजीनियरिंग कालेज हैं, उनमें गरीब क्षेत्र के लोगों के लिए कोचिंग की व्यवस्था की जाये। अभी कई विद्यार्थी कोटा आदि कई जगह कोचिंग के लिए जाते हैं। लेकिन गरीब विद्यार्थी इन बड़े कोचिंग सेंटर्स की फीस नहीं दे पाते, इसलिए हमारी मांग है कि सरकारी इंजीनियरिंग कालेजों में उसी स्टाफ द्वारा एक घंटे के लिए कोचिंग देने का काम किया जाये, तो वह विद्यार्थियों के लिए अच्छा रहेगा। सरकार को इस पर विचार करना चाहिए। धन्यवाद।

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, यहां लोग गुणात्मक संस्कार और चरित्र निर्माण या विश्व मानवतावाद के भाव की बात करते हैं। मैं समझता हूँ कि जिस तरह से शिक्षा माफिया, दलालों, व्यावसायीकरण और निजीकरण द्वारा आम जनता तक एजुकेशन को पहुंचाने की बात की जा रही है, तो उससे आदर्शवाद को कभी पनपने का मौका भारत के सांस्कृतिक राष्ट्रवाद में नहीं मिलेगा।

कई लेखकों ने इस संबंध में एक बात लिखी है जिसे मैं यहां उद्धृत करना चाहता हूँ। उन्होंने कहा है कि 'भारत एजुकेशन के मामले में 143वें पायदान पर है।' ब्राजील, दक्षिण अफ्रीका जैसे कई छोटे देशों से भी नीचे है, यानी अंतिम पायदान पर है। उन्होंने शिक्षा का मतलब सरकारी दुष्टों को फायदा लिखा है। इसमें यह भी लिखा है कि यह पूंजीपतियों के माध्यम से राजनीतिक घरों को चकाचौंध करने वाली एक व्यवस्था है। यह हमने नहीं लिखा है। इसे बहुत बड़े दार्शनिक लोगों ने लिखा है, जो आपके सामने है। उन्होंने इसमें आगे लिखा है कि अगर भविष्य में आप चाहते हैं कि अध्यात्म ज्ञान आधारित अर्थव्यवस्था पर आगे बढ़ना है, तो भारत को शिक्षा के निवेश में बढ़ाना होगा। भारत में सरकारी व्यवस्था द्वारा एजुकेशन में जो अर्थ का निवेश है, वह दुनिया में सबसे कम है।

माननीय मंत्री महोदय, उत्तर प्रदेश के 608 इंजीनियरिंग एवं मैनेजमेंट कॉलेजों में लगभग 20 हजार शिक्षक फर्जी पाए गए हैं। इतना ही नहीं, अब्दुल कलाम प्राविधिक विश्वविद्यालय में लगभग 41 हजार शिक्षक नियुक्त हैं। एक जांच में पता चला कि उनमें से लगभग 20 हजार शिक्षक फर्जी हैं। परचून की दुकान से भी ज्यादा पैसे लेकर इंजीनियरिंग कॉलेज, टेक्नीकल कॉलेज, मेडिकल कॉलेज आदि को खोलने का जो व्यवसायीकरण और निजीकरण है, उसमें जब तक आप सरकारी व्यवस्था को मजबूत नहीं करते हैं, तब तक आप समाज के वंचित, कमजोर, दलित एवं आम लोगों तक शिक्षा को पहुंचाने की कल्पना नहीं कर सकते हैं। अभी मेरे एक मित्र बहुत ही गलत बता रहे थे कि आज ये कहां-कहां हैं। मैं आपको ध्यान दिलाना चाहूंगा कि वर्ष 1986 से वर्ष 2006 तक के आईआईटीयन ने आज तक इंडियन आर्मी ज्वाइन नहीं की। ... (व्यवधान) इसरो के कुल इंजीनियर्स में से दो फीसदी भी इंजीनियर्स आईआईटी और एनआईटी से नहीं हैं, दो प्रतिशत भी नहीं हैं। वर्ष 2013 में कुल 9885 छात्रों में से सिर्फ 20 छात्रों ने डीआरडीओ ज्वाइन किया, लेकिन सिर्फ कानपुर आईआईटी से ही 36 छात्रों ने फ्लिपकार्ट ज्वाइन किया। कम्प्यूटर साइंस, इलेक्ट्रॉनिक्स, मैकेनिकल, केमिकल, इलेक्ट्रिकल इंजीनियरिंग आदि के क्षेत्र में दुनिया के 10 हजार से ज्यादा इंजीनियर्स को बेस्ट एजुकेशन देने के बावजूद, दुनिया के इतिहास में हम अपना फाइटर जेट या कोई छोटी सी चीज भी नहीं बना पाए। हम अपना क्रायोजनिक रॉकेट स्पेस में भेजने के लिए आज भी संघर्ष कर रहे हैं। आज भी हमारी ऐसी स्थिति नहीं है। हम सबमरीन में भी आज तक अपनी पहुंच नहीं बना सके हैं। वर्ष 2015-16 के बजट में

17003.85 करोड़ रुपये आईआईटी के लिए एलोकेट किए गए, लेकिन रिजल्ट हम लोगों के सामने है। डीआरडीओ में आज 2700 वैज्ञानिकों की कमी है, लेकिन हमारे होनहार लोगों को पैसा चाहिए। आपके यहां लोग चक्कर लगाते हैं। आप अब आए हैं, मैं आपको बधाई देता हूं। आपकी जो फैकल्टी है, वह सामाजिक व्यवस्था में शोषण का सबसे बड़ा कारण है। सेकण्ड सेमेस्टर में दलित या समाज के कमजोर तबके के लोग नहीं हैं, दलित वर्ग के टीचर नहीं हैं, समाज के वंचित वर्गों के टीचर नहीं हैं। उनके आंख और कान पकड़ने के जो तरीके हैं, उसके चलते दलित एवं समाज के वंचित वर्गों, ईबीसी वर्ग के बच्चों की सीट्स खाली हो जाती हैं। आप इसे सुनिश्चित कीजिए। आजादी के बाद, आप जानते हैं कि अब इंजीनियरिंग कॉलेज के बच्चों के पीछे भागा जाता है। ...(व्यवधान) मेरा आपसे आग्रह है, बच्चों को डिजिटल फेसबुक और एसएमएस के माध्यम से जो व्यावसायिक एवं पूंजीपति लोग लुभा रहे हैं, उसको रोकिए और इसकी तरफ ध्यान दीजिए। हमारी राजनीतिक व्यवस्था के कारण जो आत्महत्या की प्रवृत्ति बढ़ी है, उसको रोकिए। फीस बढ़ाने के जो तरीके बने हैं, उनको रोकिए। आज फीस को कम करने की आवश्यकता है।...(व्यवधान) मैं यही मांग करता हूं।...(व्यवधान)

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA): Mr. Deputy Speaker, Sir, I rise in support of the amendment to the Institutes of Technology Bill introduced by the hon. Minister of HRD.

At the outset, I would like to thank the hon. Prime Minister of India, Shri Narendra Modi *ji*, as well as the HRD Minister for choosing Goa as one of the States for setting up of an IIT, one of the premier institutions of our country.

Goa, being an international tourist destination, is also emerging as an education hub. Goans are feeling proud with the setting up of an IIT in Goa, which is to be set up in my constituency, the southern most part of Goa. In fact, Goans have thanked the hon. Prime Minister for setting up the IIT in Goa.

It was announced recently that an NIT would also be instituted at a village called Kunkoli. This proposal has been approved by the hon. HRD Minister. Besides the NIT, the IIT which would be set up, Goa would definitely emerge as an education hub in India.

Sir, I would like to mention here that the first Pharmacy College in Asia was set up in Goa. Besides that, Goa has an Engineering College which is celebrating its Golden Jubilee this year.

Goa is known for renowned scientists who have contributed to science in India like Shri Raghunath Mashelkar and Dr. Anil Kakodkar who belong to my State Goa. Besides that, Shri Manohar Parikkar, who is presently the Defence Minister of the country, was the first IITian to be the Chief Minister of any State in our country. So, we are proud of Shri Manohar Parikkar and I would like to make a mention of it here.

Sir, technology is slowly evolving. From desktop computers now are moving to palm tops. We are moving towards nano technology and our younger generation would like to be trained in various fields of technology. Therefore, I am quite

confident that under the leadership of our Prime Minister Shri Narendra Modi as well as under the leadership of the HRD Minister Shri Prakash Javadekar, India would emerge as one of the educational hubs in the world.

With these few words, I thank you for giving me this opportunity to speak on this occasion.

PROF. SUGATA BOSE (JADAVPUR): Mr. Deputy Speaker, Sir, this is a happy day in Parliament. This Lok Sabha is on the verge of approving six new IITs to be set up at Tirupati, Palakkad, Dharwar, Bhilai, Goa and Jammu and the Indian School of Mines in Dhanbad, which is just across the border from West Bengal, in Jharkhand is going to be upgraded to an IIT. Just reciting the names of these places is a wonderful reminder of the diversity of our country.

Whenever I rise to speak in this august House on the subject of education, there is a general expectation that I will speak about quality, excellence and merit. Today, I would want this House to carefully ponder over the question as to what is merit. I pose this question because I feel that in our country there is a grave danger of passing of accumulated caste privilege as merit. If there are huge sections of our people who have suffered historic injustice, then we should be very careful not to label them as people who lack merit. It is our fault that they have not got adequate opportunities to excel in our schools of higher education.

Now it is often forgotten that the IIT Act was, of course, passed in 1961. But reservations even for the Scheduled Castes and the Scheduled Tribes to the extent of 22.5 per cent were not extended to the IITs until 1973. That was done under the Prime Ministership of Shrimati Indira Gandhi. The OBC reservations were not extended until as late as 2006.

I was reading an article by an anthropologist at Harvard University named Ajantha Subramaniam titled 'Making Merit' published in the Comparative Studies of Society and History and I was startled to read some of the statistics that were given in that article about IIT, Chennai.

Mr. Deputy Speaker, Sir, you know better than anyone else that our State of Tamil Nadu, ever since the great figure Annadurai showed us the way, empowered the Backward Castes, the Scheduled Castes and the Scheduled Tribes for decades. But IIT, Chennai is a Central institute. As of 2015, the numbers may have changed slightly since then, if we look at the figure of faculty members, there were 464 faculty members in the General Category, 59 in the OBC Category, only 11 in the

Scheduled Caste Category and a mere two in the Scheduled Tribes Category. These numbers cannot be explained by merit alone. These numbers can only be explained by conscious and sub-conscious bias against the disadvantaged sections of our people in this country. That is why, I said, please do not confuse accumulated caste privilege as merit. Let us not have traditional, cultural capital be transformed into modern capital in our institutes of technology which are institutes of national importance.

Whenever the question of IIM comes up, we talk of autonomy. Now, of course, it is important to give autonomy to IIT Directors and to Chairpersons of the Governing Boards of the IITs. This Parliament must always preserve its prerogative, which was under challenge by the HRD Ministry, to declare institutes of national importance.

Hon. HRD Minister talks about accessibility as being one of his four mantras. We have, actually, now given some accessibility to our IITs and to our Central Universities to Scheduled Castes and Scheduled Tribes. But the question is, have we given them the feeling of equal citizenship inside the portals of our great institutions of higher learning? That is why, when students at IIT, Chennai want to set up an Ambedkar Periyar Study Circle, why should the Dean of students, at the direction of the Central Government, derecognise such a Study Circle? Everyone should be reading the works of Dr. Ambedkar and of Periyar. That is why, it is very important to go beyond accessibility and give a sense of inclusiveness to our *dalit* students, our *adivasi* students, our OBC students, who are beginning to enter in larger numbers into institutes such as the IITs.

I will, in conclusion, simply elaborate a little bit on a point that I raised in Question Hour this morning. For sometime now, in this Parliament, in response to the Budget presented by this Government, I have been saying that we should not make a ritual of setting up five new IITs and five new IIMs every year. I think, the Finance Minister listened to that point when he announced that he was going to have ten public and ten private institutions that could be selected to become globally

competitive. I say this because we have to think very carefully about when we should set up new institutes and when we should strengthen our existing institutes. And I say this not because I feel that the brand name of IITs will be diluted by setting up new IITs. I am, actually, in favour of having, at least, one IIT in every State. I hate importing the terminology of the world of commerce into the world of learning. I do not like the word 'brand', which was used by my friend, Shashi Tharoor, in an article that he wrote on the 'Brand IIT'. But I am more concerned that we should make sure that we have the human resources to staff the new institutes that we are setting up and that is why when we select those 20 institutions that will have a special enabling regulatory framework, I think, we should choose the most promising, existing institutions, a few IITs or Indian Institutes of Science, a few Central Universities and a few State Universities.

Finally, we have paid a tribute to our late Prime Minister, Pandit Jawaharlal Nehru, under whose leadership the IITs were set up in the early 1960s. But I would like to mention today one great scientist from Bengal, whose vision lost out in the immediate post Independence period. His name was Meghnad Saha. He was the scientist who was appointed to the National Planning Committee by none other than Netaji Subhas Chandra Bose in 1938. Of course, he also made Jawaharlal Nehru, the Chairperson of this National Planning Committee. But there was a debate between Homi Bhabha on the one hand and Meghnad Saha on the other in the immediate post-Independence decade. Meghnad Saha was a Member of this august House. Jawaharlal Nehru listened to Homi Bhabha so that scientific research, especially atomic energy research, became a secretive State-controlled enterprise. Meghnad Saha had suggested that even nuclear physics research should take place in our finest universities. Those were the days before the IITs. So, I would like to also urge this Government, while building on the achievements of the past, to also show a new direction of policy for the future so that the IITs which are very good teaching institutions also become the venues for cutting edge research. Let us support the best Central and State universities as also incubators of innovative research. If we

do that, we will be paying a genuine tribute to a figure like Meghnad Saha whose grand, farsighted vision was not accepted in the way that it should have been in the early 1950s.

With these words, I would like to thank you very much again, Mr. Deputy Speaker, Sir, for giving me this opportunity to speak on the Institutes of Technology (Amendment) Bill. These are occasions on which we can actually deliberate more broadly on education policy as a whole. Thank you very much.

SHRI PRAKASH JAVADEKAR: Mr. Deputy Speaker, I am really overwhelmed with the support and the quality of discussion that we had on the two Bills, the National Institutes of Technology, Science Education and Research (Amendment) Bill and the Institutes of Technology (Amendment) Bill, for nearly eight hours. On both these days, together, the House debated education which is a very important subject. Shri Gaurav Gogoi, Shri Pralhad Joshi, Shri J.J.T. Natterjee, Prof. Saugata Roy, Shri Rabindra Kumar Jena, Shri Arvind Sawant, Shri Jayadev Galla, Shri Konda Vishweshwar Reddy, Shri M.B. Rajesh, Dr. Satya Pal Singh, Shri Jai Prakash Narayan Yadav, Dr. Arun Kumar, Shri Sirajuddin Ajmal, Prof. Chintamani Malviya, Shri Kaushalendra Kumar, Shri Dushyant Chautala, Shri Sher Singh Ghubaya, Shri Bhairon Prasad Mishra, Shri Rajesh Ranjan, Adv. Narendra Keshav Sawaikar and Prof. Sugata Bose: I am really thankful to all the Members. I will just cover the important points because I have replied in detail in an earlier debate on the important issues.

But, Deputy Speaker, I also want to inform the House and seek your permission that a point was raised about 'Dhavar' whether it is 'r' or 'd'. Then we immediately checked up with the State Government also. Recently they have changed it to Dharwad. So we thought that we can amend it while the Bill is in process and why we should not move an official amendment so that again an amendment need not be carried out. So, I seek your permission and also seek the permission of the House to move to convert 'Dharwar' into 'Dharwad'; that amendment, without circulation. That is what, I would seek your indulgence.

SHRI MALLIKARJUN KHARGE (GULBARGA): Where is Joshi *ji*? It concerns him; he spoke on it. He left.... (*Interruptions*)

SHRI PRAKASH JAVADEKAR: Yes, where is Joshi *ji*? That is the problem. That is one thing.

The main issues which emerged again are about quality, faculty, research, innovation, Wi-Fi technology infrastructure. So, I will just narrate what we are doing. Absolutely, today in IITs, NITs, IIMs, IISERs, IIITs and IISc, all put

together, nearly 1,80,000 students get one of the best education available in the country. We should make them feel that it is really impacting the lives.

I must start with Bose's comments. I absolutely agree with you. It is not accumulated caste advantage which should be termed as merit. I believe, if you believe in God, *ishwar* or anything or do not believe in anything, the nature has not discriminated people while giving intelligence. सभी को बुद्धि मिली है, लेकिन उन्हें अवसर मिलना चाहिए। जब अवसर मिलता है तो उनकी क्षमता खुलकर सामने आती है। यह अवसर देने के लिए ही अफरमेटिव एक्शन रिजर्वेशन का शुरु हुआ और इसलिए यह समझना बहुत जरूरी है। उस संवेदना को भी मैं समझता हूँ, क्योंकि मैं उसी आंदोलन से आया हूँ इसलिए यह जो विषय आया है कि अनुसूचित जाति या जनजाति के विद्यार्थियों को बाहर किया जाता है, इस बारे में मैं कहना चाहता हूँ।

HON. DEPUTY SPEAKER: Mr. Minister, Knowledge, as you said God has given, but circumstance where he develops, at that time, he may not be

SHRI PRAKASH JAVADEKAR: Therefore, it is the duty of the society to provide equal opportunity. That equity is also important. So, my four points have become five points - accessibility, quality, affordability, accountability and equity. All these together is what will make education.

On inclusivity, there is very few percentage who cannot cope up well, who do not get that credit, that percentage of marks in various tests and therefore, they have to leave in between. That should stop. How can that be stopped? That will be by positive action. What have we decided? We have decided three or four important actions on that, namely, remediation, building capacities and advisor in IITs. The performance of student is continuously monitored through class test, laboratory test, assignments, mid-term, end-term, supplementary exams, additional classes and various other programmes like student mentorship. That is also good.

We talk of ragging. But those involved in ragging is only a few per cent. Major students are good and they can really mentor weaker students. We should encourage that. That kind of brotherhood should develop on the campus and that is what we are aiming at. Student mentorship, psychological motivation, career

development centre, guidance, counseling - all these are affirmative actions which I am very sure, if we do these with rigour, if we do these with the spirit, we can change the scene much sooner than we expect and therefore, it has to be inclusive, equitable and social justice. All should reflect in the education and that is what we aim at.

PROF. SAUGATA ROY (DUM DUM): If you do not allow poor people's son.....

SHRI PRAKASH JAVADEKAR: I am coming to that.

Mr. Saugata Roy Ji opposed the Bill when I introduced the Bill on the fee issue. Let me tell you about that thing. We must understand some facts. Today, the Government incurs Rs. 6 lakh expenditure per student per year. But everyone is not affluent. Therefore, we have to have a graded fee structure. What is that? The maximum fee is Rs. 2 lakh. That is one third of the actual cost. For whom is this Rs. 2 lakh? The hon. Member Biju was telling us that in the NIT, the students of SCs and STs have to pay first and then they are reimbursed later. No. In the IITs and NITs, they do not have to deposit even a single paise. It is a complete fee waiver. Let me tell you that it is a complete fee waiver for the students of the Scheduled Tribes and Scheduled Castes. So, 23 per cent is covered in that.

The physically handicapped and people, who are earning below Rs. 1 lakh who are very talented, are also having a complete fee waiver. Coming to the children of people who earn upto Rs. 5 lakh annual income, their fee is not Rs. 2 lakh, they have to pay only Rs. 60,000. Coming to the children of people who earn upto Rs. 9 lakh annual income, they will be provided interest free loan and interest free loan means repayment is paid over a period of 10 years. So they will be given much more than we actually charge. So, the major poor section is completely covered through the various schemes. इसलिए हम किसको दो लाख रुपये कर रहे हैं, हम अमीर वर्ग से शुल्क चार्ज कर रहे हैं, आप उसका विरोध क्यों कर रहे हैं? हम अमीर वर्ग से दो लाख रुपये चार्ज कर रहे हैं, आप करने दें। Those who are capable to pay must pay the fees. यह भी हमें समझना चाहिए, हम तभी सामाजिक न्याय दे सकते हैं। यह भी समझने की बात है। सब ने कहा कि इंफ्रास्ट्रक्चर की

बहुत जरूरत है और मैं भी यह मानता हूँ। Again let me put emphasis on infrastructure. Infrastructure is not just roads, buildings or staff quarters. That is important. But more important is research infrastructure, and there is tremendous backlog. I do not go into blame game why this was not done 10 years before. That is not my intention. Now we, all of us together, have to do it. How will we do? We have thought of a Higher Education Financial Agency, HEFA, Programme which we are taking it finally to the Cabinet. We will announce it soon.

What is there? With the budgeted Rs.1,000 crore commitment, we will appoint one partner in bank and somebody else, a financial institute, to manage it. It will also put in Rs.1,000 crore. With that Rs.2,000 crore basic core capital, we will leverage Rs.20,000 crore for improving the infrastructure throughout the IITs and NITs. This amount of Rs.20,000 crore is coming in the next three years. That is very important. So, all that will be done. So, on the infrastructure backlog, we have already asked all the IITs and NITs to give us the DPRs. So, when we sanction the money, they should be ready with their DPRs so that the work can start immediately. That is how we will add research infrastructure. So, that is one initiative.

Many people talked about that even before coming to the IITs, the students have to spend lakhs of rupees on coaching. The students are going to Kota and everywhere. But there also we are coming with a very innovative idea of IIT-Pal. What is IIT-Pal? IIT-Pal is a free open course which is available online. I want to make it available through the TV also. Those interested students need not go or rush to the coaching centres but can take lessons, materials, homework, tutorial, trial examination and everything here, everything what a coaching centre does. It will be much better and it is done by the best of the professors of India. We have started recording of it, and we will come out with the IIT-Pal free for all the students. That is the major initiative which will come. This is my second point.

Everybody talked about research, and I am very happy. IMPRINT is one programme about which I narrated this morning for a minute. Let me again

communicate to the House that when we decided the 10 domains, environment, climate change, advance security, manufacturing technology, computer science, ICT, advance material, water river scheme, nanotechnology, rural-urban housing, energy security and healthcare, these are all important sectors for us. We need more new research. We call ourselves as IT superpower. But mind you, we are not producing hardware. That is one part of the story. But even in software, we have not come out with Google; we have not invented Facebook and Twitter; we have not come out with Windows; and we have not come out with New Google. So, there are many things even in software, which, as a superpower, we should have but we could not. But once the Microsoft Chairman, Bill Gates was asked why he was recruiting so many Indian engineers in the Microsoft more than what they required, he answered, "I am recruiting the Indian engineers in large number because if I do not recruit them here, they will create another Microsoft in Bengaluru." That is what they were saying. So, the Indians have the capability.

गूगल, फेसबुक और ट्विटर इत्यादि की खोज में इंडियन यूथ का योगदान रहा है, लेकिन वह खोज हमारे नाम पर नहीं है। ऐसा नहीं है कि हर चीज खराब हुई है, एक अच्छी चीज हो रही है, जिसको मैं यहां बताना जरूरी समझता हूं कि आईआईटी के बहुत सारे पेटन्ट्स अभी रजिस्टर्ड हुए हैं। The total number of research fellows is 17,237 whom we pay regular fellowship.

The number of total research publications was 25,164 and the number of patents filed was 757. We must clap for our young scientists because we filed 757 patents and of them, patents awarded are 137. So, it is not so that we are doing nothing. Our youngsters are doing many things. But they can do 10 fold more than this. हमारी क्षमता ऐसी है कि हम दस गुना ज्यादा कर सकते हैं तो वह आई.आई.टी. के द्वारा कैसे होगा, इसलिए रिसर्च और इसके लिए और दो-तीन इनिशिएटिव्ज भी लिये हैं, जिनका मैं केवल उल्लेख करूंगा। जैसा मैंने कहा कि इम्प्रिंट इंडिया में एक हजार करोड़ रुपये तक खर्चा हम करेंगे। जैसा हमने कहा कि दस सैक्टर्स में जिन्हें रिसर्च करना है, प्रोजेक्ट्स दे दो, दो हजार प्रोजेक्ट्स आए। After evaluation of these proposals, 483 proposals are at the final stage of approval. I am sure that more than 450 proposals will be finally approved. We are providing at least Rs.1 crore to Rs.5

crore for each research proposal as per requirement. This is what foreign universities were providing to our students and we were not. Therefore, our best of and talented students used to go to foreign universities because they provide funds for research. Now, they need not go to foreign countries, India will provide them the required finance for research. That is the initiative of our hon. Prime Minister, Shri Narendra Modi under Imprint India.

Everybody stressed on IIT-industry interaction. The *Uchchatar Avishkar Yojana* was started in 2015 and we are continuing to improve it further. Under this initiative, industries' requirements will be taken as seed for research making new innovation, new research and new technology. In this interaction, the industry will contribute, the Government will contribute and the Ministry concerned will also contribute. We are going with 180 proposals in *Uchchatar Avishkar Yojana* with a promise of the industry contribution of Rs.136 crore having received in the project. The Domain Expert Committee has examined and shortlisted 100 projects for sanction. Thus, nearly 500 projects under 'Imprint India' and 100 projects under *Uchchatar Avishkar Yojana* will be taken up, which will really start a new innings for research and innovation in India.

Under Start-Up, we have allowed the students to start it even in their hostel rooms. They can give the address of their hostel room officially and start working under the scheme. So, this scheme is also now picking up. ... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): But the Government has reduced funds.... (*Interruptions*)

SHRI PRAKASH JAVADEKAR : Let me clear this that we have not reduced the funds. Fund for IITs, Plan and Non-Plan together, for 2010-11 it was Rs.1832 crore; for 2011-12 it was Rs.2867 crore; for 2012-13 it was Rs.3320 crore; for 2013-14 it was Rs.3691 crore; for 2014-15 it was Rs.3855 crore; and, for 2015-16 it is Rs.4035 crore. So, there is no reduction in it. It has actually increased. लेकिन दिल मांगे मोर, उसमें मैं समझ सकता हूँ, उसमें कोई बुराई नहीं है, वह कहना चाहिए। So, under Start-Up, we are

providing facilities, finance and escort services. These are all important for new Start Up. अगर यह करते हैं तो उसका परिणाम आता है।

हमने एक इनिशिएटिव लिया, जिसका उल्लेख मैंने आज सुबह भी किया था - ज्ञान। It is the Global Initiative of Academic Network. More than 200 professors from all over the world, the best of the best teachers have come over here, conducted this course and thousands of students have benefited from it. Now, 643 project proposals have been approved. All the remaining 443 professors from the world's best universities, many of them Indians, also will come here and teach a course for four weeks, eight weeks or twelve weeks. That is the concept of this programme.

Then, SWAYAM is a big launch to happen. We know of any time money through ATM, but anytime education, anywhere education स्वयं यह देश ने नहीं देखा था। लोगों ने मुक्स का नाम सुना, बंगलादेश के नौजवान खान हैं, उसके एकेडमिक कोर्सेस लोग करते हैं। लेकिन इंडिया भी स्वयं का तैयार कर रहा है, जो स्वयं पाठ करना है। नौवीं से ले कर पोस्ट ग्रेजुएट तक सारे मुख्य कोर्सेस और विषयों के अच्छे-अच्छे प्रोफेसर्स, पांच-पांच प्रोफेसर्स की टीम बनी है, वह टीम अच्छी तरह से कैसे पाठ होगा, मटीरियल क्या-क्या होगा, ट्यूटोरियल्स क्या होंगे। उसमें डिस्कशन फोरम होगा, बीच में टेस्ट भी होंगे, जो इन स्टूडेंट्स हैं, उनको भी सर्टिफिकेट मिलेगा और क्रेडिट भी मिलेगा और जो आउट ऑफ द स्कूल और आऊट ऑफ द कॉलेज स्टूडेंट्स हैं, कोई भी हो, हमें भी किसी विषय को सीखना है, एक विषय अच्छा लगता है तो उसकी शिक्षा उससे प्राप्त कर सकते हैं, उसका भी सर्टिफिकेट मिलेगा। एजुकेशन को एक नया आयाम मिलेगा, क्योंकि "सबको शिक्षा, अच्छी शिक्षा," यही इस सरकार की नीति है और उसको ले कर हम आगे जा रहे हैं।

लोगों ने वाई-फाई की बात कही, यह बहुत महत्वपूर्ण है क्योंकि दुनिया का ज्ञान अब आकाश में पड़ा है, वह क्लाउड है, तो आकाश में ही है। आकाश में पड़ा हुआ ज्ञान अपने लैपटॉप और फोन में कैसे आएगा। It can be done if you have strong wi-fi connectivity. Therefore, under the National Knowledge Network, 600 universities and institutions of national importance have been connected with one GBPS connectivity provided there is a platform for collaborative learning and access to high speed internet. It is now proposed to expand this to cover all the universities in the country and also expand the coverage to the affiliated colleges even, in next two years.

Apart from this, all the Central universities in the country are going to be connected through wi-fi networks. Under this, all the class-rooms, libraries, laboratories, hostels and places frequented by students, even canteens, will be covered by wi-fi. इन सभी जगहों पर वाई-फाई होगा, यह हम कर रहे हैं। ... (व्यवधान) यह अभी एजुकेशन इंस्टिट्यूट का चल रहा है। ... (व्यवधान) पार्लियामेंट को भी करो। ... (व्यवधान) I agree to it. एक ई-शोध सिंधु नाम से प्रोग्राम है, यह भी एक अच्छा इनिशिएटिव था। We have saved Rs. 50 crore. How? ई-जर्नल्स के लिए हर यूनिवर्सिटी, हर कॉलेज अपना-अपना ऑर्डर देता है। जैसे हमने एल.ई.डी. में किया है कि एल.ई.डी. के देश में सौ करोड़ बल्ब लेंगे, तो जो एल.ई.डी. का बल्ब दो साल पहले तीन सौ रुपये का बाज़ार में मिलता था, मास बार्गेनिंग के आधार पर हमने वह 75 रुपये का लिया। इससे जनता को फायदा हुआ। यह एक कमाल हुआ और दस करोड़ बल्ब इस साल लगे हैं। वैसे ई-जर्नल्स में भी हमने 1176 ई-जर्नल्स की मास बार्गेनिंग कर के जो सस्ता मिला, उससे भी लगभग 50 करोड़ रुपये बचाए हैं। All these experiments are increasing the quality of education. Somebody also raised a very relevant issue कि सोशली रेलवेंट मेज़र्स होने चाहिए। इसके लिए उन्नत भारत अभियान है। एक आई.आई.टी. आस-पास के पांच गांव गोद ले कर वहां जाएगा, एक्चुअली गोद नहीं ले रहे हैं, वे गांव आई.आई.टी. को गोद लेंगे, क्योंकि आई.आई.टी. के बच्चे गांव से भी आते हैं, शहर से भी आते हैं। उन सबका वहां कॉन्सटेंट टच रहेगा। इस देश की जरूरतों में क्या सुधार करना है, वह समझेगा। धीरे-धीरे यह स्कीम केवल आई.आई.टी. तक न रख कर, बाकी कॉलेज के लिए भी शुरू करेंगे, तभी देश के एक लाख से डेढ़ लाख गांव सभी कॉलेजिज़ के नेटवर्क में आएंगे और इसी तरह गांव का भी सुधार होगा और कॉलेजों का भी सुधार होगा। यह एक बड़ी पहल है, जो क्वालिटी के लिए की गई है। लास्ट दो-तीन पॉइंट्स हैं, लोगों ने कहा कि इंडस्ट्री वाले पैसे नहीं देते हैं, मैंने आपका यह सुझाव लिया है। इंडस्ट्रीज़ के साथ हम चर्चा करेंगे।

18.00 hours

आई.आई.एम. आदि में सबकी सहभागीदारी बढ़ाई है। गवर्नमेंट कन्ट्रोल कम करके फ्रीडम देंगे, लोगों को बुलाएंगे, लेकिन यह भी सच है कि उनको जिम्मेदारी भी लेनी पड़ेगी तो हम सबको इन्वॉल्व करेंगे।

HON. DEPUTY-SPEAKER: Now, it is six o'clock. If the House agrees, we can extend the time of the House till the Bill is passed.

SEVERAL HON. MEMBERS: Yes.

HON. DEPUTY-SPEAKER: Okay, the Minister may now continue.

श्री प्रकाश जावड़ेकर : बहुत सारी चीजें हैं, मैं दो-तीन मिनट में इतना ही बताऊँगा, एक माननीय सदस्य ने बहुत अच्छा मुद्दा रखा है, like “Interaction with Defence and Space Research Organizations”. यह स्टूडेंट्स को मिलने की जरूरत है। यह अच्छा सुझाव है। मैंने सभी माननीय सदस्यों के सुझाव लिखे हैं और सभी सुझावों पर मैंने मार्किंग भी करके रखी है तो बैठकें भी करेंगे, निर्णय भी करेंगे और आपको बताएंगे, क्योंकि मेरा विश्वास है कि एजुकेशन हम सबकी जिम्मेदारी है। यह नेशनल एजेंडा है और इसे हम सब साथ लेकर चलेंगे। इसलिए यह जो बिल है, जिसे सभी ने समर्थन दिया है, मैं सबका धन्यवाद करता हूँ।

I request you once again to allow me to move the amendment where ‘Dharwar’ is being replaced by ‘Dharwad’, without circulating the same. Thank you.

HON. DEPUTY-SPEAKER: The question is:

“That the Bill further to amend the Institutes of Technology Act, 1961, be taken into consideration.”

The motion was adopted

HON. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2 Amendment of Section 2

HON. DEPUTY-SPEAKER: Shri Adhir Ranjan Chowdhury – not present.

Hon. Minister, now you can move your amendment.

Amendment made:

Page 2, Line 2,-

For ‘Dharwar’

Substitute ‘Dharwad’ (5)

(Shri Prakash Javadekar)

HON. DEPUTY-SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3 Amendment of Section 3

Amendment made:

Page 2, lines 15 and 31,-

For 'Dharwar'

Substitute 'Dharwad' (6)

(Shri Prakash Javadekar)

HON. DEPUTY-SPEAKER: The question is:

“That clause 3, as amended, stand part of the Bill.”

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 4 was added to the Bill.

Clause 5 Amendment of Section 5

Amendment made:

Page 2, line 44,

For 'Dharwar'

Substitute 'Dharwad' (7)

(Shri Prakash Javadekar)

HON. DEPUTY-SPEAKER: The question is:

“That clause 5, as amended, stand part of the Bill.”

The motion was adopted.

Clause 5, as amended, was added to the Bill.

Clause 6**Amendment of Section 38**

Amendment made:

Page 3, line 8,-

For 'Dharwar'

Substitute 'Dharwad' (8)

(Shri Prakash Javadekar)

HON. DEPUTY-SPEAKER: The question is:

“That clause 6, as amended, stand part of the Bill.”

The motion was adopted.

Clause 6, as amended, was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRAKASH JAVADEKAR: Sir, I beg to move:

“That the Bill, as amended, be passed.”

HON. DEPUTY-SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

HON. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, 26th July, 2016, at 11 a.m.

18.04 hours

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 26, 2016/Shravana 4, 1938 (Saka).
